SCHEME INFORMATION DOCUMENT

MAHINDRA MANULIFE BALANCED ADVANTAGE YOJANA

An open ended dynamic asset allocation fund

This product is suitable for investors who are seeking*

- Capital Appreciation while generating income over medium to long term
- Investments in a dynamically managed portfolio of equity and equity related instruments (including arbitrage exposure), debt and money market instruments.



Investors understand that their principal will be at moderately high risk

*** Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

Offer of Units of Rs. 10/- each during the New Fund Offer and Continuous offer for Units at NAV based prices

New Fund Offer Opens on:
New Fund Offer Closes on:
Scheme reopens for continuous sale and repurchase from:

Name of Mutual Fund	Mahindra Manulife Mutual Fund
Name of Asset Management Company	Mahindra Manulife Investment Management Private Limited (Formerly known as Mahindra Asset Management Company Private Limited)
Name of Trustee Company	Mahindra Manulife Trustee Private Limited (Formerly known as Mahindra Trustee Company Private Limited)
Addresses, Website of the Entities	Registered Office: 4th Floor, A-wing, Mahindra Towers, Dr. G M Bhosale Marg, P K Kurne chowk, Mumbai – 400018 Corporate Office: 1st Floor, Sadhana House, Behind Mahindra Towers, 570 PB Marg, Worli, Mumbai- 400 018. Website: www.mahindramanulife.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations or the Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the Asset Management Company (AMC). The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors / unitholders are advised to refer to the Statement of Additional Information (SAI) for details of Mahindra Manulife Mutual Fund, Tax and Legal issues and general information on www.mahindramanulife.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated September 20, 2021

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HIGHLIGHTS / SUMMARY OF THE SCHEME

Investment Objective	The investment objective of the Scheme is to provide capital appreciation and generate income through a dynamic mix of equity, debt and money market instruments. The Scheme seeks to reduce the volatility by diversifying the assets across equity, debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved.
Liquidity	The Scheme will offer Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis. The AMC shall dispatch the redemption proceeds within 10 Business Days from date of receipt of redemption request from the unitholder/ investor.
Benchmark **SO 9**	Nifty 50 Hybrid Composite Debt 50: 50 Index TRI.
Transparency / NAV Disclosure **SO 17 (a)**	The AMC will calculate and disclose the first NAV of the Scheme within 5 business days from the date of allotment. Subsequently, the AMC will calculate and disclose the NAVs on all the Business Days. The AMC shall update the NAVs on its website (www.mahindramanulife.com) and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. Unitholders may also avail a facility of receiving latest NAVs through SMS on their registered mobile numbers, by submitting a specific request in this regard to the AMC / Registrar & Transfer Agent. The AMC shall disclose portfolio of the Scheme along with ISIN as on the last day of each month / half year on its website viz. www.mahindramanulife.com and on the website of AMFI viz. www.amfiindia.com within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format. In case of Unitholders whose e-mail addresses are registered, the AMC shall send via e-mail both the monthly and half-yearly statement of the Scheme portfolio within 10 days from the close of each month/ half-year respectively. Further, the AMC shall publish an advertisement in all India edition of at least two newspapers, one each in English and Hindi, every half year disclosing the hosting of the half-yearly statement of the schemes' portfolio(s) on the AMC's website and on the website of AMFI. The AMC shall provide a physical copy of the statement of the Scheme portfolio, without charging any cost, on specific request received from a Unitholder. The scheme wise annual report shall be hosted on the website of the AMC / Mutual Fund (www.mahindramanulife.com) and AMFI (www.amfiindia.com) not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year). Further, the physical copy of the scheme wise annual report shall be made available to the Unitholders at the registered / corporate office of the AMC at all times. In case of Unitholders whose e-mail addresses are registered with the Fund, the AMC shall e-mail the annual report or an abridged summary thereof to such Unitholders. The Unitholders whose e-mail addresses are not registered with the Fund may submit a request to the AMC / Registrar & Transfer Agent to update their email ids or communicate their preference to continue receiving a physical copy of the scheme wise annual report or an abridged summary thereof. Unitholders may also request for a physical or electronic copy of the annual report / abridged summary, by writing to the AMC at mfinvestors@mahindra.com from their registered email ids or calling the

	AMC on the toll free number 1800 419 6244 or by submitting a written request at any of the nearest investor service centers of the Fund. Further, the AMC shall publish an advertisement in all India edition of at least two newspapers, one each in English and Hindi, every year disclosing the hosting of the scheme wise annual report on its website and on the website of AMFI. The AMC shall provide a physical copy of the abridged summary of the annual report, without charging any cost, on specific request received from a Unitholder.
Loads	**Entry Load** – Not applicable SEBI vide its circular no. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009 has decided that there shall be no entry Load for all Mutual Fund Schemes. The upfront commission on investment made by the investor, if any, shall be paid to the ARN Holder (AMFI registered Distributor) directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder. **Exit Load:** 10% of the units allotted shall be redeemed without any exit load, on or before completion of 3 months from the date of allotment of Units. Any redemption in excess of the above limit shall be subject to the following exit load: - An Exit Load of 0.5% is payable if Units are redeemed / switched-out on or before completion of 3 months from the date of allotment of Units; - Nil - If Units are redeemed / switched-out after completion of 3 months from the date of allotment of Units. Redemption /Switch-Out of Units would be done on First in First out Basis (FIFO). For more details on Load Structure, refer to the paragraph 'Load Structure'.
Product Labelling/ Risk-o-meter	In terms of SEBI Circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020 and clarifications issued by SEBI in this regard, the product labelling /risk level assigned for the Scheme during the New Fund Offer is based on internal assessment of the Scheme's characteristics and the same may vary post New Fund Offer when the actual investments are made. Further, the Mutual Fund/AMC shall evaluate the Risk-o-meter of the Scheme on a monthly basis and shall disclose the same along with portfolio disclosure of the Scheme on its website viz. www.mahindramanulife.com and on the website of AMFI viz. www.amfiindia.com within 10 days from the close of each month. Further, any change in Risk-o-meter shall be communicated by way of Notice-cum-Addendum and by way of an e-mail or SMS to unitholders of the Scheme.
Minimum Application Amount	Rs. 1,000 and in multiples of Re. 1/- thereafter
Minimum Additional Purchase Amount	Rs. 1,000 and in multiples of Re. 1/- thereafter
Plans and Options under the Scheme	The Scheme shall offer two plans viz. Regular Plan and Direct Plan with a common portfolio and separate NAVs. Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor.

Each Plan offers two Options, viz., (i) Growth Option; and (ii) Income Distribution cum Capital Withdrawal Option / IDCW Option.

Income Distribution cum Capital Withdrawal Option / IDCW Option has (i) Payout of Income Distribution cum Capital Withdrawal / IDCW Payout; and (ii) Reinvestment of Income Distribution cum Capital Withdrawal / IDCW Reinvestment facility.

In case of aforementioned IDCW option/sub-option(s)/facilities, the amounts can be distributed out of investors' capital (Equalization Reserve), which is part of sale price that represents realized gains.

The Investors should indicate the plan / option for which Subscription is made by indicating the choice in the appropriate box provided for this purpose in the application form. In case of valid application received without any choice of option/ facility, the following default plan / option will be considered:

Default Plan

Investors subscribing under Direct Plan of the Scheme will have to indicate "Direct Plan" against the Scheme name in the application form. However, if distributor code is mentioned in application form, but "Direct Plan" is mentioned against the Scheme name, the distributor code will be ignored and the application will be processed under "Direct Plan". Further, where application is received for regular Plan without Distributor code or "Direct" mentioned in the ARN Column, the application will be processed under Direct Plan.

The below table summarizes the procedures which would be adopted by the AMC for applicability of Direct Plan / Regular Plan, while processing application form/transaction request under different scenarios:

Sr. No	AMFI Registration Number (ARN) Code mentioned in the application form / transaction request	Plan as selected in the application form / transaction request	Transaction shall be processed and Units shall be allotted under
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall endeavour to contact the investor/distributor and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

Default Option – Growth

Default facility under Income Distribution cum Capital Withdrawal/IDCW Option – Reinvestment of Income Distribution cum Capital Withdrawal / IDCW Reinvestment

I. INTRODUCTION

A. RISK FACTORS

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i. STANDARD RISK FACTORS

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down.
- Past performance of the Sponsors/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 1 lakh made by it towards setting up the Fund.
- The present scheme is not a guaranteed or assured return scheme.

ii. SCHEME SPECIFIC RISK FACTORS

Some of the specific risk factors related to the Scheme include, but are not limited to the following:

Risks associated with investments in Equities

- Equity and equity related securities may be volatile and hence are prone to price fluctuations on a daily basis. The liquidity of investments made in the Scheme may be restricted by trading volumes and settlement periods. Settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases, due to settlement problems, could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme portfolio would result at times, in potential losses to the Scheme, should there be a subsequent decline in the value of securities held in the Scheme portfolio. Also, the value of the Scheme investments may be affected by interest rates, currency exchange rates, changes in law / policies of the government, taxation laws and political, economic or other developments which may have an adverse bearing on individual securities, a specific sector or all sectors.
- Investments in equity and equity related securities involve a degree of risk and investors should not invest in the equity Schemes unless they can afford to take the risk of losing their investment.
- Securities which are not quoted on the stock exchanges are inherently illiquid in nature and carry a larger liquidity risk in comparison with securities that are listed on the exchanges or offer other exit options to investors, including put options. The AMC may choose to invest in unlisted securities within the regulatory limit. The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected negatively if they have to be sold prior to their target date of divestment. The value of unlisted security may go down before the divestment date and selling these securities before the divestment date may lead to losses in the portfolio.

Risks associated with the Scheme's Arbitrage Strategy

The Scheme may invest in equity and equity related instruments through arbitrage strategy by identifying and exploiting price discrepancies in cash and derivative segments of the market. These investments by nature are volatile as the prices of the underlying securities are affected by various factors such as liquidity, time to settlement date, news flow, spreads between cash and derivatives market at different points of time, trading volumes, etc.

- There is no guarantee that the Fund Manager will be able to spot investment opportunities or correctly exploit price discrepancies in the different segments of the market.
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- The Scheme is also expected to have a high portfolio churn, especially in a volatile market.
- There is an execution risk while implementing arbitrage strategies across various segments of the market, which may result in missed investment opportunities, or may also result in losses/high transaction costs.
- In case of a large outflow from the Scheme, the Scheme may need to reverse the spot-futures transaction before the settlement of the futures trade. While reversing the spot-futures transaction on the Futures and Options settlement day on the exchange, there could be a risk of volume-weighted-average-price of the market being different from the price at which the actual reversal is processed resulting in basis risk.
- While future market is typically more liquid than underlying cash market, there can be no assurance that ready liquidity would exists at all point in time for the Scheme to purchase and close out a specific futures contract.
- In case of arbitrage, if futures are allowed to expire with corresponding buy/sell in cash market, there is a risk that price at which futures expires, may/may not match with the actual cost at which it is bought/sold in the cash market in last half an hour of the expiry day (Weighted average price for buy or sell).

Risks associated with investments in Fixed Income Securities

- **Interest-Rate Risk**: Fixed income securities such as government bonds, corporate bonds, and money market instruments and derivatives run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.
- **Re-investment Risk:** Investments in fixed income securities carry re-investment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.
- **Basis Risk**: Basis risk arises due to a difference in the price movement of the derivative vis-à-vis that of the security being hedged.
- **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.
- **Liquidity Risk:** The liquidity of a bond may change, depending on market conditions leading to changes in the liquidity premium attached to the price of the bond. At the time of selling the security, the security can become illiquid, leading to loss in value of the portfolio.
- **Credit Risk:** This is the risk associated with the issuer of a debenture/bond or a money market instrument defaulting on coupon payments or in paying back the principal amount on maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest. Corporate bonds carry a higher amount of credit risk than Government securities. Within corporate bonds also there are different levels of safety and a bond rated higher by a particular rating agency is safer than a bond rated lower by the same rating agency.
- **Liquidity Risk on account of unlisted securities:** The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected if they have to be sold prior to their target date of divestment. The unlisted security can go down in value before the divestment date and selling of these securities before the divestment date can lead to losses in the portfolio.

- **Counterparty Risk: -** This is the risk of failure of counterparty to a transaction to deliver securities against consideration received or to pay consideration against securities delivered, in full or in part or as per the agreed specification. There could be losses to the Scheme in case of a counterparty default.
- **Settlement Risk:** Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV.
- **Duration Risk**: Duration risk refers to the movement in price of the underlying invested money market / debt instruments due to movement/change in interest rates over different durations of maturity of instruments. In a portfolio of debt assets, the duration risk is measured by the average duration of the portfolio. Duration, expressed in years, is used as a measure of the sensitivity of the fixed income instrument to a change in interest rates. Usually Individual duration of the fixed income instruments in the portfolio is calculated and the portfolio duration is the weighted average of such individual instrument duration. A longer portfolio duration is associated with greater price fluctuations. A rise in interest rates could normally lead to decrease in prices and generally negatively affects portfolios having longer duration vis-a-vis portfolios having shorter duration. A fall in interest rate generally benefits portfolio having longer duration. A longer duration portfolio is also generally associated with greater volatility vis-a-vis a shorter duration portfolio.

Performance Risk:

Performance risk refers to the risk of a scheme being unable to generate returns matching / above the returns of the scheme's benchmark. It would also mean the scheme underperforming against its peer set of other mutual fund schemes having similar portfolios, scheme classification, objective, benchmark and asset allocation. These risks could arise due to a variety of market and economic activities, government policies, global economic changes, currency fluctuations, tax policies, political changes, corporate actions and investors' behaviour.

Risks associated with Real Estate Investment Trust (REIT) and Infrastructure Investment Trust (InvIT)

1. **Risk of lower than expected distributions**: The distributions by the REIT or InvIT will be based on the net cash flows available for distribution. The amount of cash available for distribution principally depends upon the amount of cash that the REIT/INVIT receives as dividends or the interest and principal payments from portfolio assets. The cash flows generated by portfolio assets from operations may fluctuate based on, among other things:

    - success and economic viability of tenants and off-takers
    - economic cycles and risks inherent in the business which may negatively impact
    - valuations, returns and profitability of portfolio assets
    - force majeure events related such as earthquakes, floods etc. rendering the portfolio assets inoperable
    - debt service requirements and other liabilities of the portfolio assets
    - fluctuations in the working capital needs of the portfolio assets
    - ability of portfolio assets to borrow funds and access capital markets
    - changes in applicable laws and regulations, which may restrict the payment of dividends by portfolio assets
    - amount and timing of capital expenditures on portfolio assets
    - insurance policies may not provide adequate protection against various risks associated with operations of the REIT/InvIT such as fire, natural disasters, accidents.
    - taxation and other regulatory factors

2. **Price-Risk**: The valuation of the REIT/InvIT units may fluctuate based on economic conditions, fluctuations in markets (eg. real estate) in which the REIT/InvIT operates and the resulting impact on the value of the portfolio of assets, regulatory changes, force majeure events etc. REITs & InvITs may have volatile cash flows. As an indirect shareholder of portfolio assets, unit holders rights are subordinated to the rights of creditors, debt holders and other parties specified under Indian law in the event of insolvency or liquidation of any of the portfolio assets.

3. **Interest-Rate Risk**: Generally, there would be inverse relationship between the interest rates and the price of units i.e. when interest rates rise, prices of units fall and when interest rates drop, such prices increase.

4. **Liquidity Risk**: This refers to the ease with which REIT/InvIT units can be sold. There is no assurance that an active secondary market will develop or be maintained. Hence there would be time when trading in the units could be infrequent. The subsequent valuation of illiquid units may reflect a discount from the market price of comparable securities for which a liquid market exists.

Risks associated with investments in Derivatives **SO 5**

- **Market Risk:** Derivatives are traded in the market and are exposed to losses due to change in the prices of the underlying and/or other assets and, change in market conditions and factors. The volatility in prices of the underlying may impact derivative instruments differently than its underlying.

- **Liquidity Risk:** This risk arises from the inability to sell derivatives at prices that reflect the underlying assets/ rates/ indices, lack of availability of derivative products across different maturities and with various risk appetite.
- **Valuation Risk:** This is the risk of mis–pricing or improper valuation of derivatives due to inadequate trading data with good volumes.

- **Basis Risk:** This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying being hedged.

- **Operational / Systemic Risk:** This is the risk arising due to failure of operational processes followed by the exchanges and Over The Counter (OTC) participants for the derivatives trading.

- **Exposure Risk:** An exposure to derivatives in excess of the hedging requirements can lead to losses. An exposure to derivatives can also limit the profits from a plain investment transaction.

- **Systemic Risk:** The risk inherent in the capital market due to macro economic factors like Inflation, GDP, Global events.

- **Implied Volatility:** The estimated volatility of an underlying security's price and derivatives price

Risks attached with the use of derivatives

Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. It requires not only understanding the stocks and bonds but the derivatives as a whole. Derivatives require the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be

pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

Even a small price movement in the underlying security could have an impact on their value and consequently, on the NAV of the Units of the Scheme.

Risks associated with segregated portfolio

The unitholders may note that no redemption and subscription shall be allowed in segregated portfolio. However, in order to facilitate exit to unitholders in segregated portfolio, the AMC shall enable listing of units of segregated portfolio on the recognized stock exchange. The risks associated in regard to the segregated portfolio are as follows:

- The investors holding units of the segregated portfolio may not be able to liquidate their holdings till the time of recovery of money from the issuer.
- The security comprising the segregated portfolio may not realize any value
- Listing of units of the segregated portfolio on a recognized stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units of the segregated portfolio on the stock exchange.

The trading price of units on the stock exchange may be significantly lower than the prevailing Net Assets Value (NAV) of the segregated portfolio

Risks associated with investing in Tri-party Repo (TREPS) through CCIL

The Mutual Fund is a member of securities segment and Tri-party Repo trade settlement of the Clearing Corporation of India Limited (CCIL). All transactions of the Mutual Fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). CCIL shall maintain two separate Default Funds in respect of its Securities Segment, one with a view to meet losses arising out of any default by its members from outright and repo trades and the other for meeting losses arising out of any default by its members from Triparty Repo trades. The Mutual Fund is exposed to the extent of its contribution to the default fund of CCIL at any given point in time i.e. in the event that the default waterfall is triggered and the contribution of the Mutual Fund is called upon to absorb settlement/default losses of another member by CCIL, the Scheme may lose an amount equivalent to its contribution to the default fund.

Further, it maybe noted that, CCIL periodically prescribes a list of securities eligible for contributions as collateral by members. Presently, all Central Government securities and Treasury bills are accepted as collateral by CCIL. The risk factors may undergo change in case the CCIL notifies securities other than Government of India securities as eligible for contribution as collateral.

Risks Factors associated with transaction in Units through stock exchange(s)

In respect of transaction in Units of the Scheme through stock exchange platform(s), allotment and redemption of Units on any Business Day will depend upon the order processing / settlement by the stock exchange(s) and their respective clearing corporations on which the Fund has no control.

B. REQUIREMENT OF MINIMUM UNITHOLDERS IN THE SCHEME

The Scheme shall have a minimum of 20 Unitholders and no single Unitholder shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 Unitholders in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. The aforesaid conditions should be complied with in each subsequent calendar quarter on an average basis. In case the Scheme does not have a minimum of 20 Unitholders on an ongoing basis for each calendar quarter, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. If there is a breach of the 25% limit by any Unitholder over the quarter, a rebalancing period of one month would be allowed and thereafter the Unitholder who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said Unitholder to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic Redemption by the Mutual Fund on the Applicable NAV on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS, IF ANY

- The Sponsors are not responsible for any loss resulting from the operation of the Scheme beyond the initial contribution of an amount of Rs.1,00,000 (Rupees One Lakh) collectively made by them towards setting up the Mutual Fund or such other accretions and additions to the initial corpus set up by the Sponsors.

- Prospective investors should study this Scheme Information Document ('SID) and Statement of Additional Information ('SAI') carefully in its entirety and should not construe the contents hereof as advise relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem / hold Units.

- The AMC, Trustee or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this Scheme Information Document or the Statement of Additional Information or as provided by the AMC in connection with this offering. Prospective Investors are advised not to rely upon any information or representation not incorporated in the Scheme Information Document or Statement of Additional Information or as provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustee.

- Neither this SID or SAI nor the Mutual Fund has been registered in any jurisdiction outside India. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited and accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions and or legal compliance requirements. No persons receiving a copy of this SID or Key Information Memorandum and any accompanying application form in such jurisdiction may treat this SID or such application form as constituting an invitation to them to subscribe for Units, nor should they in any event use any such application form, unless such an invitation could lawfully be made to them in the relevant jurisdiction and such application form could lawfully be used without compliance of any registration or other legal requirements.

- Redemption due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any such tax consequences that may arise due to such Redemptions.

- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present taxation laws and are available subject to relevant conditions. The Unitholders/ investors should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unitholder / investor is advised to consult his / her own professional tax advisor.

- In the event of substantial investments made by the AMC or the Sponsors or its Shareholders or their associates or group companies, either directly or indirectly in the Scheme, Redemption of units by these entities may have an adverse impact on the performance of the Scheme. This may also affect the ability of the other Unitholders/ investors to redeem their units.

- Subject to the approval of Board of Directors of the AMC and Trustee Company and immediate intimation to SEBI, a restriction on redemptions may be imposed by the Scheme under certain exceptional circumstances, which the AMC / Trustee believe that may lead to a systemic crisis or event that constrict liquidity of most securities or the efficient functioning of markets. Please refer to the paragraph "Right to Limit Redemptions" for further details.

- Pursuant to the provisions of Prevention of Money Laundering Act, 2002, if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, on failure to provide required documentation, information, etc. by the Unitholder/ investor, the AMC shall have absolute discretion to report such suspicious transactions to FIU-IND and / or to freeze the folios of the Unitholder/ investor(s), reject any application(s) / redemptions / allotment of units and effect mandatory redemption of unit holdings of the investor(s) at the applicable NAV subject to payment of exit load, if any.

- The Mutual Fund may disclose details of the investor's/ Unitholder's account and transactions there under to those intermediaries whose stamp appears on the application form or who have been designated as such by the investor. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the Unitholder. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.

D. DEFINITIONS

"AMC" or "Asset Management Company" or "Investment Manager"	Mahindra Manulife Investment Management Private Limited (Formerly known as Mahindra Asset Management Company Private Limited), incorporated under the provisions of the Companies Act, 1956 and approved by Securities and Exchange Board of India to act as the Asset Management Company for the scheme(s) of Mahindra Manulife Mutual Fund.
"Applicable NAV"	The NAV applicable for purchase or redemption or Switching of Units based on the time of the Business Day on which the application is time stamped.
"Book Closure"	The time during which the Asset Management Company would temporarily suspend Sale, redemption and Switching of Units.
"Business Day"	A day other than: i. Saturday and Sunday; ii. A day on which the banks in Mumbai and /or RBI are closed for business /clearing; iii. A day on which the National Stock Exchange of India Limited and/or the Stock Exchange, Mumbai are closed; iv. A day which is a public and /or bank Holiday at an Investor Service Centre/Official Point of Acceptance where the application is received; v. A day on which Sale / Redemption / Switching of Units is suspended by the AMC; vi. A day on which the money markets and/or debt markets are closed / not accessible; vii. A day on which normal business cannot be transacted due to storms, floods, bandhs, strikes or such other events as the AMC may specify from time to time; The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centres/Official Points of Acceptance.
"Business Hours"	Presently 9.30 a.m. to 5.30 p.m. on any Business Day or such other time as may be applicable from time to time.
"Custodian"	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being is Deutsche Bank AG.
"Depository"	Depository as defined in the Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Limited and Central Depository Services Limited.
"Depository Participant"	'Depository Participant' means a person registered as such under subsection (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
"Derivative"	Derivative includes (i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; (ii) a contract which derives its value from the prices, or index of prices, or underlying securities.
"Dividend" or "Income Distribution cum Capital Withdrawal" or "IDCW"	Income distributed by the Mutual Fund on the Units.
"Equity Related Instruments"	"Equity Related Instruments" convertible debentures, convertible preference shares, warrants carrying the right to obtain equity shares,

	equity derivatives and such other instrument as may be specified by the SEBI from time to time.
"Exit Load"	Load on Redemption / Switch out of Units.
"Floating Rate Debt Instruments"	Floating rate debt instruments are debt instruments issued by Central and / or State Government, corporates or PSUs with interest rates that are reset periodically. The periodicity of the interest reset could be daily, monthly, quarterly, half-yearly, annually or any other periodicity that may be mutually agreed with the issuer and the Fund. The interest on the instruments could also be in the nature of fixed basis points over the benchmark gilt yields.
"Foreign Portfolio Investor" or "FPI"	FPI means a person who satisfies the eligibility criteria prescribed under Regulation 4 and has been registered under Chapter II of Securities and Exchange Board of India (Foreign Portfolio Investor) Regulations, 2019.p
"Gilts" or "Government Securities"	Securities created and issued by the Central Government and/or a State Government (including Treasury Bills) or Government Securities as defined in the Public Debt Act, 1944, as amended or re-enacted from time to time.
"Holiday"	The day(s) on which the banks (including the Reserve Bank of India) are closed for business or clearing in Mumbai or their functioning is affected due to a strike/ bandh call made at any part of the country or due to any other reason.
"Investment Management Agreement"	The agreement dated September 30, 2015, entered into between Mahindra Manulife Trustee Private Limited and Mahindra Manulife Investment Management Private Limited , as amended from time to time.
"Investor Service Centres" or "ISCs"	Designated Offices of Mahindra Manulife Investment Management Private Limited or such other centres / offices as may be designated by the AMC from time to time.
"InvIT" or "Infrastructure Investment Trust"	"InvIT" or "Infrastructure Investment Trust" shall mean trust registered as such under SEBI (Infrastructure Investment Trusts) Regulations, 2014
"Load"	In the case of Redemption / Switch out of a Unit, the sum of money deducted from the Applicable NAV on the Redemption / Switch out and in the case of Sale/ Switch in of a Unit, a sum of money to be paid by the prospective investor on the Sale / Switch in of a Unit in addition to the Applicable NAV.
"Market Capitalisation"	Market value of the listed company, which is calculated by multiplying its current market price by number of its shares outstanding
"Money Market Instruments"	Includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills and any other like instruments as specified by the Reserve Bank of India from time to time.
"Mutual Fund" or "the Fund"	Mahindra Manulife Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882.
"Net Asset Value" or "NAV"	Net Asset Value per Unit of the Scheme, calculated in the manner described in this Scheme Information Document or as may be prescribed by the SEBI (MF) Regulations from time to time.
"Non-Resident Indian" or "NRI"	A person resident outside India who is either a citizen of India or a person of Indian origin.
"Official Points of Acceptance" or "OPA"	Places, as specified by AMC from time to time where application for subscription / redemption / switch will be accepted on ongoing basis.
"Person of Indian Origin" or "PIO"	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause (a) or (b).

“Rating”	An opinion regarding securities, expressed in the form of standard symbols or in any other standardised manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the SEBI (Credit Rating Agencies) Regulations, 1999.
“RBI”	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, (2 of 1934).
"Registrar and Transfer Agent" or "RTA"	Computer Age Management Services Limited (CAMS) Chennai, currently acting as registrar to the Scheme(s), or any other registrar appointed by the AMC from time to time.
"Redemption / Repurchase"	Redemption of Units of the Scheme as permitted.
“Regulatory Agency”	Government of India, SEBI, RBI or any other authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund.
"REIT" or "Real Estate Investment Trust"	“REIT” or "Real Estate Investment Trust" shall mean a trust as such registered under SEBI (Real Estate Investment Trusts) Regulations, 2014.
“Repo”	Sale/Repurchase of Securities with simultaneous agreement to repurchase / resell them at a later date.
“Reverse Repo”	Purchase of Securities with a simultaneous agreement to sell them at a later date.
"Sale / Subscription"	Sale or allotment of Units to the Unit holder upon subscription by the investor / applicant under the Scheme.
"Scheme"	Mahindra Manulife Balanced Advantage Yojana
“Scheme Information Document”	This document issued by Mahindra Manulife Mutual Fund, offering for Subscription of Units of Mahindra Manulife Balanced Advantage Yojana (including Options there under).
"SEBI"	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
"SEBI (MF) Regulations" or "Regulations"	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.
"Short Selling"	Short selling means selling a stock which the seller does not own at the time of trade.
"Sponsors"	Mahindra & Mahindra Financial Services Limited and Manulife Investment Management (Singapore) Pte. Ltd.
"Statement of Additional Information" or "SAI"	The document issued by Mahindra Manulife Mutual Fund containing details of Mahindra Manulife Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
"Stock Lending" / “Securities Lending”	Lending of securities to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio.
"Switch"	Redemption of a unit in any scheme (including the plans / options therein) of the Mutual Fund against purchase of a unit in another scheme (including the plans/options therein) of the Mutual Fund, subject to completion of Lock-in Period, if any.
“Systematic Investment Plan” / “SIP”	A plan enabling investors to save and invest in the Scheme on a periodic basis submitting post dated cheques/ payment instructions.
“Systematic Withdrawal Plan” / “SWP”	Facility given to the Unitholders to withdraw a specified sum of money on periodic basis from his investment in the Scheme.
“Trust Deed”	The Deed of Trust dated September 29, 2015 establishing and irrevocable trust, called Mahindra Manulife Mutual Fund, as amended by the Deed of Variation dated April 29, 2020 executed by and between the Sponsors and the Trustee.
“Trustee” or “Trustee Company”	Mahindra Manulife Trustee Private Limited (Formerly known as Mahindra Trustee Company Private Limited) incorporated under the provisions of the

	Companies Act, 1956 and approved by SEBI to act as the Trustee to the Schemes of the Mutual Fund.
"Unit"	The interest of the Unitholder which consists of each Unit representing one undivided share in the assets of the Scheme.
“Unitholder”	A person holding Unit in the Scheme of Mahindra Manulife Mutual Fund offered under this Scheme Information Document.

INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- All references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- All references to "dollars" or "$" refer to United States Dollars and "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- All references to timings relate to Indian Standard Time (IST).
- References to a day are to a calendar day including a non-Business Day.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

SO 24

It is confirmed that:

i. The Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

ii. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.

iii. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.

iv. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place : Mumbai
Date : September 20 , 2021

Signed : Sd/-
Name : Ravi Dayma
Designation: Head–Compliance & Risk, Company Secretary

Note: The Due Diligence Certificate dated September 20, 2021 as stated above, was submitted with SEBI.

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An open-ended dynamic asset allocation fund

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The investment objective of the Scheme is to provide capital appreciation and generate income through a dynamic mix of equity, debt and money market instruments. The Scheme seeks to reduce the volatility by diversifying the assets across equity, debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

SO 14

The Asset Allocation Pattern of the Scheme under normal circumstances would be as under:

Instruments	Indicative Allocation (% of assets)		Risk Profile
	Minimum	Maximum	High/Medium/Low
Equity & Equity related instruments^	65	100	High
Debt and Money Market Securities (including TREPS (Tri-Party Repo), Reverse Repo)	0	35	Low to Medium
Units issued by REITs & InvITs	0	10	Medium to High

^The Scheme may invest in derivatives instruments to the extent of 50% of the Net Assets of the Scheme. The Scheme may use equity derivatives for such purposes as may be permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI from time to time.

SO 5

Although the gross equity exposure will be maintained between 65% to 100%, the net equity exposure may be brought down below 65% by using equity derivatives including by taking exposure through equity arbitrage strategy. For eg. If the gross equity exposure is 75%, the Fund Manager may hedge 25% of equity shares using derivatives, to bring down net equity exposure to 50%.

The margin money deployed on derivative positions would be included in the Debt and Money Market instruments category.

The cumulative gross exposure through investments in equity and equity related securities, debt securities, money market instruments, units issued by REITs & InvITs and exposure in derivatives' positions shall not exceed 100% of the net assets of the Scheme.

The Scheme shall not invest in securitised debt, debt instruments having structured obligations / credit enhancements, debt instruments having special features in terms of the SEBI Circular ref. no. SEBI/HO/IMD/DF4/CIR/P/2021/032 dated March 10, 2021 and credit default swaps. The Scheme does not propose to invest in foreign securities. The Scheme shall not engage into short selling and securities lending and borrowing. The Scheme shall not invest in repos in Corporate Bonds.

Pursuant to SEBI circular No. SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016, the Scheme may deploy NFO proceeds in Triparty Repo on Government securities or treasury bills (TREPS) before the closure of NFO period. However, the AMC shall not charge any investment management and advisory fees on funds deployed in TREPS during the NFO period.

Pending deployment of the funds in securities in terms of investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of the Scheduled Commercial Banks, subject to the guidelines issued by SEBI vide its circular dated April 16, 2007 and September 20, 2019, as may be amended from time to time.

All the investments by the Mutual Fund under the Scheme shall be guided by investment restrictions as specified in SEBI (Mutual Funds) Regulations, 1996 from time to time.

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. These proportions can vary substantially depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only. In case of deviation, the portfolio would be rebalanced within 30 days from the date of deviation. In case the same is not aligned to the above asset allocation pattern within 30 days, justification shall be provided to the Investment Committee and reasons for the same shall be recorded in writing. The Investment Committee shall then decide on the course of action.

D. WHERE WILL THE SCHEME INVEST? SO 15

Equity and Equity Related Instruments:

1. Equity share – Equity Share is a security that represents ownership interest in a company.

2. Equity Related Instruments – are securities which give the holder of the security right to receive Equity Shares on pre agreed terms. It includes convertible debentures, convertible preference shares, warrants carrying the right to obtain equity shares, equity derivatives and such other instrument as may be specified by SEBI from time to time.

3. Equity Derivatives – are financial instruments, generally traded on an exchange, the price of which is directly dependent upon (i.e., "derived from") the value of equity shares or equity indices. Derivatives involve the trading of rights or obligations based on the underlying, but do not directly transfer property. The equity derivatives may take the following forms: -

   Futures:

   Futures are exchange-traded contracts to sell or buy financial instruments for future delivery at a date and at an agreed price. SEBI has permitted futures contracts on indices and individual stocks with maturity of 1 month, 2 months and 3 months on a rolling basis. The futures contracts are settled on last Thursday (or immediately preceding trading day if Thursday is a trading holiday) of each month. The final settlement price is the closing price of the underlying stock(s)/index.

   Options:

   Option is a contract which provides the buyer of the option the right, without the obligation, to buy or sell a specified asset at the agreed price on or up to a particular date. Option contracts are of two types viz:

   (a) Call Option - The option that gives the buyer the right but not the obligation to buy specified quantity of the underlying asset at the strike price is a call option.

   (b) Put Option – The option that gives the buyer the right but not the obligation to sell is called put option.

Debt & Money Market Instruments:

1. Certificate of Deposits (CD) – CD is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is between one year to 3 years from the date of issue. CDs may be issued at a discount to face value.
2. Commercial Paper (CP) - CP is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. They are issued at a discount to the face value as may be determined by the issuer. CP is traded in secondary market and can be freely bought and sold before maturity.
3. Bills Rediscounting (BRD) – BRD is the rediscounting of trade bills which have already been purchased by / discounted with the bank by the customers. These trade bills arise out of supply of goods / services.
4. Securities issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Central Government securities are sovereign debt obligations of the Government of India with zero-risk of default and issued on its behalf by RBI. They form part of Government's annual borrowing programme and are used to fund the fiscal deficit along with other short term and long term requirements. Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, fixed interest security with staggered maturity payment etc. State Government securities are issued by the respective State Government in co-ordination with the RBI.
5. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, 182 days and 364 days. T-bills are issued at a discount to their face value and redeemed at par.
6. Repos/reverse repos in Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price.
7. Triparty Repo (TREPS) – "Triparty repo" means a repo contract where a third entity (apart from the borrower and lender), called a Tri- Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction. TREPS facilitates, borrowing and lending of funds, in Triparty Repo arrangement.
8. Debt securities of domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee – These are instruments which are issued by various government agencies and bodies. They can be issued at discount, par or premium.
   Corporate debt and securities (of both public and private sector undertakings) including Bonds, Debentures, Notes, Strips etc. These are instruments issued by corporate entities for their business requirements. They are generally rated by credit rating agencies, higher the rating lower the risk of default.
9. Money market instruments permitted by SEBI/RBI, including TREPS (Tri-Party Repo) market or in alternative investment for the TREPS market as may be provided by the RBI to meet the short term liquidity requirements.
10. The non-convertible part of convertible securities – Convertible securities are securities which can be converted from Debt to Equity shares. The non-convertible part cannot be converted into Equity shares and work like a normal debt instrument.
11. Investments in units of mutual fund schemes – The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.

12. Investment in Short Term Deposits – Pending deployment of funds as per the investment objective of the Scheme, the Funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI.
13. Investment in Units issued by REITs & InvITs - The Scheme may invest in the units issued by REITs & InvITs subject to requirements specified under SEBI (MF) Regulations.
14. Any other like instruments as may be permitted by RBI/SEBI.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured or rated and of any maturity, subject to such guidelines and limits, as specified by SEBI from time to time.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Schedule VII to the Regulations. Pursuant to SEBI Circular No. MFD/CIR/9/120/2000 dated November 24, 2000, the AMC may constitute committee(s) to approve proposals for investments in unrated debt instruments. The AMC Board and the Trustee shall approve the detailed parameters for such investments. However, in case any unrated debt security does not fall under the parameters, the prior approval of Board of AMC and Trustee shall be sought.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions". Details of various derivative strategies/examples of use of derivatives have been provided under the section "Derivatives Strategy"

The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

E. WHAT ARE THE INVESTMENT STRATEGIES? SO 7

The investment strategy of the Scheme would focus on seeking active asset allocation between equity and fixed income to manage the market risk. The Scheme seeks to generate capital appreciation by investing in equity and equity related securities and generate income by investing in debt and money market instruments. The Scheme aims to dynamically manage the debt and equity allocations in the portfolio. The investment strategy would thus focus on a dual approach: a top down approach seeking an active asset allocation between equity and debt and a bottom up process for construction of portfolio specific securities.

The AMC will follow an internal rule based approach to follow the dynamic asset allocation for the Scheme. The approach seeks to build equity asset allocation decisions based on prevailing market and economic conditions (including factors like equity valuations, momentum, interest rate movements etc.). The balance / residual allocation will be invested into the debt and money market securities. The Fund Manager may decide to bring down the equity exposure by increasing cash or debt exposure and/or hedging when equity markets get expensive or experience volatility. The asset allocation decisions will be reviewed on an ongoing basis and would be linked to the movements in the market variables. The Fund Manager will deploy a combination of strategies to achieve the investment objective of the Scheme.

Within equity allocation, the Scheme will follow a top down approach to select sectors and follow a bottom up approach to pick stocks across the sectors based on the quality of business model and quality of management. Quality of business model and quality of management will be assessed by evaluating past track record and/or future outlook.

Derivatives Strategy | **SO 5**

1. Equity Derivatives Strategy:

The Scheme may invest in various derivative instruments which are permissible under the applicable regulations. Derivatives will be used for the purpose of hedging, and portfolio balancing or such other purpose as may be permitted under the regulations and Guidelines from time to time. Such investments shall be subject to the investment objective and strategy of the Scheme and the internal limits if any, as laid down from time to time. These include but are not limited to futures (both stock and index) and options (stock and index). Derivatives are financial contracts of pre-determined fixed duration, whose values are derived from the value of an underlying primary financial instrument such as interest rates, exchange rates, commodities and equities.

The following section describes the concepts and examples of derivatives that may be used by the fund manager. The strategies and illustrations provided below are only for the purpose of understanding the concept and uses of derivative instruments.

i. Index Futures

Index Futures maybe used by the Fund to hedge against market downturns (shorting the index) or benefit from a bullish outlook on the market (going long on the index).

Example on how it could be used: Assume Nifty near month future contract is trading at Rs. 7,500, and the fund manager has a view that nifty will depreciate going forward; the Scheme can initiate a sale transaction of Nifty futures at the above said rate without holding a underlying long equity position. Once the price falls and let's assume after 15 days the Nifty falls to 7400, the Scheme can initiate a square-up transaction by buying the said futures and book a profit of Rs. 100.

In a similar way, if the fund manager has a view that nifty will appreciate going forward, the Scheme can initiate a long transaction without an underlying cash/ cash equivalent subject to the extant regulations.

ii. Index Options

Index options offers the Fund the opportunity to either capitalize on an expected market move or to protect holdings in the underlying instruments. The underlying in the case of Index options are indices.

A. <u>Buy Call</u>

The fund, to benefit from anticipated uptrend in broad markets, from time to time can buy call options. A long call option will give the Fund the option but not the obligation to buy the Index at the strike price. Stop loss is not defined and will be monitored by the investment team.

Example on how it could be used

Suppose an investor buys a Call option on 1 lot of Nifty 50- Nifty (Lot Size: 75 units)

- Nifty index (European option).
- Nifty 1 Lot Size: 75 units
- Spot Price (S): 7500
- Strike Price (x): 7550 (Out-of-Money Call Option)
- Premium: 80

Total Amount paid by the investor as premium [75*80] =6000

There are two possibilities i.e. either the index moves up over the strike price or remains below the strike price.

1. **Scenario 1**- The Nifty index goes up

   An investor sells the Nifty Option described above before expiry:

   Suppose the Nifty index moves up to 7600 in the spot market and the premium has moved to Rs 150 and there are 15 days more left for the expiry. The investor decides to reverse his position in the market by selling his 1 Nifty call option as the option now is In the Money.

   His gains are as follows:
   - Nifty Spot: 7600
   - Current Premium: Rs.150
   - Premium paid: Rs.80
   - Net Gain: Rs.150- Rs.80 = Rs.70 per unit
   - Total gain on 1 lot of Nifty = Rs.5250 (75*70)

2. **Scenario 2** - The Nifty index moves to any level below 7500

   Then the investor does not gain anything but on the other hand his loss is limited to the premium paid:

   Net Loss is Rs.6000 (Loss is capped to the extent of Premium Paid)
   (Rs 80 Premium paid*Lot Size: 75 units)

3. **Simple Scenario for holding on to expiry**: The fund buys a call option at the strike price of say Rs.7500 and pays a premium of say Rs. 80, the fund would earn profits if the market price of the stock at the time of expiry of the option is more than 7580 being the total of the strike price and the premium thereon. If on the date of expiry of the option the stock price is below Rs 7500, the fund will not exercise the option while it loses the premium of Rs 80.

B. <u>Buy Put</u>

The Fund may buy index put options to hedge existing portfolios. The put option will give the Fund the flexibility to sell the portfolio at the strike price if the index falls below the strike price. The Fund will have to pay a premium to the option writer to buy this put option. There is no defined stop loss as the same will be monitored by the investment team.

Example on how it could be used

Suppose an investor buys a Put option on 1 lot of Nifty 50- Nifty (Lot Size: 75 units)
- Nifty index (European option).
- Nifty 1 Lot Size: 75 units
- Spot Price (S): 7500
- Strike Price (x): 7450 (Out-of-Money Call Option)
- Premium: 80

Total Amount paid by the investor as premium [75*80] =6000

There are two possibilities i.e. either the index moves down from the strike price or goes above the strike price.

1. **Scenario 1**- The Nifty index goes down
   An investor sells the Nifty Option described above before expiry:

   Suppose the Nifty index moves down to 7400 in the spot market and the premium has moved to Rs 150 and there are 15 days more left for the expiry. The investor decides to reverse his position in the market by selling his 1 Nifty put option as the option now is In the Money.

   His gains are as follows:
   - Nifty Spot: 7600
   - Current Premium: Rs.150
   - Premium paid: Rs.80
   - Net Gain: Rs.150- Rs.80 = Rs.70 per unit
   - Total gain on 1 lot of Nifty = Rs.5250 (75*70)

2. **Scenario 2** - The Nifty index moves to any level above 7500

   Then the investor does not gain anything but on the other hand his loss is limited to the premium paid:

   Net Loss is Rs.6000 (Loss is capped to the extent of Premium Paid)
   (Rs 80 Premium paid*Lot Size: 75 units)

3. **Simple Scenario for holding on to expiry**: The fund buys a Put Option at Rs 7500 by paying a premium of say Rs 80. If the stock price goes down to Rs. 7400, the fund would protect its downside and would only have to bear the premium of Rs 80 instead of a loss of Rs 100 whereas if the stock price moves up to say Rs. 7600 the fund may let the Option expire and forego the premium thereby capturing Rs. 100 upside after bearing the premium of Rs. 80.

iii. Stock Futures

Buy Stock Futures

The Fund can buy stock futures to realize a positive outlook on the stock or to rebalance sector positions. There will be no defined stop loss given the high volatility and the same will be monitored by the investment team.

Sell Stock Futures

Subject to the Regulations, the Fund can sell stock futures including for the purpose of creating a hedged position against an existing stock position where the Fund may have a negative outlook. There will be no defined stop loss as the short stock futures position will be matched with the existing stock position.

iv. Stock Options

A. <u>Buy Call</u>

To capitalize positive view on a stock or to rebalance sector positions, the Fund may buy call options on the stock against the payment of a premium. Buying a call option provides the Fund the option but not the obligation to buy the stock at the strike price. There will be no defined stop loss and the same shall be monitored by the investment team.

B. <u>Buy Put</u>

To implement a negative view on the stock or to hedge against downside in an existing stock holding

or to rebalance sector positions, the Fund may purchase stock put options against payment premium. This gives the option but not the obligation to the Fund to sell the stock if stock prices falls below the strike price.

SO 5

Certain risks are inherent to Derivative strategies viz. lack of opportunities, inability of Derivatives to correlate perfectly with the underlying and execution risks, whereby the rate seen on the screen may not be the rate at which the transaction is executed. For details of risk factors relating to use of Derivatives, the investors are advised to refer to Scheme Specific Risk Factors.

Portfolio Turnover:

The Scheme is an open-ended scheme. It is expected that there would be a number of subscriptions and redemptions on a daily basis. There may be an increase in transaction cost such as brokerage paid, if trading is done frequently. The Fund Manager will endeavor to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with reasonable accuracy, the likely turnover in the portfolio of the Scheme. The Scheme has no specific target relating to portfolio turnover.

Fixed Income Markets in India **SO 12**

The Fixed Income markets in India can be broken down into three parts:

1. Debt Market.
2. Money Market.
3. Derivatives Market.

Debt Market: The debt market is active since the mid 1990s with the introduction of major reforms in the debt market such as the auction system for sale of dated government securities, establishing the system of primary dealers to name a few reforms. This market is predominantly gilt oriented and corporate papers became a part of it since late 1990s. Even today, the Government Securities (G-sec) segment is the largest segment in the debt market with a market capitalization of Rs**.** 7483183.49 crore in Jul 2021 up from Rs. 4760783.93 crore in Jul 2016. The Government securities market had a volume of Rs. 722451.71 crore in Jul 2021 vs Rs. 2079648.63 crore in Jul 2016 (Source: The Clearing Corporation of India Ltd.).

The debt market consists of the following instruments:

- Government securities – Issued by the Government of India.
- State government securities – Issued by the State Government.
- Debt securities – Issued by various Corporate, Banks, Financial Institutions.
- Other approved securities like government guaranteed papers.

The nature of instruments is in the form of plain vanilla bonds, Floaters, Zero coupon bonds/deep discounted bonds, securitized papers and structured debt papers.
The major players in Indian debt market are Banks, Mutual Funds, Financial Institutions, Foreign Portfolio Investors, Primary Dealers, Insurance companies and others.

Money Market: The money market is a key component of the financial system as it is the fulcrum of monetary operations conducted by the Central Bank in its pursuit of monetary policy objectives. It is a market for short-term funds with maturity ranging from overnight to one year and includes financial instruments that are deemed to be close substitutes of money. Money market instruments facilitate borrowing for relatively short periods of time. They are generally issued at a discount to the maturity value.

The money market in India mainly consists of the following instruments:

- Call money market.

- Tri-party Repo (Treps)
- Treasury bills.
- Commercial papers.
- Certificates of deposits.
- Short Non-Convertible Debentures-fixed and floaters and term lending instruments.

RBI has been taking active steps to develop the money market in India with the objective to improve the signaling mechanism for monetary policy while ensuring financial stability. Various reform measures have resulted in a relatively deep, liquid and vibrant money market with a shift from administered and direct to indirect market based instruments of monetary management. For e.g. the call money market was transformed into a pure interbank market, while other money market instruments such as market repo and TREPS were developed to provide avenues to non-banks, including mutual funds, for managing their short-term liquidity mismatches. For the fortnight ended 15th Aug 2021, the total amount outstanding of commercial papers (at face value) issued was Rs. 419726 crore, whereas the total amount outstanding of certificates of deposits issued by Banks was Rs. 64304 crore for the fortnight ended 30th Jul 2021 (Source-RBI).

The yield ranges (as on Sep 17, 2021) of various instruments mentioned above, and the factors affecting prices of such securities are given hereunder:

Instrument	**Current Yield range (%)**
Treps	3.20%-3.30%
Repo	3.30%-3.40%
3m Tbill	3.25%-3.35%
1Y Tbill	3.60%-3.70%
10Y Gsec	6.15%-6.25%
3m PSU Bank CD	3.30%-3.40%
3m Manufacturing Co. CP	3.40%-3.50%
1Y PSU Bank CD	3.75%-3.85%
1Y NBFC CP	4.25%-4.35%
1Y Manufacturing Co. CP	3.95%-4.05%
5Y AAA Institutional Bond	5.70%-5.80%
10Y AAA Institutional Bond	6.70%-6.80%

Source: CCIL, Bloomberg

These yields are indicative and do not indicate yields that may be obtained in future as interest rates keep changing consequent to changes in macroeconomic conditions and RBI policy. The price and yield on various debt instruments fluctuate from time to time depending upon the macro economic situation, inflation rate, overall liquidity position, foreign exchange scenario etc. Also, the price and yield vary according to maturity profile, credit risk etc.

Risk Control:

Risk is an inherent part of the investment function. Effective Risk Management is critical to Fund Management for achieving financial soundness. Investments by the Scheme shall be made as per the investment objectives of the Scheme and provisions of the Regulations.

The AMC has incorporated adequate safeguards to manage risk in the portfolio construction process. The risk control process involves identifying & measuring the risk through various Risk Measurement Tools. Further, the AMC has implemented the Miles System as Front Office System (FOS) for managing risk. The system has inbuilt feature which enables the Fund Manager calculate various risk ratios and analyze the same.

The AMC has experienced investment professionals to help limit investment universe to carefully selected high quality businesses. The fund manager would also consider hedging the portfolios in case of predictable events with uncertain outcomes.

With respect to the Equity component, the Scheme would invest in a diversified portfolio of equity and equity related securities which would help alleviate the credit, sector/market capitalization related concentration risk.

The system enables identifying & measuring the risk through various risk measurement tools like various risk ratios, average duration and analyzes the same and acts in a preventive manner.

Investments by the AMC in the Scheme **SO 1**

Subject to the Regulations and to the extent permitted by SEBI from time to time, the AMC may invest in the Scheme. However, the AMC will not charge investment management fee on such investment in the Scheme.

The Sponsors or the AMC shall invest not less than one percent of the amount which would be raised in the new fund offer or fifty lacs rupees, whichever is less, and such investment shall not be redeemed unless the Scheme is wound up. The investment by the Sponsors or AMC shall be made in such option of the scheme, as may be specified by SEBI.

F. FUNDAMENTAL ATTRIBUTES **SO 8**

Following are the Fundamental Attributes of the Scheme(s), in terms of Regulation 18 (15A) of the SEBI (Mutual Funds) Regulations, 1996:

i. Type of scheme - An open-ended dynamic asset allocation fund

ii. Investment Objective: –
- Main Objective - **Refer Section II, Point B**
- Investment pattern – **Refer Section II, Point C**

iii. Terms of Issue:-
- Liquidity provisions such as listing, repurchase, redemption. **Refer Section III, Point no. A – NEW FUND OFFER (NFO);**
- Aggregate maximum fees and expenses charged to the Scheme. – **Refer Section IV, Point no. B – Annual Scheme recurring Expenses**
- Any safety net or guarantee provided - **Not Applicable.** The Scheme does not provide any guaranteed or assured return).

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 4, 2021, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unit holders is carried out unless:

- Comments from SEBI are obtained before bringing such fundamental attribute change(s);
- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit holders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any Exit Load.

Change(s) in fundamental attributes will not cover any changes to be carried out in the Scheme in order to comply with any amendment(s) in the Regulations and/or changes resulting out of requirement(s) laid down under any SEBI circular(s) / regulatory guidelines and hence the abovementioned process for carrying out changes in the fundamental attributes, will not apply for such cases where changes are required to be carried out in the Scheme as a result of any regulatory notifications.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

SO 9

The Scheme performance would be benchmarked against the Nifty 50 Hybrid Composite Debt 50: 50 Index TRI.

The Trustee may change the benchmark in future if a benchmark better suited to the investment objective of the Scheme is available.

Justification of Benchmark

The Scheme shall invests in both equity & equity related instruments and fixed income instruments using an active asset allocation approach. NIFTY 50 Hybrid Composite Debt 50:50 Index seeks to track the performance of portfolio having a blend of Nifty 50 (50%) and Nifty Composite Debt Index (50%). The composition of the benchmark is such that it is closest to the investment strategy of the Scheme and is most suited for comparing performance of the Scheme. It will also enable the investors to arrive at a more informed judgement on Scheme performances.

The Trustee reserves the right to change the benchmark for the evaluation of the performance of the Scheme from time to time, keeping in mind the investment objective of the Scheme and the appropriateness of the benchmark, subject to the Regulations and other prevalent guidelines.

H. WHO MANAGES THE SCHEME? SO 10

The Scheme will be managed by Mr. Manish Lodha, Ms. Fatema Pacha and Mr. Rahul Pal.

Name of the Fund Manager	Age / Qualification	Tenure for which the Fund Manager has been managing the Scheme	Experience of the Fund Manager in the last 10 years	Names of other schemes under his management
Mr. Manish Lodha (Equity)	45 years B.Com (H), CS , CA	Not Applicable	• Fund Manager (Equity) – Mahindra Manulife Investment Management Pvt. Ltd. ('MMIMPL') (December 02, 2020 until date; • Asst. Fund Manager (Equity) - Canara HSBC OBC Life Insurance Co Ltd (October 2016 - December 2020); • Research Analyst (Equity) - Kotak Mahindra Mutual Fund (June 2005 - September 2016)	• Co-Fund Manager of Mahindra Manulife ELSS Kar Bachat Yojana, Mahindra Manulife Multi Cap Badhat Yojana, Mahindra Manulife Mid Cap Unnati Yojana, Mahindra Manulife Top 250 Nivesh Yojana and Mahindra Manulife Flexi Cap Yojana • Co-Fund Manager of Equity portion of Mahindra Manulife Arbitrage Yojana, Mahindra Manulife Equity Savings Dhan Sanchay Yojana and Mahindra Manulife Hybrid Equity Nivesh Yojana.
Ms. Fatema Pacha (Equity)	40 years PGDM (Finance), BE (Computers)	Not Applicable	• Fund Manager (Equity) – MMIMPL (September 30, 2020 until date; • Fund Manager (Equity) - ICICI Prudential Life Insurance (Nov 2007 to - Sep 2020); • Research Analyst (Equity) - UTI Mutual Fund (June 2006 - November 2007)	• Co-Fund Manager of Mahindra Manulife Rural Bharat and Consumption Yojana, Mahindra Manulife ELSS Kar Bachat Yojana, Mahindra Manulife Multi Cap Badhat Yojana, Mahindra Manulife Large Cap Pragati Yojana and Mahindra Manulife Focused Equity Yojana and Mahindra Manulife Flexi Cap Yojana • Co-Fund Manager of Equity portion of Mahindra Manulife Equity Savings Dhan Sanchay Yojana and Mahindra Manulife Hybrid Equity Nivesh Yojana.

Name of the Fund Manager	Age / Qualification	Tenure for which the Fund Manager has been managing the Scheme	Experience of the Fund Manager in the last 10 years	Names of other schemes under his management
Mr. Rahul Pal (Debt)	45 years B.Com (H), ACA	Not Applicable	• Head – Fixed Income, MMIMPL., (September 2015 – until date); • Head Fixed Income, Taurus Asset Management Co. Ltd. (May 2010 – September 2015); • Fund Manager – Fixed Income, Sundaram Asset Management Co. Ltd. (May 2004 – May 2010).	• Fund Manager of Mahindra Manulife Low Duration Fund, Mahindra Manulife Dynamic Bond Yojana and Mahindra Manulife Short Term Fund • Co – Fund Manager of Mahindra Manulife Liquid Fund, Mahindra Manulife Ultra Short Term Fund and Mahindra Manulife Overnight Fund • Fund Manager of the Debt portion of Mahindra Manulife Arbitrage Yojana and Mahindra Manulife Hybrid Equity Nivesh Yojana

I. WHAT ARE THE INVESTMENT RESTRICTIONS? SO 11

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

1. The Scheme shall not invest more than 10 per cent of its NAV in the equity shares or equity related instruments of any company.

2. All investments by the Scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed.

3. The Mutual Fund under all its Scheme(s) shall not own more than ten per cent of any company‘s paid up capital carrying voting rights.

4. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activities under the SEBI Act, 1992. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Board of Trustee and the Board of AMC.

   Such limit shall not be applicable for investment in Government Securities, treasury bills and Triparty Repo on Government securities or treasury bills.

5. The Scheme shall not invest in unlisted debt instruments including commercial papers, other than Government Securities, other money market instruments and derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc.

   Provided that the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions and requirements as prescribed

under the SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 1, 2019, as amended by SEBI from time to time.

For the purpose of investment in debt instruments, listed debt instruments shall include listed and to be listed debt instruments.

6. The Scheme shall not invest more than 5% of its net assets in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as IRS, IRF etc.;

   Provided that all such investments shall be made with the prior approval of the Board of AMC and the Board of Trustees and shall be subject to such conditions and requirements as prescribed under the SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 1, 2019, as amended by SEBI from time to time.

7. The investment by the Scheme in the following instruments shall not exceed 10% of the debt portfolio of the scheme and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the scheme:

   a. Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and
   b. Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

   For the purpose of this provision, 'Group' shall have the same meaning as defined in paragraph B(3)(b) of SEBI Circular No.SEBI/HO/IMD/DF2/CIR/P/2016/35 dated February 15, 2016.
   These limits shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Public Offer and Listing of Securitized Debt Instruments) Regulations 2008.

   Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

8. The Scheme may invest in other schemes of the Mutual Fund or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.

9. The Scheme shall not make any investment in, —

   - Any unlisted security of an associate or group company of the Sponsors; or
   - Any security issued by way of private placement by an associate or group company of the Sponsors; or
   - The listed securities of group companies of the Sponsors which is in excess of 25 percent of the net assets of the Scheme.

10. Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided:
    - Such transfers are done at the prevailing market price for quoted instruments on Spot Basis (Spot Basis shall have the same meaning as specified by a stock exchange for spot transactions); and in line with the process laid down under the Valuation Policy of the Mutual Fund;
    - The Securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

11. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.

12. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.

    Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.

    Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

13. The Scheme shall not make any investment in any fund of funds scheme.

14. Save as otherwise expressly provided under SEBI (Mutual Funds) Regulations, 1996, the Scheme shall not advance any loans.

15. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or dividend (IDCW) to the Unit holders.

    Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month.

16. The Scheme will comply with the following restrictions for trading in exchange traded derivatives, as specified by SEBI vide its circular DNPD/Cir-29/2005 dated September 14, 2005, Circular DNPD/Cir-30/2006 dated January 20, 2006, Circular DNPD/Cir-31/2006 dated September 22, 2006 and Circular SEBI/HO/MRD/DP/CIR/P/2016/143 dated December 27, 2016 as may be amended from time to time:

i. **Position limit for the Mutual Fund in equity index options contracts**

   a. The Mutual Fund position limit in all index options contracts on a particular underlying index shall be Rs. 500 crores or 15% of the total open interest of the market in index options, whichever is higher, per stock exchange.
   b. This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. **Position limit for the Mutual Fund in equity index futures contracts:**

   a. The Mutual Fund position limit in all index futures contracts on a particular underlying index shall be Rs.500 crores or 15% of the total open interest of the market in index futures, whichever is higher, per stock exchange.
   b. This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. **Additional position limit for hedging**

   In addition to the position limits at point (i) and (ii) above, the Mutual Fund may take exposure in equity index derivatives subject to the following limits:

   a. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.

b. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, Treasury Bills and similar instruments.

iv. **Position limit for Mutual Fund for stock based derivative contracts**

The Mutual Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts, is as follows: -

The combined futures and options position limit shall be 20% of the applicable Market Wide Position Limit (MWPL).

v. **Position limit for each scheme of a Mutual Fund**

The scheme-wise position limit / disclosure requirements shall be:

a. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Mutual Fund shall not exceed the higher of 1% of the free float market capitalization (in terms of number of shares)

or

5% of the open interest in the derivative contract on a particular underlying stock (in terms of number of contracts).

b. This position limit shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.

c. For index based contracts, Mutual Funds shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

17. SEBI, vide its circular no. Cir/IMD/DF/11/2010 dated August 18, 2010 read with SEBI circular ref no. SEBI/HO/IMD/IMD-I DOF2/P/CIR/2021/580 dated June 18,2021 has prescribed the following investment restrictions with respect to investment in derivatives:
    a. The cumulative gross exposure through equity, debt and derivative positions should not exceed 100% of the net assets of the Scheme. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.

    b. Mutual Fund shall not write options or purchase instruments with embedded written options.

    c. The total exposure related to option premium paid must not exceed 20% of the net assets of the Scheme.

    d. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:-

        i. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains;
        ii. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point (a) above.
        iii. Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.

iv. The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.

e. Mutual Fund may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the Scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the Scheme. However, if the Mutual Fund is transacting in interest rate swaps through an electronic trading platform offered by the Clearing Corporation of India Ltd. (CCIL) and CCIL is the central counterparty for such transactions guaranteeing settlement, the single counterparty limit of 10% shall not be applicable.

f. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in Point (a) above.

g. Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	**Exposure**
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts

18. The Scheme's total exposure in a particular sector (excluding investments in Bank CDs, TREPS, Government Securities, T-Bills and AAA rated securities issued by Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme;

    Provided that an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the Scheme shall be allowed by way of increase in exposure to Housing Finance Companies (HFCs) only. Further, an additional exposure of 5% of the net assets of the scheme has been allowed for investments in securitized debt instruments based on retail housing loan portfolio/ an affordable housing loan portfolio;

    Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total Investment/exposure in HFCs shall not exceed 20% of the net assets of the Scheme.

19. The Scheme's total exposure in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustee.

    The investments by the Scheme in debt and money market instruments of group companies of both the Sponsors and the AMC shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees

    For this purpose, a group means a group as defined under regulation 2 (mm) of the Regulations and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

20. Pending deployment of funds of the Scheme in terms of the investment objective of the Scheme, the AMC may invest the funds of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines set out by SEBI under the Regulations. The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:-

a. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
b. Such short-term deposits shall be held in the name of the Scheme.
c. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with the approval of the Trustee.
d. Parking of funds in short term deposits of associate and sponsors scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
e. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
f. The Scheme shall not park funds in short-term deposit of a bank which has invested in the said Scheme. Further, it shall also be ensured that the bank in which the Scheme has short term deposit(s) does not invest in the said Scheme until the Scheme has short term deposit(s) with such bank.
g. The AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

21. The Mutual Fund under all its schemes shall not invest more than 10% of units issued by a single issuer of REITs and InvITs.

22. The Scheme shall not invest:

- more than 10% of its NAV in the units of REITs and InvITs; and
- more than 5% of its NAV in the units of REITs and InvITs issued by a single issuer.

All the investment restrictions will be applicable at the time of making investments.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

J. HOW HAS THE SCHEME PERFORMED?

The Scheme is a new Scheme and does not have any performance track record.

K. PRODUCT DIFFERENTIATION WITH THE EXISTING OPEN ENDED HYBRID SCHEMES

The following table shows the differentiation of the Scheme with the existing open ended hybrid schemes of Mahindra Manulife Mutual Fund:

Scheme Name	**Investment Objective**	**Asset Allocation**	**Number of Folios as on August 31, 2021**	**AUM as on August 31, 2021 (Rs. In crores)**
Mahindra Manulife Balanced Advantage Yojana	The investment objective of the Scheme is to provide capital appreciation and generate income through a dynamic mix of equity, debt and money market instruments. The Scheme seeks to reduce the volatility by diversifying the assets across equity, debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved.	Equity & Equity related instruments^: 65% - 100% Debt and Money Market Securities (including TREPS (Tri-Party Repo), Reverse Repo): 0% -35% Units issued by REITs & InvITs : 0% – 10% ^The Scheme may invest in derivatives instruments to the extent of 50% of the Net Assets of the Scheme. The Scheme may use equity derivatives for such purposes as may be permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI from time to time.	Not Applicable	Not Applicable
Mahindra Manulife Equity Savings Dhan Sanchay Yojana	The Scheme seeks to generate long term capital appreciation and also income through investments in equity and equity related instruments, arbitrage opportunities and investments in debt and money market instruments. However, there can be no assurance that the	Equity and Equity related Securities^ of which: 65% - 85% (i) Equity and Equity related securities (unhedged)*: 40% - 60% (ii) Equities, equity related securities and derivatives including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure (hedged)*: 5% - 25% Debt and Money Market Securities^: 15% - 35% Units issued by REITs & InvITs: 0% - 10% If the debt / money market instruments offer better returns than the arbitrage	13547	280.99

	investment objective of the Scheme will be achieved. The Scheme does not assure or guarantee any returns.	opportunities available in cash and derivatives segments of equity markets then the investment manager may choose to have a lower equity exposure. In such defensive circumstances the asset allocation will be as mentioned below: Equity and Equity related Securities^ of which: 45% - 65% (i) Equity and Equity related securities (unhedged)*: 40% - 60% (ii) Equities, equity related securities and derivatives including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure (hedged)*: 0% - 5% Debt and Money Market Securities^: 35% - 55% Units issued by REITs & InvITs: 0% - 10% *Equity allocation is measured as the Gross exposure to equities, equity related instruments and derivatives. The Scheme will enter into derivatives transactions for hedging and/or portfolio rebalancing. The derivative positions will be hedged against corresponding positions in either equity or derivative markets depending on the strategies involved and execution costs. On the total portfolio level the scheme does not intend to take a net short exposure to equity markets. Unhedged positions in the portfolio (investments in equity shares without corresponding exposure to equity derivative) shall not exceed 60% of the net assets ^The Scheme may also use derivatives for such purposes as maybe permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI from time to time. The Scheme may also use fixed income derivative instruments subject to the guidelines as maybe issued by SEBI and RBI and for such purposes as maybe permitted from time to time.		
Mahindra Manulife Hybrid Equity	The Scheme seeks to generate long term capital appreciation and	Equity and Equity related Securities^: 65% - 80%	11931	272.88

Nivesh Yojana	also income through investments in equity and equity related instruments and investments in debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not assure or guarantee any returns	Debt and Money Market Securities^: 20% - 35% Units issued by REITs & InvITs: 0% - 10% ^ including derivative instruments to the extent of 50% of the Net Assets of the Scheme. Investment in derivatives shall be for hedging, portfolio balancing and such other purposes as maybe permitted from time to time under the Regulations and subject to guidelines issued by SEBI/RBI from time to time.		
Mahindra Manulife Arbitrage Yojana	The investment objective of the Scheme is to generate income by predominantly investing in arbitrage opportunities in the cash and derivatives segment of the equity market and the arbitrage opportunities available within the derivative segment and by investing the balance in debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved.	Equity & Equity related instruments including Equity Derivatives *: 65% - 100% Debt and Money Market Securities (including TREPS (Tri-Party Repo), Reverse Repo): 0% - 35% Units issued by REITs & InvITs: 0% - 10% If the arbitrage opportunities in the market are not available / negligible or returns are lower than alternative investment opportunities as per the allocation pattern, then the Fund Manager may choose to follow an alternate asset allocation, keeping in view the interest of the unitholders. In such defensive circumstances, the asset allocation of the Scheme will be as per the below table: Equity & Equity related instruments including Equity Derivatives *: 0% - 65% Debt and Money Market Securities: 35% - 100% Units issued by REITs & InvITs: 0% - 10% *The Scheme will use derivatives (including index futures, stock futures, index options and stock options) as part of the arbitrage strategy of the Scheme and subject to guidelines issued by SEBI	1647	32.91

		from time to time. The exposure to derivatives shown in the above asset allocation table shall a be hedged exposure taken against the underlying equity investments i.e. in case the Scheme shall have a long position in a security and a corresponding short position in the same security in a different segment, then the exposure for the purpose of asset allocation will be counted only for the long position in terms of SEBI Circular No. Cir/ IMD/ DF/ 11 / 2010 dated August 18, 2010.		

L. ADDITIONAL SCHEME RELATED DISCLOSURES

(I) PORTFOLIO DISCLOSURES

(a) TOP 10 HOLDINGS OF THE SCHEME

The Scheme is a new scheme and hence the same is not applicable.

(b) SECTOR WISE PORTFOLIO HOLDINGS OF THE SCHEME

The Scheme is a new scheme and hence the same is not applicable.
For latest monthly portfolio holdings of the Scheme, investors are requested to visit www.mahindramanulife.com/downloads

(c) PORTFOLIO TURNOVER RATIO OF THE SCHEME

The Scheme is a new scheme and hence the same is not applicable.

(II) AGGREGATE VALUE OF INVESTMENTS HELD IN THE SCHEME BY THE FOLLOWING CATEGORY OF PERSON(S)

Net Asset Value of Units held by (in Rs. Lacs)		
AMC's Board of Directors	**Scheme's Fund Manager(s)**	**Other Key Personnel***
Not Applicable		

* Managing Director of the AMC is covered under the category of 'Other Key Personnel'.

M. CREATION OF SEGREGATED PORTFOLIO IN THE SCHEME

Segregated Portfolio:

In case of a credit event at issuer level, the AMC may create a segregated portfolio of debt and money market instruments under the Scheme in compliance with the SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/160 dated December 28, 2018 read with SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2019/127 dated November 7, 2019, as amended from time to time.

Key definitions

Segregated Portfolio	A portfolio, comprising of debt or money market instrument affected by a credit event that has been segregated in a mutual fund scheme.
Main Portfolio	The scheme portfolio excluding the segregated portfolio.
Total Portfolio	The scheme portfolio including the securities affected by the credit event.

Conditions for creation of a segregated portfolio

As per the policy on segregation of scheme portfolios approved by the Board of Directors of the AMC and Trustees, creation of a segregated portfolio is optional and may be created at the discretion of the AMC, in case of a credit event at issuer level as provided below:

Credit Event:

A. Rated debt and money market instruments:

In case of rated debt and money market instruments the credit event at issuer level shall be downgrade in credit rating by a Credit Rating Agency (CRA) as provided below:

1. Downgrade of a debt or money market instrument to 'below investment grade'; or
2. Subsequent downgrades of the said instruments from 'below investment grade'; or
3. Similar such downgrades of a loan rating.

In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. Creation of segregated portfolio shall be based on issuer level credit events as mentioned above and implemented at the ISIN level.

B. Unrated debt and money market instruments:

In case of unrated debt or money market instruments, Segregated Portfolio may be created only in case of actual default of either the interest or principal amount by the issuer of such instruments; Provided that such issuer shall not have any outstanding rated debt or money market instruments.

In case of default of unrated debt or money market instruments, the AMC shall inform AMFI immediately about the actual default by the issuer. Upon being informed about the default, AMFI shall immediately inform the same to all AMCs. Pursuant to dissemination of information by AMFI about actual default by the issuer, AMCs may segregate the portfolio of debt or money market instruments of the said issuer in terms of the applicable regulatory requirements.

Process for creation of segregated portfolio

The AMC shall decide on creation of segregated portfolio of the Scheme on the day of Credit Event. Once the AMC decides to segregate portfolio, the AMC shall:

i. Seek approval from the Board of Directors of the Trustees, prior to creation of the segregated portfolio;

ii. immediately issue a press release disclosing its intention to segregate such debt and money market instrument and its impact on the investors of the Scheme. The AMC shall also disclose that the segregation shall be subject to the Trustees' approval. Additionally, the said press release shall be prominently disclosed on the website of the AMC.

iii. ensure that till the time the approval from the Trustees is received, which is no case shall exceed 1 (one) business day from the day of credit event, the subscription and redemption in the concerned Scheme shall be suspended for processing with respect to creation of units and payment on redemptions.

Once the approval from the Trustees is received by the AMC:

i. The segregated portfolio shall be effective from the day of Credit Event.

ii. The AMC shall issue a press release immediately with all relevant information pertaining to the segregated portfolio of the Scheme. The said information shall also be submitted to SEBI.

iii. An email or SMS shall be sent to all unitholders of the concerned Scheme.

iv. The NAVs of both segregated and main portfolio shall be disclosed from the day of the Credit Event.

v. All existing investors in the Scheme as on the day of the Credit Event shall be allotted equal number of units in the segregated portfolio as held in the main portfolio. The AMC shall work out with the Registrar & Transfer Agent viz., Computer Age Management Services Limited. The mechanics of unit creation to represent the holding of segregated portfolio and the same shall appear in the account statement of the unitholders.

vi. No redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in segregated portfolio, AMC shall enable listing of units of segregated portfolio on the recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests.

If the Trustees do not approve the proposal to create a segregate portfolio, the AMC shall issue a press release immediately informing investors of the same.

Valuation and processing of subscriptions and redemptions

Notwithstanding the decision to segregate the debt and money market instrument, the valuation process shall take into account the Credit Event and the portfolio shall be valued based on the principles of fair valuation (i.e. realizable value of the assets) in terms of the relevant provisions of SEBI (Mutual Funds) Regulations, 1996 and Circular(s) issued thereunder.

All subscription and redemption requests for which NAV of the day of Credit Event or subsequent day is applicable, will be processed as per the existing circular on applicability of NAV as under:

a. Upon receipt of approval from Trustees to create a segregated portfolio –

   i. Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio.
   ii. Investors subscribing to the Scheme will be allotted units only in the main portfolio based on its NAV.

b. In case the Trustees do not approve the proposal of segregated portfolio, subscription and redemption applications will be processed based on the NAV of total portfolio.

TER of the segregated portfolio

a. The AMC shall not charge investment and advisory fees on the segregated portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in the segregated portfolio.

b. The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence.

c. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the main portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.

d. The costs related to segregated portfolio shall in no case be charged to the main portfolio.

Disclosures

a. A statement of holding indicating the units held by the investors in the segregated portfolio along with the NAV of both segregated portfolio and main portfolio as on the day of the Credit Event shall be communicated to the investors within 5 working days of creation of the segregated portfolio.

b. Adequate disclosure of the segregated portfolio shall appear in all scheme related documents, in monthly and half-yearly portfolio disclosures and in the annual report of the mutual fund and the scheme.

c. The Net Asset Value (NAV) of the segregated portfolio shall be declared on daily basis.

d. The information regarding number of segregated portfolios created in the Scheme shall appear prominently under the name of the Scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.

e. The performance of the Scheme required to be disclosed at various places shall include the impact of creation of segregated portfolio and shall clearly reflect the fall in NAV to the extent of the portfolio segregated due to the Credit Event and the said fall in NAV along with recovery(ies), if any, shall be disclosed as a footnote to the scheme performance.

f. The disclosures at paragraph (d) and (e) above regarding the segregated portfolio shall be carried out for a period of at least 3 years after the investments in segregated portfolio are fully recovered/written-off.

g. The investors of the segregated portfolio shall be duly informed of the recovery proceedings of the investments of the segregated portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities.

Monitoring by Trustee

In order to ensure timely recovery of investments of the segregated portfolio, Trustees shall ensure that:

- The AMC puts in sincere efforts to recover the investments of the segregated portfolio.

- Upon recovery of money, whether partial or full, it shall be immediately distributed to the investors in proportion to their holding in the segregated portfolio. Any recovery of amount of the security in the segregated portfolio even after the write off shall be distributed to the investors of the segregated portfolio.

- An Action Taken Report (ATR) on the efforts made by the AMC to recover the investments of the segregated portfolio is placed in every meeting of the Trustees till the investments are fully recovered/ written-off.

- The Trustees shall monitor the compliance of the SEBI circular in respect of creation of the segregated portfolio and disclose in the half-yearly trustee reports filed with SEBI, the compliance in respect of every segregated portfolio created.

In order to avoid mis-use of segregated portfolio, Trustees shall ensure to have a mechanism in place to negatively impact the performance incentives of Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio, mirroring the existing mechanism for performance incentives of the AMC, including claw back of such amount to the segregated portfolio of the Scheme.

Illustration of segregated portfolio:

The below table shows how a security affected by a Credit Event will be segregated and its impact on investors. Whether the distressed security is held in the original portfolio or the segregated portfolio, the value of the investors' holdings will remain the same on the date of the Credit Event. Over time, the NAVs of the portfolios are subject to change.

Key Assumptions: We have assumed a scheme holds 4 securities (A, B, C & D) in its portfolio. It has two investors with total of 10,000 units. (Investor 1 – 6,000 units, Investor 2- 4,000 units).

Total Portfolio Value of Rs. 32 Lakhs (Each security invested is valued at Rs. 8 Lakh)

Current NAV: 32,00,000/10,000 = Rs. 320 Per Unit

Suppose Security D is downgraded to below investment grade and consequently the value of the security falls from Rs. 8,00,000 to Rs. 3,00,000 and the AMC decides to segregate the security into a new portfolio. Investors will be allotted the same number of units in the segregated portfolio as they hold in the main portfolio. So, Investor 1 will get 6,000 Units and Investor 2 will get 4,000 units in the segregated portfolio.

With segregation, the portfolio value is Rs. 27,00,000 (Now A, B & C Securities worth Rs. 24 Lakh and Security D, which has fallen from Rs . 8,00,000 to Rs. 3,00,000).

	Main Portfolio (Security of A,B & C)	**Segregated Portfolio (Security D)**
Net Assets	Rs. 24,00,000	Rs. 3,00,000
Number of Units	10,000	10,000
NAV per Unit	Rs. 24,00,000/ 10,000 = Rs. 240	Rs. 3,00,000/ 10,000 = Rs. 30

With respect to Investors:

Particulars	**Investor 1**	**Investor 2**
Units held in the Main portfolio	6,000	4,000
NAV of the Main portfolio	Rs. 240 per unit	Rs. 240 per unit
Value of Holding in Main portfolio (A) in Rs.	14,40,000	9,60,000
Units held in Segregated Portfolio	6,000	4,000

NAV of Segregated Portfolio	Rs. 30 per unit	Rs. 30 per unit
Value of holding in Segregated Portfolio (B) in Rs.	1,80,000	1,20,000
Total Value of holding (A) + (B) in Rs	**16,20,000**	**10,80,000**

In case the portfolio is not segregated, the Total Portfolio after marking down the value of security D would be:

Net Assets of the Portfolio: Rs. 27,00,000	No. of Units :10,000	NAV per unit Rs. 27,00,000 / 10,000= Rs. 270

Particulars	**Investor 1**	**Investor 2**
Units held in the Original Portfolio (No. of units)	6,000	4,000
NAV of the Main portfolio	Rs. 270 per unit	Rs. 270 per unit
Value of Holding in Main portfolio (A) in Rs.	**16,20,000**	**10,80,000**

Investors may note the essential difference between a segregated portfolio and non-segregated portfolio as follows:

- Where the portfolio is not segregated, the transactions will continue to be processed at NAV based prices. There will be no change in the number of units remaining outstanding.

- Where the portfolio is segregated, equal number of units are created and allotted to reflect the holding for the portion of portfolio that is segregated.

- Once the portfolio is segregated, the transactions will be processed at NAV based prices of main portfolio.

- Since the portfolio is segregated for distressed security, the additional units that are allotted cannot be redeemed. The units will be listed on the recognised stock exchange to facilitate exit to unit holders.

- Upon realisation of proceeds under the distressed security either in part or full, the proceeds will be paid accordingly. Based on the circumstances and developments, the AMC may decide to write off the residual value of the segregated portfolio.

Investors may also note that the process followed by the AMC/Trustees regarding creation of segregated portfolios shall be in accordance with the provisions laid down by SEBI in this regard, from time to time.

III. UNITS AND OFFER

A. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new scheme sells its units to the investors	**NFO opens on: xxx, 2021** **NFO closes on: xxx, 2021** The Trustee/AMC reserves the right to extend the closing date of the NFO period, subject to the condition that the NFO period shall not be kept open for more than 15 days. The Trustee / AMC reserves the right to close the NFO before the NFO closing date.
New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Rs. 10/- per unit
Minimum Amount for Application in the NFO	Rs 1,000/- and in multiples of Re 1/- thereafter.
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within five working days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of five working days from the date of closure of the subscription period.	Rs. 20 crores
Maximum Amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC.	Not Applicable.
Plans / Options offered	The Scheme shall offer two plans viz. Regular Plan and Direct Plan with a common portfolio and separate NAVs. Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. Each Plan offers two Options, viz., (i) Growth Option; and (ii) Income Distribution cum Capital Withdrawal/ IDCW Option. Income Distribution cum Capital Withdrawal/IDCW Option has (i) Payout of Income Distribution cum Capital Withdrawal Option / IDCW Payout ; and (ii) Reinvestment of Income Distribution cum Capital Withdrawal/ IDCW Reinvestment facility.

In case of aforementioned IDCW option/sub-option(s)/facilities, the amounts can be distributed out of investors' capital (Equalization Reserve), which is part of sale price that represents realized gains.

The Investors should indicate the plan / option for which Subscription is made by indicating the choice in the appropriate box provided for this purpose in the application form. In case of valid application received without any choice of plan / option, the following default plan / option will be considered:

Default Plan

Investors subscribing under Direct Plan of the Scheme will have to indicate "Direct Plan" against the Scheme name in the application form. However, if distributor code is mentioned in application form, but "Direct Plan" is mentioned against the Scheme name, the distributor code will be ignored and the application will be processed under "Direct Plan". Further, where application is received for Regular Plan without Distributor code or "Direct" mentioned in the ARN Column, the application will be processed under Direct Plan.

The below table summarizes the procedures which would be adopted by the AMC for applicability of Direct Plan / Regular Plan, while processing application form/transaction request under different scenarios:

Sr. No	AMFI Registration Number (ARN) Code mentioned in the application form / transaction request	Plan as selected in the application form / transaction request	Transaction shall be processed and Units shall be allotted under
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall endeavour to contact the investor/distributor and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

Default Option – Growth

Default facility under Income Distribution cum Capital Withdrawal/IDCW Option –Reinvestment of Income Distribution cum Capital Withdrawal / IDCW Reinvestment

(i) Growth Option
The Mutual Fund will not declare any IDCWs under this option. The income earned under this Option will remain invested in the option and will be reflected in the

	NAV. This option is suitable for investors who are not looking for current income but who have invested with the intention of capital appreciation. **(ii) Income Distribution cum Capital Withdrawal/ IDCW Option** Under this option, IDCWs will be declared at the discretion of the Trustees, subject to availability of distributable surplus calculated in accordance with SEBI (MF) Regulations. On payment of IDCW, the NAV of the Units under IDCW option will fall to the extent of the IDCW payout and applicable statutory levies, if any. **IDCW option offers (i) Payout of Income Distribution cum Capital Withdrawal Option / IDCW Payout; and (ii) Reinvestment of Income Distribution cum Capital Withdrawal/ IDCW Reinvestment facility.** It must be distinctly understood that the actual declaration of IDCW and frequency thereof is at the sole discretion of Board of Trustee. There is no assurance or guarantee to the Unit holders as to the rate of IDCW nor that the IDCW will be paid regularly. **Payout of Income Distribution cum Capital Withdrawal / IDCW Payout facility** Under this facility, IDCW declared, if any, will be paid (subject to deduction of dividend distribution tax and statutory levy, if any) to those Unit holders, whose names appear in the register of Unit holders on the notified record date. **Reinvestment of Income Distribution cum Capital Withdrawal/ IDCW Reinvestment facility** Under this facility, the IDCW due and payable to the Unit holders will be compulsorily and without any further act by the Unit holder, reinvested in the IDCW option at a price based on the prevailing ex- IDCW Net Asset Value per Unit on the record date. The amount of IDCW re-invested will be net of tax deducted at source, wherever applicable. The IDCWs so reinvested shall constitute a constructive payment of IDCWs to the Unit holders and a constructive receipt of the same amount from each Unit holder for reinvestment in Units. On reinvestment of IDCWs, the number of Units to the credit of Unit holder will increase to the extent of the IDCW reinvested divided by the Applicable NAV. **There shall, however, be no Load(s) (if any) on the IDCW so reinvested.** For details on taxation of IDCW option, please refer the SAI. Notes: a. An investor on record for the purpose of IDCW distributions is an investor who is a Unit Holder as of the Record Date. In order to be a Unit Holder, an investor has to be allocated Units representing receipt of clear funds by the Scheme. b. Investors should indicate the name of the Plan and/or Option, clearly in the application form. In case of valid applications received, without indicating the Plan and/or Option etc. or where the details regarding Option are not clear or ambiguous, the default options as mentioned above, will be applied. Investors shall note that once Units are allotted, AMC shall not entertain requests regarding change of Option, with a retrospective effect.
Dividend (IDCW) Policy	Under the Income Distribution cum Capital Withdrawal/IDCW option, the Trustee will have discretion to declare the IDCW, subject to availability of distributable

	surplus calculated in accordance with the Regulations. The actual declaration of IDCW and frequency will inter-alia, depend on availability of distributable surplus calculated in accordance with SEBI (MF) Regulations and the decisions of the Trustee shall be final in this regard. There is no assurance or guarantee to the Unitholder as to the rate of IDCW nor that will the IDCW be paid regularly. **IDCW Distribution Procedure** In accordance with SEBI Circular no. SEBI/ IMD/ Cir No. 1/ 64057/06 dated April 4, 2006 and SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 4, 2021, the procedure for IDCW distribution would be as under: 1. Quantum of IDCW and the record date will be fixed by the Trustee. IDCW so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of the decision by the Trustees, the AMC shall issue notice to the public communicating the decision including the record date. The record date shall be 5 calendar days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of Unitholders whose names appear on the register of Unitholder for receiving IDCWs. 4. The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). 5. The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of Business Hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund.
Allotment	Full allotment will be made to all valid applications received during the New Fund Offer Period. Allotment of Units, shall be completed not later than 5 business days after the close of the New Fund Offer Period. On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of closure of NFO period will be sent to the Unitholders/ investors registered e-mail address and/or mobile number. In cases where the email does not reach the Unitholder/ investor, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unitholder/ investor can request for fresh statement/confirmation. The Unitholder/ investor shall from time to time intimate the Fund / its Registrar & Transfer Agents about any changes in his e-mail address. The Trustee reserves the right to recover from an investor any loss caused to the Scheme on account of dishonour of cheques issued by the investor for purchase of Units of the Scheme.

	Applicants under both the Direct and Regular Plan(s) offered under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. Where investors / Unitholders, have provided an email address, an account statement reflecting the units allotted to the Unitholder shall be sent by email on their registered email address. However, in case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement.
Refund	Fund will refund the application money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever. The Refund proceeds will be paid by way of ECS / EFT / NEFT / RTGS / Direct credits/ any other electronic manner if sufficient banking details are available with the Mutual Fund for the Unitholder or else through dispatch of Refund instruments within 5 business days of the closure of NFO period. In absence of the required banking details to process the refund through electronic manner, the refund instruments will be dispatched within 5 business days of the closure of NFO period. In the event of delay beyond 5 business days, the AMC shall be liable to pay interest at 15% per annum or such other rate of interest as maybe prescribed from time to time. Refund orders will be marked "A/c Payee only" and drawn in the name of the applicant (in the case of a sole applicant) and in the name of the first applicant in all other cases, or by any other mode of payment as authorised by the applicant. All refund orders will be sent by registered post or as permitted by Regulations.
Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing them and any Indian law from investing in the Scheme and are authorised to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions.	The following persons (subject, wherever relevant, to purchase of Units, being permitted and duly authorized under their respective constitutions / bye-laws, charter documents and relevant statutory regulations) are eligible and may apply for purchase Subscription to the Units under the Scheme: 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor through parent / legal guardian; 4. Partnership Firms including limited liability partnership firms; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860; 7. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 9. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non-repatriation basis; 10. Foreign Portfolio Investors (FPIs) registered with SEBI; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 12. Scientific and Industrial Research Organisations; 13. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI; 14. Provident/ Pension/ Gratuity Fund to the extent they are permitted;

	15. Other schemes of Mahindra Manulife Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations; 16. Trustee, AMC or Sponsors or their associates may subscribe to Units under the Scheme; 17. Such other person as maybe decided by the AMC from time to time. Note: Investments on Behalf of Minor i. The minor shall be the sole Unitholder in a folio. Joint holders will not be registered. ii. The minor Unitholder should be represented either by a natural parent (i.e. father or mother) or by a legal guardian i.e., a court appointed guardian iii. Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or from a joint account of the minor with the same guardian only as mentioned in the application form. For existing minor folios (i.e. the folios created prior to January 20, 2020), before processing redemption, the AMC shall insist upon a change of pay-out bank mandate where the existing payout bank account does not belong to the minor or is not a joint account of the minor held with the same guardian (registered in the folio). iv. Change of Status from Minor to Major shall be registered by AMC/Registrar post submission of the documents including KYC details, updated bank account details including cancelled original cheque leaf of the new account and any such other documents as may be necessary and as desired by the AMC/Mutual Fund/Registrar, in connection with the request for Change of Status from Minor to Major. For more information kindly read para "Investments on Behalf of Minor" and "Change of Status from Minor to Major" in Statement of Additional Information.
Who cannot invest	It should be noted that the following persons cannot invest in the Scheme: 1. Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act) except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority, or as stated in the exception in point no. 5 hereunder; 2. Overseas Corporate Bodies (OCBs) 3. NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. 4. Residents of Canada as defined under the applicable laws of Canada; 5. U.S. Person* (including all persons residing in U.S., U.S. Corporations or other entities organised under the laws of U.S), except lump sum subscription and switch transaction requests received from Non-resident Indians / Persons of Indian origin who at the time of such investment, are physically present in India and submit only a physical transaction request along with such documents / undertakings, etc. as may be prescribed by the AMC / Mutual Fund from time to time, and subject to compliance with all applicable laws and regulations prior to investing in the Scheme, and provided that such persons shall not be eligible to investing through the SIP route / systematic transactions. **The term "U.S. Person" means any person that is a U.S. Person within the meaning of Regulation S under the Securities Act of 1933 of the United States or as defined by the U.S. Commodity Futures Trading Commission or as per such further amended definitions, interpretations, legislations, rules etc., as may be in force from time to time.*

	The physical application form(s) for transactions (in non-demat mode) from such U.S. person will be accepted only at the official points of acceptance of transactions of the Fund in India. Additionally, such transactions in physical application form(s) will also be accepted through Distributors of the AMC and other platforms in India, subject to receipt of such additional documents/undertakings, etc., as may be stipulated by the AMC / Trustee from time to time. The investor shall be responsible for complying with all applicable laws for such investments. The AMC/Trustee reserves the right to put the application form/transaction request on hold/reject the subscription/transaction request and redeem the units, if already allotted, as the case may be, as and when identified by the AMC that the same is not in compliance with the applicable laws, the terms and conditions stipulated by the AMC/Trustee from time to time and/or the documents/undertakings provided by such investors are not satisfactory. Such redemption will be processed at the applicable Net Asset Value and subject to applicable taxes and exit load, if any. If an existing Unit Holder(s) subsequently becomes a U.S. Person or Resident of Canada, then such Unit Holder(s) will not be able to purchase any additional Units in any of the Schemes of the Fund except in the manner stated in point no. 5 above. The Mutual Fund reserves the right to include/exclude new/existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. The Mutual Fund / Trustee / AMC may redeem Units of any Unitholder in the event it is found that the Unitholder has submitted information either in the application or otherwise that is false, misleading or incomplete or Units are held by any person in breach of the SEBI Regulations, any law or requirements of any governmental, statutory authority.
Where can you submit the filled up applications.	During the NFO period, the applications duly filled up and signed by the applicants should be submitted at the office of the ISCs of AMC / CAMS whose names and addresses are mentioned at the end of this document. AMC reserves the right to appoint collecting bankers during the New Fund Offer Period and change the bankers and/or appoint any other bankers subsequently. Please refer to the back cover page of the Scheme Information Document for details.
How to Apply	Please refer to the SAI and application form for the instructions.
Listing	The Scheme is an open ended equity scheme under which sale and repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee may at their discretion list the units on any Stock Exchange.
Special Products / facilities available during the NFO	**Switching Option** During the NFO period, Switch request will be accepted upto 3.00 p.m. on the last day of the NFO. The investors will be able to invest in the NFO under the Scheme by switching part or all of their Unit holdings, if any, held in the respective option(s) /plan(s) of the existing scheme(s) of the Mutual Fund (subject to completion of lock-in period, if any, of the Units of the scheme(s) from where the Units are being switched).

	The Switch will be effected by way of a Redemption of Units from the Scheme/ Plan and a reinvestment of the Redemption proceeds in the Scheme and accordingly, to be effective, the Switch must comply with the Redemption rules of the Scheme/ Plan and the issue rules of the Scheme (e.g. as to the minimum number of Units that may be redeemed or issued, Exit Load etc). The price at which the units will be switched - out will be based on the redemption price of the scheme from which switch - out is done and the proceeds will be invested into the scheme at the NFO Price. The Switch request can be made on a pre-printed form or by using the relevant tear off section of the Transaction Slip enclosed with the Account Statement, which should be submitted at any of the ISCs. **Applications Supported by Blocked Amount (ASBA) facility** ASBA facility will be provided to the investors subscribing to NFO of the Scheme. It shall co-exist with the existing process, wherein cheques / demand drafts are used as a mode of payment. Please refer ASBA application form for detailed instructions. **Stock Exchange Infrastructure Facility:** The investors can subscribe to / switch / redeem the Units of the Scheme vide the Stock Exchange Infrastructure Facility viz. MFSS & NMF II platform of National Stock Exchange(NSE) and "BSEStAR MF" platform of Bombay Stock Exchange (BSE) through trading members of the NSE and BSE respectively, who are registered with AMFI OR SEBI-Registered Investment Advisors (RIAs)/ SEBI-Registered Portfolio Managers and AMFI-registered Mutual Fund Distributors who are empaneled with NSE and BSE. Please contact any of the Investor Service Centers of the Mutual Fund to understand the detailed process of transacting through this facility. The stock exchanges are required to allow investors to directly access infrastructure of recognized stock exchange to purchase and redeem mutual fund units from Mutual Fund/ Asset Management Companies. Investors can avail this facility as and when the same is made available by stock exchange. The KYC compliant investors can register themselves on stock exchange by providing their PAN and creating their profile on the platform. The stock exchange will allot the identification number upon receipt of signed and scanned registration form. Further upon receipt of authorisation by the stock exchange platform the investor can commence the transaction. Further, **Systematic Investment Plan (SIP) facility** would be available to the investors. For details, investors/ unitholders are requested to refer to paragraph "Special Products available" given in the document under Ongoing Offer Details.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	**Pledge of Units:-** The Units under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies ("NBFC's), or any other body. The AMC/RTA will note and record such Pledged Units. A standard form for this purpose is available on request at all ISCs and the Mutual Fund website (www.mahindramanulife.com). The AMC shall mark

	a lien on the specified units only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof. The Pledgor will not be able to redeem/switch Units that are pledged until the entity to which the Units are pledged provides a written authorisation to the Mutual Fund that the pledge / lien/ charge may be removed. As long as Units are pledged, the Pledgee will have complete authority to redeem such Units. IDCW declared on Units under lien will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter. For units of the Scheme held in electronic (Demat) form, the rules of Depository applicable for pledge will be applicable for Pledge/Assignment of units of the Scheme. Pledgor and Pledgee must have a beneficial account with the Depository. These accounts can be with the same DP or with different DPs. **Lien on Units:-** On an ongoing basis, when existing and new investors make Subscriptions, pending clearance of the payment instrument, a temporary hold (lien) will be created on the Units allotted and such Units shall not be available for redemption/switch out until the payment proceeds are realised by the Fund. In case the cheque/draft is dishonoured during clearing process by the bank, the transaction will be reversed and the Units allotted there against shall be cancelled under intimation to the applicant. In respect of NRIs, the AMC/ RTA shall mark a temporary hold (lien) on the Units, in case the requisite documents (such as FIRC/Account debit letter) have not been submitted along with the application form and before the submission of the redemption request. The AMC reserves the right to change the operational guidelines for temporary lien on Units from time to time. **Right to Limit Redemptions**:- Subject to the approval of Board of Directors of the AMC and Trustee Company and immediate intimation to SEBI, a restriction on redemptions may be imposed by the Scheme when there are circumstances, which the AMC / Trustee believe that may lead to a systemic crisis or event that constrict liquidity of most securities or the efficient functioning of markets such as: 1. Liquidity issues - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security. 2. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. 3. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems. Such restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. However, if exceptional circumstances / systemic crisis referred above continues beyond the expected timelines, the restriction may be extended further subject to the prior approval of Board of Directors of the AMC and Trustee Company giving details of

	circumstances and justification for seeking such extension shall also be informed to SEBI in advance. <u>Procedure to be followed while imposing restriction on redemptions</u> a. No redemption requests upto INR 2 lacs per request shall be subject to such restriction; b. Where redemption requests are above INR 2 lacs: i. The AMC shall redeem the first INR 2 lacs of each redemption request, without such restriction; ii. Remaining part over and above INR 2 lacs shall be subject to such restriction and be dealt as under: - Any Units which are not redeemed on a particular Business Day will be carried forward for Redemption to the next Business Day, in order of receipt. - Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing Load, if any) of the subsequent Business Day(s) on which redemptions are being processed. - Under such circumstances, to the extent multiple redemption requests are received at the same time on a single Business Day, redemptions will be made on a prorata basis based on the size of each redemption request, the balance amount being carried forward for redemption to the next Business Day.
Cash Investments in mutual funds	In order to help enhance the reach of mutual fund products amongst small investors, who may not be tax payers and may not have PAN/bank accounts, such as farmers, small traders/businessmen/workers, SEBI has permitted receipt of cash transactions for fresh purchases/ additional purchases to the extent of Rs. 50,000/- per investor, per financial year shall be allowed subject to: i. compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable Anti Money Laundering Rules, Regulations and Guidelines; and ii. sufficient systems and procedures in place. However, payment towards redemptions, IDCW, etc. with respect to aforementioned investments shall be paid only through banking channel. The Fund/ AMC is currently in the process of setting up appropriate systems and procedures for the said purpose. Appropriate notice shall be displayed on its website viz. as well as at the Investor Service Centres, once the facility is made available to the investors.

B. ONGOING OFFER DETAILS

Ongoing Offer Period **This is the date from which the scheme will reopen for subscriptions / redemptions after the closure of the NFO period.**	The Scheme will reopen for continuous subscription/redemption from xxxx
Ongoing price for Subscription (purchase) / switch-in (from other schemes/plans of the Mutual Fund) by investors. (This is the price you need to pay for purchase/switch-in)	At the Applicable NAV **Methodology of calculating the sale price** The price or NAV a unitholder is charged while investing in an open-ended scheme is called sale / subscription price. Pursuant to SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009, no entry load will be charged by the Scheme to the unitholders. Therefore, Sale / Subscription price = Applicable NAV
Ongoing price for redemption (sale) / switch-outs (to other schemes/plans of the Mutual Fund) by investors. (This is the price you will receive for redemptions/switch outs)	At the Applicable NAV subject to prevailing exit load **Methodology of calculating the repurchase price** Repurchase or redemption price is the price or NAV at which an open-ended scheme purchases or redeems its units from the Unitholders. "Applicable NAV" of the Business Day on which the application is time stamped is used for redeeming units. It may include exit load, if applicable. The exit load, if any, shall be charged as a percentage of Net Assets Value (NAV) i.e. applicable load as a percentage of NAV will be deducted from the "Applicable NAV" to calculate the repurchase price. Therefore, Repurchase / Redemption Price = Applicable NAV *(1 – Exit Load, if any) For example, If the Applicable NAV of the Scheme is Rs. 10 and the Exit Load applicable at the time of investment is 2% if redeemed before completion of 1 year from the date of allotment of units and the Unitholder redeems units before completion of 1 year, then the repurchase/redemption price will be: = Rs. 10*(1-0.02) = Rs. 9.80
Cut off timing for subscriptions / redemptions / switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	Subscriptions/Purchases including Switch – ins of any amount • In respect of valid applications received upto 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and where the funds for the entire amount of subscription / purchase as per the application / switch-in request, are credited to the bank account of the Scheme before the cut-off time i.e. available for utilization before the cut-off time - the closing NAV of the day on which application is received shall be applicable. • In respect of valid applications received after 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and where the funds for the entire amount of subscription / purchase as per the application / switch-in request, are credited to the bank account of the Scheme before the cut-off time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable.

	• Irrespective of the time of receipt of applications at the Official Point(s) of Acceptance, where the funds for the entire amount of subscription/purchase as per the application / switch-in request, are credited to the bank account of the Scheme before the cut-off time on any subsequent Business Day i.e. available for utilization before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. For determining the applicability of NAV for allotment of units in respect of Subscriptions/Purchases including Switch –ins to the Scheme the following shall be ensured: 1. Subscription/Purchase application/switch-in request is received before the applicable cut-off time 2. Funds for the entire amount of subscription/purchase (including switch-in) as per the application should be credited to the bank account of the Scheme before the cut-off time and the funds are available for utilisation before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Scheme 3. In case of 'switch' transactions from one scheme to another, the switch-out will be processed on the date of receipt of transaction, if received before cut-off time and corresponding Switch-In transaction will be processed based on the pay out / settlement date of the respective Switch-Out Scheme Further, it may be noted that: • Where funds are transferred/received first and application is submitted thereafter, the date and time of receipt of the application shall be considered for NAV applicability • In case of investments through systematic investment routes such as Systematic Investment Plans, Systematic Transfer Plans, etc, the units will be allotted as per the closing NAV of the day on which the funds are available for utilisation by the Scheme irrespective of amount and installment date of the systematic transactions. **Redemptions including Switch–Outs:** • In respect of valid applications received upto 3 p.m. on a business day by the Mutual Fund – the closing NAV of the day of receipt of application, shall be applicable. • In respect of valid applications received after 3 p.m. on a business day by the Mutual Fund – the closing NAV of the next business day shall be applicable. The above mentioned cut off timing shall be applicable to transactions through the online trading platform. The Date of Acceptance will be reckoned as per the date & time; the transaction is entered in stock exchange's infrastructure for which a system generated confirmation slip will be issued to the unitholder.
Where can the applications for purchase / redemption / switches be submitted?	Please refer the back cover page of the Scheme Information Document.
Minimum amount for purchase/redemption/switches	**Minimum Amount for Subscription / Purchase:** Rs. 1,000/- and in multiples of Re. 1/- thereafter. **Minimum Amount for Switch in:** Rs. 1,000/- and in multiples of Re. 0.01/- thereafter. **Minimum Additional Purchase Amount:**

<table>
<tr><td></td><td>Rs. 1,000/- and in multiples of Re.1/- thereafter.

Minimum Amount for Redemption / Switch-outs:
Rs. 1,000/- or 100 units or account balance, whichever is lower in respect of each Option. In case the Investor specifies both the number of units and amount, the number of Units shall be considered for Redemption. In case the unitholder does not specify the number or amount, the request will not be processed. Further, in case the balance in the account of the Unit holder is not sufficient to cover the specified Number of units or the amount of redemption, then the request shall not be processed.

Where Units under a Scheme are held under both Plans and the redemption / Switch request pertains to the Direct Plan, the same must clearly be mentioned on the request (along with the folio number), failing which the request would be processed from the Regular Plan. However, where Units under the requested Option are held only under one Plan, the request would be processed under such Plan.</td></tr>
<tr><td>Minimum balance to be maintained and consequences of non maintenance</td><td>There is no minimum balance requirement.</td></tr>
<tr><td>Special Products Available</td><td>(I) Systematic Investment Plan (SIP)

This facility enables the investors to save and invest at regular intervals over a longer period of time. It is convenient way to start investing, regular investment not only helps to reduce average unit acquisition cost (this concept is called ‘Rupee Cost Averaging.’) but also helps to inculcate discipline when it comes to investing. This facility gives the investor an opportunity to invest regularly thereby averaging the acquisition cost of units. Investors may register for SIP using a prescribed enrollment form. SIP facility is offered by the Scheme subject to following terms and conditions:

<table>
<tr><td rowspan="2">Particulars</td><td colspan="3">Frequency available</td></tr>
<tr><td>Daily</td><td>Monthly</td><td>Quarterly</td></tr>
<tr><td>SIP Transaction Dates</td><td>Daily (only Business Days)#</td><td colspan="2">Any date*

For SIPs being registered through Post Dated Cheque (‘PDC’) mode, available SIP dates will be 1st, 5th, 10th, 15th, 20th or 25th of the month under the monthly/quarterly frequency.</td></tr>
<tr><td>Minimum no. of installments and Minimum amount per installment</td><td>6 installments of Rs. 500 /- each and in multiples of Re. 1/- thereafter</td><td>6 installments of Rs. 500 /- each and in multiples of Re. 1/- thereafter</td><td>4 installments of Rs.1,500/- each and in multiples of Re. 1/- thereafter</td></tr>
<tr><td>Mode of Payment</td><td>National Automated Clearing House (NACH) Facility</td><td colspan="2">a. Direct Debit mandate through select banks with whom AMC has an arrangement.
b. Post-Dated Cheques (PDCs).
c. National Automated Clearing House (NACH) Facility</td></tr>
</table>

Note: Anyone or more SIP transaction dates from the available dates can be selected by the Unit Holders under the Monthly and Quarterly frequencies.

* In case the chosen date falls on a Non-Business Day, the SIP will be processed on the immediate next Business Day. However, in case the chosen date is not available in a particular month, the SIP will be processed on the last day of that month. E.g., if selected date is 31st, SIP installment for the month of September will be processed on</td></tr>
</table>

	30th September. However, if 30th September happens to be a Non-Business Day, the SIP will be processed on the immediate next Business Day. # The SIP instalments under Daily frequency will be processed ONLY on Business Days. (Example: If Wednesday happens to be a Non-business day, the SIP installment of that day will NOT be processed on the next Business day) Default Options: Default Frequency – Monthly Default Date (for both monthly and quarterly frequency) – 10th 1. If the SIP period is not specified by the investor then the SIP enrollment will be deemed to be for perpetuity and processed accordingly. 2. SIP in a folio of a minor will be registered only upto the date of minor attaining the majority even though the instruction may be for the period beyond that date. 3. The Load structure prevailing at the time of submission of the SIP application (whether fresh or extension) will apply for all the Installments indicated in such application. 4. SIP registered for more than one date or all dates of the month under the Monthly / Quarterly frequency, will be considered as separate SIP instruction for the purpose of fulfilling the "Minimum no. of installments" criteria. 5. The SIP enrollment will be discontinued if: a. 3 consecutive SIP installments in case of Daily, Monthly & Quarterly frequency are not honoured. b. the Bank Account (for Standing Instruction) is closed and request for change in bank account (for Standing Instruction) is not submitted at least 30 calendar days before the next SIP Auto Debit installment due date. 6. The SIP mandate may be discontinued by a Unit holder by giving a written notice of 30 calendar days to any of the Official Point(s) of Acceptance. The AMC reserves the right to introduce SIP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time. **SIP through post-dated cheques** The date of the first cheque shall be the same as the date of the application while the remaining cheques shall be post dated cheques which shall be dated uniformly. Investors can invest in SIP by providing post-dated cheques to Official Point(s) of Acceptance. All SIP cheques should be of the same amount and same SIP transaction date opted. Cheques should be drawn in favour of the Scheme and "A/c Payee only". A letter will be forwarded to the Investor on successful registration of SIP. The Post Dated cheques will be presented on the dates mentioned on the cheque and subject to realization of the cheque. **SIP through Direct Debit / NACH** Investors may also enroll for SIP facility through NACH (Debit Clearing) of the RBI or for SIP Direct Debit Facility available with specified Banks / Branches. In order to enroll for SIP NACH or Direct Debit Facility, an Investor must fill-up the Application Form for SIP NACH/ Direct Debit facility.

	In case of SIP with payment mode as NACH/Direct Debit, Investors shall be required to submit a cancelled cheque or a photocopy of a cheque of the bank account for which the NACH/Direct Debit Mandate is provided. All SIP cheques / payment instructions should be of the same amount and same date (excluding first cheque). However, there should be a gap of at least 30 calendar days (for SIP registered through the physical mode)/15 calendar days (for SIP registered through the AMC's online portal available on its website i.e. www.mahindramanulife.com or electronic platforms offered by MF Utility (MFU), specified banks, financial institutions, distributors, etc., with whom AMC has entered or may enter into specific arrangements including through secured internet sites operated by CAMS) between the first SIP installment and the second SIP installment / SIP Auto Debit "Start" date mentioned in the debit mandate form. The SIP Auto Debit shall start from the selected "Start" date mentioned by the investor, subject to completion of successful SIP Auto Debit mandate registration formalities at least 10 calendar days prior to the "Start" date specified in the debit mandate form. In case the SIP Auto Debit mandate registration is not successful within 45 calendar days (for SIP application(s) submitted through the physical mode) / 15 calendar days (for SIP application(s) submitted through the AMC's online portal), from the SIP application submission date, the AMC/Trustee reserves the right to cancel/terminate the SIP registration request. Units will be allotted as per the closing NAV of the day on which the funds are available for utilisation by the Scheme irrespective of amount and installment date as per SIP mandate. In case the SIP transaction date falls on a non-business day or falls during a Book Closure period, the immediate next Business Day will be considered for this purpose. An extension of an existing SIP mandate will be treated as a fresh SIP mandate on the date of such application, and all the above conditions need to be met with. **The AMC has the authority to make available SIP by way of a salary savings scheme for a group of employees through an arrangement with their employers.** For applicable Load on Purchases through SIP, please refer paragraph "Load Structure" given in the document. The AMC / Trustee reserve the right to change / modify the terms and conditions under the SIP prospectively at a future date. **SIP Top-up Facility** SIP Top-up Facility is a facility which provides flexibility to the investors to increase the amount of the SIP installment by a fixed amount or by a fixed percentage at pre-defined intervals during the tenure of the SIP. The SIP Top-up Facility offered by the Scheme is subject to the following terms and conditions: 1) SIP Top-up Facility would be available to all existing and new SIP enrolments. Existing investors who have enrolled for SIP are also eligible to avail Top-up facility and will be required to submit the request for enrolment under this facility at least 10 calendar days prior to the SIP date. 2) The Top up facility shall be available for SIP Investments only through NACH Debit Mandate

3) This facility is being offered through two modes: (i) Top-up by Amount and (ii) Top-up by Percentage. Minimum Top-up instalment and Top-up Frequency are as under:

Particulars	**Minimum Top-up installment**	**Top-Up Frequency**	
		For Monthly SIP	**For Quarterly SIP**
Top-up by Amount	Rs. 100 and in multiples of Rs 100 thereafter	• Yearly • Half Yearly	Yearly
Top-up by Percentage	10% and in multiples of 1% thereafter. Rounded off to nearest next multiple of Rs. 10.	Yearly	

Default Options:
Default Mode – Top-up by amount
Default Top-up frequency – Yearly

4) Investors who have enrolled for SIP with Monthly Frequency will be able to choose from two frequencies for Top-Up: Half Yearly and Yearly. In case the investor has chosen half-yearly frequency, the SIP amount will increase after every 6 SIP monthly cycle dates by the amount indicated and in case if the investor has chosen yearly frequency, the SIP amount will increase after every 12 SIP monthly cycle dates by the amount / percentage, as indicated.
5) Investors who have enrolled for SIP with Quarterly Frequency will be able to choose only "Yearly" frequency for Top-Up and the SIP amount will increase after every 4 SIP quarterly cycle dates by the amount / percentage, as indicated.
6) If the Investor does not specify either the Top-up amount/percentage or specifies both, the SIP application will be processed by default with the minimum Top –up installment amount, as applicable.
7) In case the SIP installment amount(s) (including Top-ups applied at periodic intervals) exceeds the maximum amount mentioned by the Investor in the NACH debit mandate, the said SIP Top-up request will stand rejected and the SIP will continue to be processed with the last topped up SIP instalment amount.
8) The Top-up details cannot be modified once enrolled. In order to make any changes, the Investor must cancel the existing SIP and enroll for a fresh SIP with revised Top up details.
9) All other terms & conditions applicable for regular SIP Facility will also be applicable to SIP Top-up Facility.
10) SIP Top-up Facility shall not be available to SIPs registered under Daily SIP frequency.
11) SIP Top-up will be allowed in case of Micro Investments subject to the condition that total investments including SIP Top-up by the investor does not exceed 50,000/- in a rolling 12 months period or in a financial year i.e. April to March i.e. the limit on Micro Investments.

The illustrations to explain the concept of SIP Top-up Facility are provided below:

Illustration 1: Calculation of SIP along-with Top-up by amount

SIP Details	**Top Up Details**
Amount: Rs 5000	Amount : Rs 500
Frequency: Monthly	Frequency: Yearly
Period: 1st April 2018 to 31st March 2021	

Installment Number(s)	Monthly SIP (A) (in Rs)	Top-Up Amount (B) (in Rs)	Monthly SIP Installment including Top-Up (A+B) (in Rs)
1-12	5000	0	5000
13-24	5000	500	5500
25-36	5500	500	6000
No More SIP installments	--	--	--

Illustration 2: Calculation of SIP along-with Top-up by percentage

SIP Details	Top Up Details
Amount: Rs 5000	Percentage: 15%
Frequency: Monthly	Frequency: Yearly
Period: 1st April 2018 to 31st March 2021	

Installment Number(s)	Monthly SIP (A) (in Rs)	Top-Up Amount (B) (in Rs)	Monthly SIP Installment including Top-Up (A+B) (in Rs)
1-12	5000	0	5000
13-24	5000	750	5750
25-36	5750	862.50	6612.50 rounded off to 6620
No More SIP installments	--	--	--

Pause SIP facility

With the Pause SIP facility, investors shall be able to temporarily pause, by default 3 SIP installments under Monthly frequency and 1 instalment under Quarterly frequency, as applicable (at a folio level). Upon completion of the default Pause SIP period, the SIP installments would re-start automatically.

The terms and conditions of Pause SIP Facility are as follows:

1. Under this Facility, investor has an option to temporarily pause their registered SIP by submitting the prescribed form at any of the Official Points of Acceptance (OPATs) of the Fund or by submitting an application through the online transaction portal available on the Fund's website viz., www.mahindramanulife.com.

2. Pause SIP Facility request should be submitted at least 15 calendar days prior to the next SIP installment date.

3. Investors availing this facility can pause their SIPs for a fixed 3 (three) consecutive instalments for SIPs registered with Monthly frequency and 1 (one) instalment for SIPs registered with Quarterly frequency.

4. In case a Pause SIP request is received for a SIP registered with multiple dates, then the Pause SIP Facility will be applicable to the succeeding 3 installments (in case of monthly frequency) / 1 installment (in case of quarterly frequency), subject to compliance with the other terms & conditions of this facility. Please refer the illustration below.

	Illustration: If a SIP (with monthly frequency) is registered through single SIP registration form with 4 multiple dates viz., 1st, 10th, 15th & 20th of every month and a Pause SIP request is received by 10th of May then the Pause SIP will be applied for the 3 installments falling after 15 days from the Pause SIP request date viz., 1st June, 10th June & 15th June. 5. If the SIP Pause period coincides with the trigger period of the SIP Top-Up facility, the SIP installment amount post completion of the SIP Pause period would be inclusive of the Top-Up amount. For e.g. SIP installment amount prior to Pause period is Rs. 5,000/- and Top-Up amount is Rs. 1,000/- and if the Pause period is completed after the Top-Up trigger date, then the SIP installment amount post completion of Pause period shall be Rs. 6,000/-. 6. Pause SIP facility will not available for the SIPs sourced/ registered through Post Dated Cheques, MF Utilities India Pvt. Ltd. ("MFUI"), Stock Exchange Platforms of NSE & BSE and Channel partner platforms. 7. Pause SIP facility once registered cannot be cancelled. 8. Pause SIP Facility shall not be available for SIPs registered under Daily SIP frequency. 9. In case of discrepancies in the details provided in the form and the details registered with Mahindra Manulife Investment Management Private Limited ("the AMC") or in case of ambiguity, the AMC has the right to reject the application. 10. The AMC reserves the right to change / modify the terms and conditions of the Pause SIP Facility or withdraw the facility at a later date. **SIP Cap Amount**: Investor shall have an option to freeze the SIP installment amount (including Top-ups applied at periodic intervals) by specifying a SIP Cap amount. The SIP Cap amount shall be less than or equal to the amount mentioned by the Investor in the NACH Debit Mandate. In case the SIP Cap amount specified by the Investor is higher than the NACH Debit Mandate amount, then the amount mentioned in the NACH Debit Mandate shall be considered for applying Top-ups and processing of SIP installments until the end of SIP tenure. **SIP Cap Month-Year**: Investor shall have an option to freeze the SIP installment amount (including Top-ups applied at periodic intervals) from a prespecified month and year. From this prespecified month and year onwards, the SIP Top-Ups will be discontinued and the last topped up SIP installment will remain constant until the end of SIP tenure. Investor shall have a flexibility to choose either SIP Cap Amount or SIP Cap Month-Year. In case of multiple selections, SIP Cap amount will be considered as default selection. **MICRO SYSTEMATIC INVESTMENT PLAN ("MICRO SIP")** Investment in mutual fund schemes [including through Systematic Investment Plan (SIP)] upto Rs. 50,000 per year per investor, are exempt from the requirement of PAN. Such PAN exempt SIPs are referred to as Micro SIP. Investors may make PAN exempt investments subject to the following provisions:

1. The limit of Rs. 50,000/- is applicable at an aggregate level (SIP plus lumpsum investments) across all the schemes of the Fund in a rolling 12 month period or in a financial year i.e. April to March.

2. This exemption is applicable only to investments by "Eligible Investors" i.e. individuals [including Joint Holders who are individuals, NRIs but not PIOs], Minors and Sole proprietary firms, who do not possess a PAN*. Hindu Undivided Family (HUF) and other categories are not eligible for PAN exemption.
   *In case of joint holders, first holder must not possess a PAN.

3. Eligible Investors are required to undergo Know Your Customer (KYC) procedure with any of the SEBI registered KYC Registration Agency (KRA).

4. Eligible Investors must attach a copy of the KYC acknowledgement letter containing the PAN Exempt KYC Reference No (PEKRN) issued by the KRA along with the application form. Eligible investors must hold only one PEKRN.

Eligible Investors who wish to enroll for Micro SIP are required to fill in the Micro SIP Enrolment Form available with the ISCs, distributors/agents and also displayed on the website www.mahindramanulife.com.

All terms and conditions (including load structure and Transaction Charges) of Systematic Investment Plan facility shall apply to Micro SIP.

The detailed procedures / requirements for accepting PAN exempt investments, including Micro SIPs, shall be as specified by the AMC/Trustee from time to time and their decision in this behalf will be final and binding.

Please refer to the Micro SIP Enrolment Form for terms & conditions before enrolment.

(II) Systematic Transfer Plan (STP):

This facility enables the Unit holder to transfer fixed amount periodically from one scheme of the Mutual Fund ("Transferor Scheme") to another ("Transferee Scheme") by redeeming units of the Transferor Scheme at the Applicable NAV, subject to Exit Load, if any and investing the same amount in Transferee Scheme at the Applicable NAV, on a recurrent basis for a specified period at specified frequency as per the investor's STP mandate. Investors may register for STP using a prescribed enrolment form. STP facility is offered by the Scheme subject to following terms and conditions:

Particulars	**Frequency available**			
	Daily	**Weekly**	**Monthly**	**Quarterly**
STP Transaction Dates	Every Business Day	Any day of the Week (except Saturday & Sunday)	Any Date*	
Minimum no. of installments and Minimum amount per installment	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	4 installments of Rs.1500/- each and in multiples of Re.0.01/- thereafter

	* In case the chosen STP transaction date falls on a non-Business Day, the respective transaction(s) will be processed on the next Business Day. However, in case the chosen transaction date is not available in a particular month, the transaction will be processed on the last day of that month. E.g., if selected date is 31st, STP transaction for the month of September will be processed on 30th September. However, if 30th September happens to be a non-Business Day, the STP transaction will be processed on the next Business Day. Note: Any one or more STP transaction dates from the available dates can be selected by the Unit Holders under the Monthly and Quarterly frequencies. Any day of the week or more day(s) can be selected by the Unit Holders under the Weekly frequency. **Default options** Default Frequency – Monthly Default Date (for monthly and quarterly frequency) – 10th Default day for weekly frequency - Wednesday 1. If any STP transaction due date falls on a non-Business Day, then the respective transactions will be processed on the immediately succeeding Business Day. 2. If the STP installment date falls on a non-Business Day for the Transferee scheme and if such date is a Business day for the Transferor scheme, then the STP-out transaction will be processed by redeeming units of the Transferor scheme on that Business Day and the STP-In transaction will be processed by investing the amount in the Transferee scheme on its immediate next Business Day. 3. The provision of "Minimum Redemption Amount" of the designated Transferor Scheme(s) shall not be applicable for STP transactions. 4. The provision of "Minimum Application Amount" of the designated Transferee Scheme(s) shall not be applicable to STP transactions. 5. If the STP period or no. of installments is not specified in the transaction Form, the STP transactions will be processed until the balance of units in the unit holder's folio in the Transferor Scheme becomes zero. 6. STP registered for more than one day or all days in a week under Weekly option and for more than one date or all dates of the month under the Monthly/Quarterly frequency will be considered as separate STP instruction for the purpose of fulfilling the criteria under "Minimum no. of installments" section above. 7. The AMC reserves the right to introduce STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time. 8. The load structure in the Transferee Scheme prevailing at time of submission of STP application (whether for fresh enrollment or extension) will be applicable for all the investment through STP specified in such application. 9. The STP mandate may be discontinued by a Unit holder by giving a written notice of 7 working days to any of the Official Point(s) of Acceptance. STP mandate will terminate automatically if there is no Unit balance in the Transferor Scheme on the STP transaction date or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder. 10. STP facility will be available to unit holder(s) holding units in non-demat form of the Transferor Scheme(s). 11. Units marked under lien or pledge in the Transferor Scheme will not be eligible for STP. 12. In case the unit balance in the Transferor Scheme is lesser than amount specified by the unit holders for STP, the AMC will transfer remaining unit balance to the Transferee Scheme. 13. STP in a folio of minor will be registered only upto the date of minor attaining majority even though the instruction may be for the period beyond that date.

The AMC / Trustee reserve the right to change / modify the terms and conditions under the STP prospectively at a future date.

(III) Capital Appreciation Systematic Transfer Plan (CASTP):

"Capital Appreciation Systematic Transfer Plan (CASTP)" is a facility wherein unit holder(s) of "Transferor Scheme(s)" and in "Growth Option" of the Fund can opt to automatically invest regularly the capital appreciation amount, subject to Exit Load, if any and subject to a minimum capital appreciation amount of Rs 500 into the "Transferee Scheme(s)" of the Fund which is/are available for investment at that time. Investors may register for CASTP using a prescribed enrollment form. CASTP facility is offered by the Scheme subject to following terms and conditions:

Minimum number of installments under CASTP facility: 6

CASTP Frequency: Only Monthly frequency is available.

CASTP Date: 10th of every month

Calculation of CASTP:

Transferor Scheme	Mahindra Manulife "ABC" Fund – Growth option
Transferee Scheme	Mahindra Manulife "XYZ" Fund – Growth Option
Date and Frequency of CASTP	10th – Monthly Interval
Amount of Transfer per installment	Amount of Capital Appreciation
Enrollment Period	January – December

Calculation of CASTP Installment amount on the date of the First installment i.e. 10th February:

- Total Amount Invested on 15th January is assumed as Rs 10,00,000 at a NAV of Rs. 10.5123; the number of units allotted were 95,126.661
- The NAV of Mahindra Manulife "ABC" Fund – Growth Option on 10th February is assumed as Rs 10.5897;
- Hence the market value of the investment in the Transferor Scheme on 10th February, the date of transfer is Rs 1,007,362.80 [95,126.661 x Rs 10.5897]
- The Amount transferred to Mahindra Manulife "XYZ" Fund (transferee Scheme) is Rs. 7,362.80 (1,007,362.80-10,00,000.00).
- Because of the above mentioned transaction the unit balance in the Transferor scheme will be reduced by 695.279 (7,362.80/10.5897) leaving the units balance in the transferor scheme to 94,431.382 (95,126.661-695.279).

The amount transferred under the CASTP from the Transferor Scheme to the Transferee Scheme shall be effected by redeeming units of Transferor Scheme at Applicable NAV, after payment of Exit Load, if any, and subscribing to the units of the Transferee Scheme at Applicable NAV in respect of each CASTP investment.

1. If any CASTP transaction due date falls on a non-Business Day, then the respective transaction will be processed on the immediately succeeding Business Day.
2. If the CASTP installment date falls on a non-Business Day for the Transferee scheme and if such date is a Business Day for the Transferor scheme, then the STP-out transaction will be processed by redeeming units of the Transferor

scheme on that Business Day and the CASTP-In transaction will be processed by investing the amount in the Transferee scheme on its immediate next Business Day.

3. The provision of "Minimum Redemption Amount" of the designated Transferor Scheme(s) and "Minimum Application Amount" of the designated Transferee Scheme(s) shall not be applicable to CASTP.
4. If the CASTP period or no. of installments is not specified in the transaction form, the CASTP transactions will be processed until the balance of units in the unit holder's folio in the Transferor Scheme(s) becomes zero.
5. The AMC reserves the right to introduce CASTP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.
6. The load structure in the Transferee Scheme(s) prevailing at time of submission of CASTP application (whether for fresh enrollment or extension) will be applicable for all the investment through CASTP specified in such application.
7. The CASTP mandate may be discontinued by a Unit holder by giving a written notice of 7 working days to any of the Official Point(s) of Acceptance. CASTP mandate will terminate automatically if there is no Unit balance in the Transferor Scheme(s) on the CASTP transaction date or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.
8. CASTP facility will be available to unit holder(s) holding units in non-demat form of the Transferor Scheme(s).
9. Units marked under lien or pledge in the Transferor Scheme(s) will not be eligible for CASTP.
10. CASTP in a folio of minor will be registered only upto the date of minor attaining majority even though the instruction may be for the period beyond that date.

The AMC / Trustee reserve the right to change / modify the terms and conditions under the CASTP prospectively at a future date

(IV) Flex Systematic Transfer Plan (Flex STP):

Flex Systematic Transfer Plan (Flex STP) is a facility wherein unit holder(s) of designated open-ended scheme(s) of the Fund can opt to transfer variable amount(s) linked to value of investments, at pre-determined intervals from designated open-ended Scheme(s) of the Fund (hereinafter referred to as "Transferor Scheme") to the Growth Option of designated open-ended scheme(s) of the Fund (hereinafter referred to as "Transferee Scheme"). Investors may register for Flex STP using a prescribed enrollment form. Flex STP facility is offered by the Scheme subject to following terms and conditions:

Particulars	**Frequency available**			
	Daily	**Weekly**	**Monthly**	**Quarterly**
Flex STP Transaction Dates	Every Business Day	Any day of the Week (except Saturday & Sunday)	Any Date*	
Minimum no. of installments and Minimum amount per installment	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	6 installments of Rs. 500/- each and in multiples of Re.0.01/- thereafter	4 installments of Rs.1500/- each and in multiples of Re.0.01/- thereafter

*In case the chosen Flex STP transaction date falls on a non-Business Day, the respective transaction(s) will be processed on the next Business Day. However, in case the chosen transaction date is not available in a particular month, the transaction will be processed on the last day of that month. E.g., if selected date is 31st, Flex STP transaction for the month of September will be processed on 30th September. However, if 30th September happens to be a Non-Business Day, the Flex STP transaction will be processed on the next Business Day.

Note: Anyone or more Flex STP transaction dates from the available dates can be selected by the Unit Holders under the Monthly and Quarterly frequencies. Any day of the week or more day(s) can be selected by the Unit Holders under the Weekly frequency.

Default options:
Default Frequency – Monthly
Default Date (for monthly and quarterly frequency) – 10th
Default day for weekly frequency – Wednesday

Calculation of Flex STP

Under the Flex STP – (as per the Frequency) unit holders will be eligible to transfer fixed amount to be transferred per installment **OR** the amount as determined by the following formula, which is higher:

(Number of installments including the current installment x Fixed amount to be transferred per installment) – market value of the investments through Flex STP in the Transferee Scheme on the date of transfer.

In case of Flex STP, if the amount (as specified by the formula) to be transferred under Flex STP is not available in the Transferor Scheme in the unit holder's account, the residual amount will be transferred to the Transferee Scheme and Flex STP will be terminated.

Illustration 1: How to calculate the transfer amount?

Flex STP Enrollment Details:

Transferor Scheme	Mahindra Manulife "ABC" Fund
Transferee Scheme	Mahindra Manulife "XYZ" Fund – Growth Option
Date and Frequency of Flex STP	15th – Monthly Interval
Amount of Transfer per installment	Rs 5,000/-
Number of Installments	12
Enrollment Period	January – December

Calculation of Flex STP Installment amount on the date of the fourth installment i.e. 15th April:

- Total Units allotted upto the date of last installment i.e. 15th March is assumed as 1,363.636;
- The NAV of Mahindra Manulife XYZ Fund – Growth Option on 15th April is assumed as Rs 10.75 per unit;
- Hence the market value of the investment in the Transferee Scheme on the date of transfer is Rs 14,659.09 [1,363.636 x Rs 10.75]

The installment amount will be calculated as follows:

Fixed Amount specified at the time of enrollment	Rs 5,000/-
OR	
As determined by the formula	(Rs 5,000 x 4) – Rs 14,659.09 = Rs 5,340.91
whichever is higher	

Hence, on 15th April, the installment amount transferred to the Transferee Scheme will be Rs 5,340.91

Illustration 2: How to calculate the transfer amount?
Flex STP Enrollment Details:

Transferor Scheme	Mahindra Manulife "ABC" Fund
Transferee Scheme	Mahindra Manulife "XYZ" Fund – Growth Option
Date and Frequency of Flex STP	15th – Monthly Interval
Amount of Transfer per installment	Rs 5,000/-
Number of Installments	12
Enrollment Period	January – December

Calculation of Flex STP Installment amount on the date of the fourth installment i.e. 15th April:

- Total Units allotted upto the date of last installment i.e. 15th March is assumed as 1,276.981;
- The NAV of Mahindra Manulife ABC Fund – Growth Option on 15th April is assumed as Rs 12.50 per unit;
- Hence the market value of the investment in the Transferee Scheme on the date of transfer is Rs 15,962.26 [1,276.981 x Rs 12.50]

The installment amount will be calculated as follows:

Fixed Amount specified at the time of enrollment	Rs 5,000/-
OR	
As determined by the formula	(Rs 5,000 x 4) – Rs 15,962.26 = Rs 4,037.74
whichever is higher	

Hence, on 15th April, the installment amount transferred to the Transferee scheme will be Rs 5,000/-

Note: The Flex STP installment dates in the illustrations above are assumed to be Business Days.

The total Flex STP amount invested in the Transferee Scheme shall not exceed the total enrollment amount i.e. amount per installment X number of installments.

The amount transferred under the Flex STP from the Transferor Scheme to the Transferee Scheme shall be effected by redeeming units of Transferor Scheme at Applicable NAV, after payment of Exit Load, if any, and subscribing to the units of the Transferee Scheme at Applicable NAV in respect of each Flex STP investment.

	1. If any Flex STP transaction due date falls on a non-Business Day, then the respective transactions will be processed on the immediately succeeding Business Day. 2. If the Flex STP installment date falls on a non-Business Day for the Transferee scheme and if such date is a Business Day for the Transferor scheme, then the Flex STP-out transaction will be processed by redeeming units of the Transferor scheme on that Business Day and the STP-In transaction will be processed by investing the amount in the Transferee scheme on its immediate next Business Day. 3. The provision of "Minimum Redemption Amount" of the designated Transferor Scheme(s) and "Minimum Application Amount" of the designated Transferee Scheme(s) shall not be applicable to Flex STP. 4. If the Flex STP period or no. of installments is not specified in the transaction Form, the Flex STP transactions will be processed until the balance of units in the unit holder's folio in the Transferor Scheme becomes zero. 5. Flex STP registered for more than one day or all days in a week under Weekly option and for more than one date or all dates of the month under the Monthly/Quarterly frequency will be considered as separate Flex STP instruction for the purpose of fulfilling the criteria under "Minimum no. of installments" section above. 6. The AMC reserves the right to introduce Flex STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time. 7. The load structure in the Transferee Scheme prevailing at time of submission of Flex STP application (whether for fresh enrollment or extension) will be applicable for all the investment through Flex STP specified in such application. 8. The Flex STP mandate may be discontinued by a Unit holder by giving a written notice of 7 working days to any of the Official Point(s) of Acceptance. Flex STP mandate will terminate automatically if there is no Unit balance in the Transferor Scheme on the Flex STP transaction date or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder. 9. Flex STP facility will be available to unit holder(s) holding units in non-demat form of the Transferor Scheme(s). 10. Units marked under lien or pledge in the Transferor Scheme will not be eligible for Flex STP. 11. In case the unit balance in the Transferor Scheme is lesser than amount specified by the unit holders for Flex STP, the AMC will transfer remaining unit balance to the Transferee Scheme. 12. Flex STP in a folio of minor will be registered only upto the date of minor attaining majority even though the instruction may be for the period beyond that date. The AMC / Trustee reserve the right to change / modify the terms and conditions under the Flex STP prospectively at a future date. **(V) Systematic Withdrawal Plan (SWP):** SWP is a facility that enables Unitholders to withdraw specified amounts from the Scheme on a recurrent basis for a specified period at specified frequency by providing a single mandate/ standing instruction. The amount thus withdrawn by redemption will be converted into Units at Applicable NAV based prices and the number of Units so arrived at will be subtracted from the Units balance to the credit of that Unitholder. Investors may register for SWP using a prescribed enrollment form. SWP facility is offered by the Scheme subject to following terms and conditions:

Particulars	Frequency available	
	Monthly	Quarterly
SWP Transaction Dates	Any Date*	
Minimum no. of instalments and Minimum amount per instalment	2 instalments of Rs. 500/- each and in multiples of Re. 1/- thereafter	

* In case the chosen SWP date falls on a non-Business Day, the respective transaction(s) will be processed on the next Business Day. However, in case the chosen transaction date is not available in a particular month, the transaction will be processed on the last day of that month. E.g., if selected date is 31st, SWP transaction for the month of September will be processed on 30th September. However, if 30th September happens to be a Non-Business Day, the SWP transaction will be processed on the next Business Day.

Default options
Default Frequency – Monthly
Default Date (for both monthly and quarterly frequency) – 10th

1. If the SWP period or no. of instalments is not specified in the transaction Form, the SWP transactions will be processed until the balance of units in the unit holder's folio in the Scheme becomes zero.

2. The load structure applicable to the Scheme prevailing at the time of enrollment will be applicable for all SWP transactions under the mandate.

3. The SWP mandate may be discontinued by a Unit holder by giving a written notice of at least 7 working days prior to the next SWP transaction date. SWP mandate will terminate automatically if all Units held by the unitholder in the Scheme are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

4. The AMC reserves the right to introduce SWP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.
5. Units marked under lien or pledge in the Scheme will not be eligible for SWP.

6. SWP in a folio of minor will be registered only upto the date of minor attaining majority even though the instruction may be for the period beyond that date.

7. SWP registered for more than one date or all dates of the month under the Monthly/Quarterly frequency will be considered as separate SWP instructions for the purpose of fulfilling the "Minimum no. of installments" criteria.

The AMC / Trustee reserve the right to change / modify the terms and conditions under the SWP prospectively at a future date.

Please refer to SIP/ SWP Enrollment Form for terms and conditions before enrollment.

(III) Switching Options:

a) Inter - Scheme Switching option

Unitholders under the Scheme have the option to Switch part or all of their Unitholdings in the Scheme to any other Scheme offered by the Mutual Fund from

	time to time. The Mutual Fund also provides the Unitholders the flexibility to Switch their investments from any other scheme(s) / plan (s) offered by the Mutual Fund to this Scheme. This option will be useful to Unitholders who wish to alter the allocation of their investment among the scheme(s) / plan(s) of the Mutual Fund in order to meet their changed investment needs. The Switch will be effected by way of a Redemption of Units from the Scheme at Applicable NAV, subject to Exit Load, if any and reinvestment of the Redemption proceeds into another Scheme offered by the Mutual Fund at Applicable NAV and accordingly the Switch must comply with the Redemption rules of the Switch out Scheme and the Subscription rules of the Switch in Scheme. **b) Intra -Scheme Switching option** Unitholders under the Scheme have the option to Switch their Unit holding from one plan/option to another plan/option (i.e. Regular Plan to Direct Plan and Growth option to Income Distribution cum Capital Withdrawal/IDCW option and vice-a-versa), of respective units. The Switches would be done at the Applicable NAV based prices and the difference between the NAVs of the two options will be reflected in the number of Unit allotted. Switching shall be subject to the applicable "Cut off time and Applicable NAV" stated elsewhere in the Scheme Information Document. In case of "Switch" transactions from one scheme to another, the allocation shall be in line with Redemption payouts. **(IV) Stock Exchange Infrastructure Facility:** The investors can subscribe to / switch / redeem the Units of the Scheme vide the Stock Exchange Infrastructure Facility viz. MFSS & NMF II platform of National Stock Exchange(NSE) and "BSEStAR MF" platform of Bombay Stock Exchange (BSE) through trading members of the NSE and BSE respectively, who are registered with AMFI OR SEBI-Registered Investment Advisors (RIAs)/ SEBI-Registered Portfolio Managers and AMFI-registered Mutual Fund Distributors who are empaneled with NSE and BSE. Please contact any of the Investor Service Centers of the Mutual Fund to understand the detailed process of transacting through this facility. The stock exchanges are required to allow investors to directly access infrastructure of recognized stock exchange to purchase and redeem mutual fund units from Mutual Fund/ Asset Management Companies. Investors can avail this facility as and when the same is made available by stock exchange. The KYC compliant investors can register themselves on stock exchange by providing their PAN and creating their profile on the platform. The stock exchange will allot the identification number upon receipt of signed and scanned registration form. Further upon receipt of authorisation by the stock exchange platform the investor can commence the transaction.
Account Statements **SO 18**	• On acceptance of the application for subscription, an allotment confirmation/ account statement specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of receipt of transaction request will be sent to the Unitholders registered e-mail address and/or mobile number. • Where investors / Unitholders, have provided an email address, an account statement reflecting the units allotted to the Unitholder shall be sent by email on their registered email address.

	• The Unitholder may request for a physical account statement by writing / calling the AMC / ISC / RTA. The AMC shall dispatch an account statement within 5 Business Days from the date of the receipt of request from the Unit holder. **<u>Consolidated Account Statement (CAS)</u>** • Consolidated account statement for each calendar month shall be issued, on or before fifteenth day of succeeding month, detailing all the transactions and holding at the end of the month including the total purchase value / cost of investment in each scheme and transaction charges paid to the distributor, across all schemes of all mutual funds, to all the investors in whose folios transaction has taken place during that month. Pursuant to SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016 read with SEBI/HO/IMD/DF2/CIR/P/2016/89 dated September 20, 2016, following additional disclosure(s) shall be provided in CAS issued for the half year (ended September / March): a. The amount of actual commission paid by the AMCs /Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each MF Scheme. The term 'commission' here refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by the AMC /MFs to the distributors. Further, the commission disclosed in CAS shall be gross commission and shall not exclude costs incurred by distributors such as Goods and Services Tax (GST) (wherever applicable, as per existing rates), operating expenses, etc. b. The scheme's average total expense ratio (in percentage terms) along with the break up between Investment and Advisory fees, Commission paid to the distributor and Other expenses for the period for the scheme's applicable plan (regular or direct or both) where the concerned investor has actually invested in. Such half-yearly CAS shall be issued to all MF investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period. • The AMC shall identify common investors across fund houses by their permanent account number (PAN) for the purposes of sending CAS. • In the event the account has more than one registered holder, the first named Unitholder shall receive the CAS. • The transactions viz. purchase, redemption, switch, Payout of Income Distribution cum Capital Withdrawal / IDCW Payout, Reinvestment of Income Distribution cum Capital Withdrawal/ IDCW Reinvestment, systematic investment plan, systematic withdrawal plan and systematic transfer plan, carried out by the Unit holders shall be reflected in the CAS on the basis of PAN. • The CAS shall not be received by the Unit holders for the folio(s) not updated with PAN details. The Unit holders are therefore requested to ensure that the folio(s) are updated with their PAN.

- Pursuant to SEBI Circular no. CIR /MRD /DP /31/2014 dated November 12, 2014, Depositories shall generate and dispatch a single consolidated account statement for investors (in whose folio the transaction has taken place during the month) having mutual fund investments and holding demat accounts.

- Based on the PANs provided by the asset management companies / mutual funds' registrar and transfer agents (AMCs/MF-RTAs, the Depositories shall match their PAN database to determine the common PANs and allocate the PANs among themselves for the purpose of sending CAS. For PANs which are common between depositories and AMCs, the Depositories shall send the CAS. In other cases (i.e. PANs with no demat account and only MF units holding), the AMCs/ MF-RTAs shall continue to send the CAS to their unit holders as is being done presently in compliance with the Regulation 36(4) of the SEBI (Mutual Funds) Regulations.

- Where statements are presently being dispatched by email either by the Mutual Funds or by the Depositories, CAS shall be sent through email. However, where an investor does not wish to receive CAS through email, option shall be given to the investor to receive the CAS in physical form at the address registered in the Depository system.

Half Yearly Consolidated Account Statement

- A consolidated account statement detailing holding across all schemes at the end of every six months (i.e. September/ March), on or before 21st day of succeeding month, to all such Unitholders holding units in non- demat form in whose folios no transaction has taken place during that period shall be sent by email.

- The half yearly consolidated account statement will be sent by e-mail to the Unit holders whose e-mail address is registered with the Fund, unless a specific request is made to receive the same in physical mode.

Option to hold units in dematerialised (demat) form

The Unit holders would have an option to hold the Units in electronic i.e. demat form. The Applicants intending to hold Units in demat form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units. The AMC/ RTA will endeavour to credit the units in the demat account of the investor within 2 working days from the date of receipt of valid request with complete details.

In case investors desire to convert their existing physical units (represented by statement of account) into dematerialized form or vice versa, the request for conversion of units held in physical form into Demat (electronic) form or vice versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. In case the units are desired to be held by investor in dematerialized form, the KYC performed by Depository Participant shall be considered compliance of the applicable SEBI norms.

Investors desirous of having the Units of the Scheme in dematerialized form should contact the ISCs of the AMC/Registrar. The AMC shall issue units in dematerialized form to a Unit holder in the Scheme within two working days of the receipt of request

	from the Unit holder. For details, Investors may contact any of the Investor Service Centres of the AMC. **Account Statement for demat account holders** In case of Unit Holders holding units in the dematerialized mode, the AMC will not send the account statement to the Unit Holders. The demat statement issued by the Depository Participant would be deemed adequate compliance with the requirements in respect of dispatch of statements of account.
Dividend (IDCW)	The Dividend (IDCW) warrants / cheque / demand draft shall be dispatched to the Unit Holders within 15 days from the record date. In the event of failure to dispatch the dividend (IDCW) within the stipulated time of 15 day period from the record date, the AMC shall be liable to pay interest @ 15 percent per annum calculated from the record date till the date of dispatch of dividend (IDCW) proceeds, to the Unit holders. The IDCW proceeds will be paid by way of ECS / EFT / NEFT / RTGS / Direct credits/ any other electronic manner if sufficient banking details are available with the Mutual Fund for the Unitholder. In case of specific request for Dividend (IDCW) by warrants/cheques/demand drafts or unavailability of sufficient details with the Mutual Fund, the Dividend (IDCW) will be paid by warrant/cheques/demand drafts and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first registered holder) with bank account number furnished to the Mutual Fund.
Redemption **SO 19**	The redemption proceeds shall be dispatched to the unitholders within 10 business days from the date of receipt of redemption application, complete / in good order in all respects. **How to Redeem** A Transaction Slip can be used by the Unitholder to request for Redemption. The requisite details should be entered in the Transaction Slip and submitted at an ISC/Official Point of Acceptance. Transaction Slips can be obtained from any of the ISCs/Official Points of Acceptance. **Procedure for payment of redemption** **1. Resident Unitholders** Unitholders will receive redemption proceeds directly into their bank account through various electronic payout modes such as Direct credit / NEFT / RTGS / ECS / NECS etc. unless they have opted to receive the proceeds through Cheque/ Demand Draft. Redemption proceeds will be paid in favour of the Unit holder (registered holder of the Units or, if there is more than one registered holder, only to the first registered holder) through "Account Payee" cheque / demand draft with bank account number furnished to the Mutual Fund (please note that it is mandatory for the Unit holders to provide the Bank account details as per the directives of SEBI, even in cases where investments are made in cash). Redemption cheques will be sent to the Unit holder's address (or, if there is more than one holder on record, the address of the first-named Unit holder). The redemption proceeds will be sent by courier or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the redemption instrument, the dispatch through the speed post/ courier / Postal

	Department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above. **2. Non-Resident Unitholders** Payment to NRI / FPI Unit holders will be subject to the relevant laws / guidelines of the RBI as are applicable from time to time (also subject to deduction of tax at source as applicable). In the case of NRIs: i. Credited to the NRI investor's NRO account, where the payment for the purchase of the Units redeemed was made out of funds held in NRO account; or ii. Remitted abroad or at the NRI investor's option, credited to his NRE / FCNR / NRO account, where the Units were purchased on repatriation basis and the payment for the purchase of Units redeemed was made by inward remittance through normal banking channels or out of funds held in NRE / FCNR account. In the case of FPIs, the designated branch of the authorized dealer may allow remittance of net sale / maturity proceeds (after payment of taxes) or credit the amount to the Foreign Currency account or Non-resident Rupee account of the FPI maintained in accordance with the approval granted to it by the RBI. The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations, while converting the rupee amount in foreign exchange in the case of transactions with NRIs / FPIs. The Fund may make other arrangements for effecting payment of redemption proceeds in future. **Effect of Redemption** The number of Units held by the Unit Holder in his/ her/ its folio will stand reduced by the number of Units Redeemed. Units once redeemed will be extinguished and will not be re- issued. The normal processing time may not be applicable in situations where details like bank name, bank account no. etc. are not provided by investors/ Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and/or any delay/ loss in transit. **Redemption by investors transacting through the Stock Exchange mechanism** Investors who wish to transact through the stock exchange shall place orders for redemptions as currently practiced for secondary market activities. Investors must submit the Delivery Instruction Slip to their Depository Participant on the same day of submission of redemption request, within such stipulated time as may be specified by NSE/BSE, failing which the transaction will be rejected. Investors shall seek redemption requests in terms of number of Units only and not in Rupee amounts. Redemption amounts shall be paid by the AMC to the bank mandate registered with the Depository Participant. **Redemption by investors who hold Units in dematerialized form** Redemption request for Units held in demat mode shall not be accepted at the offices of the Mutual Fund/AMC/Registrar. Unit holders shall submit such request only through their respective Depository Participants.

Delay in payment of redemption / repurchase proceeds	The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 Business days from the date of redemption or repurchase. The AMC shall be liable to pay interest to the Unit holders @ 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in case the redemption / repurchase proceeds are not dispatched within 10 Business days from the date of receipt of the valid redemption/repurchase application, complete in all respects. However, the AMC shall not be liable to pay any interest or compensation in case of any delay in processing the redemption application beyond 10 Business Days, in case of any deficiency in the redemption application or if the AMC/RTA is required to obtain from the Investor/Unit holders any additional details for verification of identity or bank details or such additional information under applicable regulations or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.

C. PERIODIC DISCLOSURES

Net Asset Value **SO 17(a)** This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	The AMC will calculate and disclose the first NAV of the Scheme within 5 business days from the date of allotment. Subsequently, the AMC will calculate and disclose the NAVs on all the Business Days. the AMC shall update the NAVs on its website (www.mahindramanulife.com) and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. Unitholders may also avail a facility of receiving latest NAVs through SMS on their registered mobile numbers, by submitting a specific request in this regard to the AMC / Registrar & Transfer Agent.
Monthly and Half yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures advertisement.	The AMC shall disclose portfolio of the Scheme along with ISIN as on the last day of each month / half year on its website viz. www.mahindramanulife.com and on the website of AMFI viz. www.amfiindia.com within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format. In case of Unitholders whose e-mail addresses are registered, the AMC shall send via e-mail both the monthly and half-yearly statement of the Scheme portfolio within 10 days from the close of each month/ half-year respectively. Further, the AMC shall publish an advertisement in all India edition of at least two newspapers, one each in English and Hindi, every half year disclosing the hosting of the half-yearly statement of the schemes' portfolio(s) on the AMC's website and on the website of AMFI. The AMC shall provide a physical copy of the statement of the Scheme portfolio, without charging any cost, on specific request received from a Unitholder.
Half Yearly Results	The Mutual Fund shall within one month from the close of each half year (i.e. 31st March and 30th September), host a soft copy of its unaudited financial results on its website www.mahindramanulife.com. The Mutual Fund shall also publish an advertisement disclosing the hosting of such financial results on its website, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated. The unaudited financial results shall also be displayed on the website of AMFI.
Product Labelling/ Risk-o-meter	In terms of SEBI Circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020 and clarifications issued by SEBI in this regard, the product labelling /risk level assigned for the Scheme during the New Fund Offer is based on internal assessment of the Scheme's characteristics and the same may vary post New Fund Offer when the actual investments are made. Further, the Mutual Fund/AMC shall evaluate the Risk-o-meter of the Scheme on a monthly basis and shall disclose the same along with portfolio disclosure of the Scheme on its website viz. www.mahindramanulife.com and on the website of AMFI viz. www.amfiindia.com within 10 days from the close of each month. Further, any change in Risk-o-meter shall be communicated by way of Notice-cum-Addendum and by way of an e-mail or SMS to unitholders of the Scheme.
Annual Report	The scheme wise annual report shall be hosted on the website of the AMC / Mutual Fund (www.mahindramanulife.com) and AMFI (www.amfiindia.com) not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year). Further, the physical copy of the scheme wise annual report shall be made available to the Unitholders at the registered / corporate office of the AMC at all times.

<table>
<tr><td></td><td>In case of Unitholders whose e-mail addresses are registered with the Fund, the AMC shall e-mail the annual report or an abridged summary thereof to such Unitholders. The Unitholders whose e-mail addresses are not registered with the Fund may submit a request to the AMC / Registrar & Transfer Agent to update their email ids or communicate their preference to continue receiving a physical copy of the scheme wise annual report or an abridged summary thereof. Unitholders may also request for a physical or electronic copy of the annual report / abridged summary, by writing to the AMC at mfinvestors@mahindra.com from their registered email ids or calling the AMC on the toll free number 1800 419 6244 or by submitting a written request at any of the nearest investor service centers of the Fund.

Further, the AMC shall publish an advertisement in all India edition of at least two newspapers, one each in English and Hindi, every year disclosing the hosting of the scheme wise annual report on its website and on the website of AMFI. The AMC shall provide a physical copy of the abridged summary of the annual report, without charging any cost, on specific request received from a Unitholder.</td></tr>
<tr><td>Associate Transactions</td><td>Please refer to Statement of Additional Information (SAI).</td></tr>
<tr><td><u>Taxation</u>
This is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorized dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.</td><td>Mahindra Manulife Mutual Fund is a Mutual Fund registered with the Securities and Exchange Board of India and hence the entire income of the Mutual Fund is exempt from Income tax in accordance with the provisions of section 10(23D) of the Income Tax Act, 1961 (‘the Act’).

The following summary outlines the key tax implications applicable to unit holders based on the relevant provisions under the Act and on the understanding of current tax legislations.

<u>Category of this Scheme:</u>

As the Scheme shall be primarily investing in equity and equity related securities, the Scheme shall be classified as "Equity Oriented Fund" as per the provisions mentioned in the Act.

“Equity Oriented Fund” is defined to mean a fund -

• Where the investible funds are invested by way of equity shares in domestic companies to the extent of more than sixty five percent of the total proceeds of such fund; and
• Which has been set up under a scheme of a Mutual Fund specified in section 10(23D) of the Act.

Provided that the percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.

(A) Taxability in case scheme categorization is ‘Equity- Oriented’

I) Income Tax Rates (*)

<table>
<tr><th>Category of Units</th><th>Resident Investors</th><th>Non Resident Investors</th></tr>
<tr><td colspan="3">Short Term Capital Gain (Period of holding less than or equal to 12 months</td></tr>
<tr><td>Units of an equity oriented Scheme (listed and unlisted)</td><td colspan="2">15% on gains on redemption of units. (u/s 111A)</td></tr>
</table>
</td></tr>
</table>

Long Term Capital Gain (Period of holding more than 12 months)		
-Units of an equity oriented Scheme (listed and unlisted)	10% on gains exceeding one lakh rupees with no indexation and no exchange fluctuation benefit in case of redemption of units where STT is payable on redemption. (u/s 112A)	
Dividend / Income distribution by mutual fund		
-Units of an equity oriented Scheme (listed and unlisted)	Taxable at normal rates of tax applicable to the unitholder. Resident Companies*: 30%/25%$/ 22%$ / 15%$	In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder. In respect of non-resident corporate - 40%

II) TDS Rates (**)

Category of Units	Resident Investors	Non Resident Investors *
Short Term Capital Gain (Period of holding less than or equal to 12 months)		
Units of an equity oriented Scheme (listed and unlisted)	Nil	15%
Long Term Capital Gain (Period of holding more than 12 months)		
Units of an equity oriented Scheme (listed and unlisted)	Nil	10% with no indexation and no exchange fluctuation on gains referred to section 112A
Dividend / Income distribution by mutual fund		
Units of an equity oriented Scheme (listed and unlisted	10%	20%

Note: Dividend distribution tax is abolished w.e.f. 1st April 2020. Accordingly, dividend will be taxed in the hands of investor. Section 194K is introduced in order to deduct tax on dividend @10% from A.Y. 2021-22 onwards for resident investors. However, TDS shall not be deductible in case income distributed does not exceed INR 5,000/

(*) plus surcharge and Health & Education Cess ('HEC') as applicable: - The applicable HEC rate is 4% on income-tax and surcharge. The applicable surcharge rate is:

a. In the case of a domestic company @ 7% and in case of company other than a domestic company @ 2% (if their total income exceeds Rs. 1 crore but does not exceeds Rs.10 crore). In case income exceeds Rs.10 crore, rate is 12% for domestic company and 5% for company other than domestic company. However, surcharge at flat rate of 10 percent to be levied on base tax for the companies opting for lower rate of tax of 22%/15%

b. In case of Individuals/HUFs/BOIs/AOPs and Artificial juridical persons, @ 10% (if their net income exceeds Rs. 50 lakh but does not exceeds Rs. 1 crore), @ 15% (if their net income exceeds Rs. 1 crore but does not exceeds Rs. 2

	crore), @ 25% ^ (if their net income excluding the income under the provisions of section 111A and section 112A of the Act exceeds Rs. 2 crore but does not exceeds Rs. 5 crore) and @ 37%^ (if their net income excluding the income under the provisions of section 111A and section 112A of the Act exceeds Rs. 5 crore). ^ - The surcharge rate of 15% shall apply in respect of income from capital gains arising on sale of securities under the provisions of section 111A and section 112A of the Act where the income or aggregate of such incomes (including the income under the provisions of section 111A and section 112A of the Act) paid or likely to be paid and subject to the deduction exceeds two crore rupees. c. In case of firms, co-operative societies and local authorities, @ 12% (if their net income exceeds Rs. 1 crore). d. The marginal relief in case of surcharge is also applicable. $ - The applicable tax rates are as under: - a. Tax shall be levied at 25% if the total turnover or gross receipts for the financial year 2017-18 does not exceed Rs. 400 crore. b. Any domestic company which opts for not availing any exemption or incentives, shall be liable to a reduced income tax rate of 22% (with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge) This lower rate is optional and subject to fulfillment of certain conditions as provided in section 115BAA. c. Any new domestic company incorporated on or after 1 October 2019 which makes fresh investment in manufacturing, and which does not avail any exemption/incentive and commences production on or before 31st March 2023, shall be liable to a reduced income tax rate of 15% (with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge). This lower rate is optional subject to fulfillment of certain conditions as provided in section 115BAB. ** The higher rate of TDS may apply in following cases: - 1. As per Section 206AA, a recipient who fails to furnish PAN to the person making a payment would suffer TDS at the higher rate of 20%. This requirement would not apply to such non-resident recipient if the following details and documents are furnished to the payer (Rule 37BC inserted vide Notification No. 53/2016): • Name, email ID, contact number; • Address in the country or specified territory outside India of which the deductee is a resident; • Certificate of his being resident in any country or specified territory outside India from the government of that country or specified territory if the law of that country or specified territory provides for the issuance of such certificate; • Tax Identification Number of the deductee in the country or specified territory of his residence. In case no such number is available, then a unique number on the basis of which the deductee is identified by the government of that country or specified territory of which he claims to be a resident.

2. The Finance Act, 2021, has inserted new Section 206AB which is effective from July 01, 2021, where by TDS / TCS shall be deducted at higher rates in case of person who has not filed the returns of income for both of the two Assessment Years relevant to the two Previous Years which are immediately before the Previous year in which tax is required to be deducted or collected, as the case may be. The proposed rate in this section is higher of the followings rates: -

a. twice the rate specified in the relevant provision of the Act; or
b. twice the rate or rates in force; or
c. the rate of five per cent

3. PAN Aadhaar Linking: Section 139AA of the Income Tax Act, 1961 read with Rule 114AAA of the Income Tax Rules, The Taxation and Other Laws (Relaxation of Certain Provisions) Ordinance 2020 and the Notification dated 24th June 2020, inter alia, provide that where a person has failed to intimate / link Aadhaar with PAN on or before 31st March 2021, the PAN of such person shall become inoperative immediately after the said date. Once a person's PAN becomes inoperative, the person would be deemed to have not furnished, intimated or quoted PAN and accordingly be liable for consequences under the Income Tax Act and the requirement of deducting TDS at the higher rate of 20% shall be applicable. PAN will become operative once the same is linked with Aadhaar with effect from the date of such linking. In terms Ministry of Finance notification dated June 25, 2021 the timeline for intimating/linking Aadhar with PAN has been extended upto September 30, 2021.

III) Securities Transaction Tax (STT)

STT is levied on purchase or sale of a unit of an equity– oriented fund entered in a recognized stock exchange. STT is also levied on sale of a unit of an equity-oriented fund to the Mutual Fund at applicable rates.

(B) Taxability in case scheme categorization is other than equity oriented fund

Given the dynamic nature of scheme allocation, equity allocation may fall below the threshold of 65%. In such situation, the fund may be regarded as a debt oriented fund and lose the tax advantage available to an equity oriented fund. Therefore, tax implications applicable to unit holders based on the relevant provisions under the Act and on the understanding of current tax legislations.

I) Income Tax Rates (*)

Category of Units	Resident Investors	Non-Resident Investors
Short Term Capital Gain (Period of holding less than or equal to 36 months)		
Units of other than equity oriented scheme	Taxable at normal rates of tax applicable to the unitholder. Resident Companies: 30%/25%$/ 22%$ /15%$	In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder. In respect of non-resident corporate - 40%
Long Term Capital Gain (Period of holding more than 36 months)		
Listed Units of other than equity oriented scheme	20% with indexation, (u/s 112)	20% with indexation, (u/s 112)

Unlisted units of other than equity oriented scheme	20% with indexation, (u/s 112)	10% with no indexation and no exchange fluctuation.
Dividend / Income distribution by mutual fund		
Units of other than equity oriented scheme	Taxable at normal rates of tax applicable to the unitholder. Resident Companies*: 30%/25%$/ 22%$ / 15%$	In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder. In respect of non-resident corporate - 40%

II) TDS Rates **

Category of Units	Resident Investors	Non-Resident Investors *
Short Term Capital Gain (period of holding less than or equal to 36 months)		
Units of other than equity oriented Scheme	Nil	30% for non-residents non corporates, 40% for non-resident corporates (u/s 195)
Long Term Capital Gain (period of holding more than 36 months)		
Listed units of other than equity oriented scheme	Nil	20% with indexation for non residents (u/s 195)
Unlisted units of other than equity oriented scheme	Nil	10% without indexation & exchange fluctuation for non-residents (u/s 112)
Dividend / Income distributed by mutual fund		
Units of other than equity oriented Scheme	10%	20%

Note: Dividend distribution tax is abolished w.e.f. 1st April 2020. Accordingly, dividend will be taxed in the hands of investor. Section 194K is introduced in order to deduct tax on dividend @10% from A.Y. 2021-22 onwards for resident investors. However, TDS shall not be deductible in case income distributed does not exceed INR 5,000/

(*) plus surcharge and Health & Education Cess ('HEC') as applicable: - The applicable HEC rate is 4% on income-tax and surcharge. The applicable surcharge rate is:

a. In the case of a domestic company @ 7% and in case of company other than a domestic company @ 2% (if their total income exceeds Rs. 1 crore but does not exceeds Rs.10 crore). In case income exceeds Rs.10 crore, rate is 12% for domestic company and 5% for company other than domestic company. However, surcharge at flat rate of 10 percent to be levied on base tax for the companies opting for lower rate of tax of 22%/15%

b. In case of Individuals/HUFs/BOIs/AOPs and Artificial juridical persons, @ 10% (if their net income exceeds Rs. 50 lakh but does not exceeds Rs. 1 crore), @ 15% (if their net income exceeds Rs. 1 crore but does not exceeds Rs. 2 crore), @ 25% ^ (if their net income excluding the income under the provisions of section 111A and section 112A of the Act exceeds Rs. 2 crore but does not exceeds Rs. 5 crore)

	and @ 37%^ (if their net income excluding the income under the provisions of section 111A and section 112A of the Act exceeds Rs. 5 crore). ^ - The surcharge rate of 15% shall apply in respect of income from capital gains arising on sale of securities under the provisions of section 111A and section 112A of the Act where the income or aggregate of such incomes (including the income under the provisions of section 111A and section 112A of the Act) paid or likely to be paid and subject to the deduction exceeds two crore rupees. c. In case of firms, co-operative societies and local authorities, @ 12% (if their net income exceeds Rs. 1 crore). d. The marginal relief in case of surcharge is also applicable. $ - The applicable tax rates are as under: - a. Tax shall be levied at 25% if the total turnover or gross receipts for the financial year 2017-18 does not exceed Rs. 400 crore. b. Any domestic company which opts for not availing any exemption or incentives, shall be liable to a reduced income tax rate of 22% (with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge) This lower rate is optional and subject to fulfillment of certain conditions as provided in section 115BAA. c. Any new domestic company incorporated on or after 1 October 2019 which makes fresh investment in manufacturing, and which does not avail any exemption/incentive and commences production on or before 31st March 2023, shall be liable to a reduced income tax rate of 15% (with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge). This lower rate is optional subject to fulfillment of certain conditions as provided in section 115BAB. ** The higher rate of TDS may apply in following cases: - 1. As per Section 206AA, a recipient who fails to furnish PAN to the person making a payment would suffer TDS at the higher rate of 20%. This requirement would not apply to such non-resident recipient if the following details and documents are furnished to the payer (Rule 37BC inserted vide Notification No. 53/2016): • Name, email ID, contact number; • Address in the country or specified territory outside India of which the deductee is a resident; • Certificate of his being resident in any country or specified territory outside India from the government of that country or specified territory if the law of that country or specified territory provides for the issuance of such certificate; • Tax Identification Number of the deductee in the country or specified territory of his residence. In case no such number is available, then a unique number on the basis of which the deductee is identified by the government of that country or specified territory of which he claims to be a resident. 2. The Finance Act, 2021, has inserted new Section 206AB which is effective from July 01, 2021, where by TDS / TCS shall be deducted at higher rates in case of person who has not filed the returns of income for both of the two Assessment Years relevant to the two Previous Years which are immediately before the Previous year in which

	tax is required to be deducted or collected, as the case may be. The proposed rate in this section is higher of the followings rates: - a. twice the rate specified in the relevant provision of the Act; or b. twice the rate or rates in force; or c. the rate of five per cent 3. PAN Aadhaar Linking: Section 139AA of the Income Tax Act, 1961 read with Rule 114AAA of the Income Tax Rules, The Taxation and Other Laws (Relaxation of Certain Provisions) Ordinance 2020 and the Notification dated 24th June 2020, inter alia, provide that where a person has failed to intimate / link Aadhaar with PAN on or before 31st March 2021, the PAN of such person shall become inoperative immediately after the said date. Once a person's PAN becomes inoperative, the person would be deemed to have not furnished, intimated or quoted PAN and accordingly be liable for consequences under the Income Tax Act and the requirement of deducting TDS at the higher rate of 20% shall be applicable. PAN will become operative once the same is linked with Aadhaar with effect from the date of such linking. In terms Ministry of Finance notification dated June 25, 2021 the timeline for intimating/linking Aadhar with PAN has been extended upto September 30, 2021. For further details on taxation, please refer to the Section on 'Taxation on investing in Mutual Funds' in 'Statement of Additional Information ('SAI'). Investors should be aware that the fiscal rules/ tax laws may change and there can be no guarantee that the current tax position may continue indefinitely.
Stamp Duty	Pursuant to Notification No. S.O. 4419(E) dated December 10, 2019 and subsequent notifications issued in this regard, by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019: (i) a stamp duty @ 0.005% of the transaction value would be levied on all mutual fund purchase transactions (including fresh / additional purchases, switch-in transactions, all SIP / STP-in instalments and IDCW reinvestment) at the time of allotment of units; Pursuant to levy of stamp duty, the number of units allotted on such purchase transactions to the unitholders would be reduced to that extent. (ii) a stamp duty @0.015% of the transaction value would be levied on transfer of mutual fund units. Further, it is hereby clarified that stamp duty shall not be levied on redemption of units by unitholders.
Investor services	For any enquiries and/or queries or complaints in respect of any terms and conditions of/investments in this Scheme, the investors are advised to address a suitable communication to AMC and marked to the attention of Investor Relations Officer – Ms. Pooja Deherkar at 022 - 66327900 and mfinvestors@mahindra.com. Written communications may also be forwarded to Mahindra Manulife Mutual Fund at 1st Floor, Sadhana House, Behind Mahindra Towers, 570 PB Marg, Worli, Mumbai- 400 018. Our Customer Service Executives can also be reached at the following Toll Free No. – *1800-419-6244*

	For any grievances with respect to transactions through BSE StAR and / or NSE NMF II platform, the investors / Unit Holders should approach either the stock broker or the investor grievance cell of the respective stock exchange.

D. COMPUTATION OF NAV

The Net Asset Value (NAV) per unit of the Scheme for each option will be computed by dividing the net assets of the Scheme by the number of units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The NAV of the Units under the Scheme will be calculated on a daily basis as shown below:

$$\textbf{NAV per unit (Rs.)} = \frac{\textbf{(Market / Fair Value of Scheme's Investments + Current Assets including Accrued Income - Current Liabilities and Provisions)}}{\textbf{No. of units outstanding under the Scheme / Option on the valuation day}}$$

The NAV shall be calculated up to four decimal places. However, the AMC reserves the right to declare the NAVs up to additional decimal places as it deems appropriate. Separate NAV will be calculated and disclosed for each Plan/Option. The NAVs of the Growth Option and the Income Distribution cum Capital Withdrawal/IDCW Option will be different after the declaration of the first IDCW. The AMC will calculate and disclose the NAV of the Scheme on all the Business Days.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees, paid marketing and advertising, Registrar and Transfer Agent expenses, printing and stationary, bank charges etc.

In accordance with the provisions of SEBI Circular no. SEBI/ IMD/CIR No. 1/64057/06 dated April 04, 2006 and SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009, the NFO expenses shall was be borne by the AMC/Sponsors.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below.

The AMC has estimated that upto 2.25% of daily net assets of the Scheme will be charged to the Scheme as expenses for the first 500 crores. For the actual current expenses being charged, the Investor should refer to the website of the AMC.

Sr. No	Expense Head	% of daily Net Assets
(i)	Investment Management and Advisory Fees	Upto 2.25%
(ii)	Trustee Fees	
(iii)	Audit Fees	
(iv)	Custodian Fees	
(v)	RTA Fees	
(vi)	Marketing & Selling expenses incl. agent commission	
(vii)	Cost related to investor communication	
(viii)	Cost of fund transfer from location to location	
(ix)	Cost of providing account statements and IDCW redemption cheques and warrants	
(x)	Costs of statutory advertisements	
(xi)	Cost towards investor education & awareness (at least 0.02 percent)	
(xii)	Brokerage & transaction cost over and above 0.12 percent and 0.05 percent for cash and derivative market trades respectively	
(xiii)	GST on expenses other than investment and advisory fees	
(xiv)	GST on brokerage and transaction cost	
(xv)	Other Expenses#	
(A)	**Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)**	**Upto 2.25%**
(B)	Additional expenses under regulation 52 (6A) (c)	Upto 0.05%
(C)	Additional expenses for gross new inflows from specified cities	Upto 0.30%

#Any other expenses which are directly attributable to the Scheme, may be charged with approval of the Trustee within the overall limits as specified in the SEBI (MF) Regulations except those expenses which are specifically prohibited.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that the investor in the Scheme will bear directly or indirectly. These estimates have been made in

good faith as per the information available to the AMC and the above expenses (including investment management and advisory fees) are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations, as amended from time to time.

The total expenses of the Scheme including Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) shall not exceed the limits stated in Regulation 52(6) of SEBI (MF) Regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c), if applicable, may be incurred either towards investment & advisory fees and/or towards other expense heads as stated above.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its Associate, Sponsors, Trustee or any other entity through any route. However, expenses that are very small in value but high in volume^ (^A list of such miscellaneous expenses is provided by AMFI in consultation with SEBI) may be paid out of AMC's books at actuals or not exceeding 2 bps of the Scheme's AUM, whichever is lower.

All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in a Regular Plan. The TER of the Direct Plan will be lower to the extent of the distribution expenses, commission, etc. charged to the Regular Plan and no commission for distribution of Units will be paid/ charged under Direct Plan.

The trusteeship fees shall be subject to a maximum of 0.01% per annum of the daily Net Assets of the schemes of the Mutual Fund. Such fee shall be paid to the Trustee Company at monthly frequency. The Trustee Company may charge further expenses as permitted from time to time under the Trust Deed and SEBI (MF) Regulations.

GST on expenses other than the investment management and advisory fees, if any, shall be charged to the Scheme within the maximum limit of total expense ratio as prescribed under regulation 52 of the SEBI (MF) Regulations. GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the SEBI (MF) Regulations.

In terms of SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall annually set apart at least 0.02% on daily net assets within the maximum limit of recurring expenses as per Regulation 52 for investor education and awareness initiatives.

The total expenses of the Scheme including the investment management and advisory fee shall not exceed the limits stated in Regulation 52(6) which are as follows:

(i) On the first Rs.500 crores of the daily net assets - 2.25%;
(ii) On the next Rs.250 crores of the daily net assets – 2.00%;
(iii) On the next Rs. 1,250 crores of the daily net assets - 1.75%;
(iv) On the next Rs. 3,000 crores of the daily net assets - 1.60%;
(v) On the next Rs. 5,000 crores of the daily net assets - 1.50%;
(vi) On the next Rs. 40,000 crores of the daily net assets - TER reduction of 0.05% for every increase of Rs. 5,000 crores of daily net assets or part thereof.
(vii) On balance of the assets – 1.05%

In addition to the limits specified in regulation 52(6), the following costs or expenses may be charged to the Scheme as per regulation 52 (6A), namely-

(a) Brokerage and Transaction costs incurred for the execution of trades may be capitalized to the extent of 0.12 per cent of the value of trades in case of cash market transactions and 0.05 per cent of the value of trades in case of derivatives transactions.

(b) Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from retail investors such cities as specified by SEBI/AMFI from time to time are at least –

(i) 30 per cent of gross new inflows from retail investors in the Scheme, or;
(ii) 15 per cent of the average assets under management (year to date) of the Scheme, whichever is higher:

Provided that if inflows from retail investors such cities is less than the higher of sub-clause (i) or sub- clause (ii), such expenses on daily net assets of the Scheme shall be charged on proportionate basis:

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from retail investors such cities.

Provided further that amount incurred as expense on account of inflows from retail investors from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment;

For the purpose of this clause - inflows of amount upto Rs. 2 Lacs per transaction, by individual investors shall be considered as inflow from "retail investor"

(c) Additional expenses, incurred towards different heads mentioned under regulations 52(2) and 52(4), not exceeding 0.05 per cent of daily net assets of the scheme.

Further, GST on investment management and advisory fees shall be charged to the Scheme, in addition to the above expenses, as prescribed under the SEBI (MF) Regulations.

The total expense ratios of the schemes of the Fund are available in downloadable spreadsheet format on the AMC website and AMFI website. Any change in the current expense ratios will be updated at least three working days prior to the effective date of the change. For the total expense ratio details of the Scheme, investors may visit http://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES available on the website of the AMC viz., www.mahindramanulife.com and AMFI's website viz., www.amfiindia.com

Further, any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52 (6A) (b) and 52 (6A) (c) of SEBI (Mutual Funds) Regulations, 1996 and Goods & Services Tax on investment and advisory fees) in comparison to previous base TER charged to the Scheme/ Plan shall be communicated to investors of the Scheme/ Plan through notice via email or SMS and will be uploaded on the website http://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES at least three working days prior to effective date of such change.

Provided that any increase or decrease in TER of the Scheme/Plan due to change in AUM and any decrease in TER in the Scheme/Plan due to various other regulatory requirements would not require issuance of any prior notice/communication to the investors.

Illustration: Impact of Expense Ratio on the Scheme's return

Impact of expense ratio on scheme's returns						
Particulars	**Regular Plan**			**Direct Plan**		
	Amount (Rs)	**NAV (Rs per unit)**	**Units**	**Amount (Rs)**	**NAV (Rs per unit)**	**Units**
Investment as on March 31, 2020 (A)	1,00,000	10.0000	10,000	1,00,000	10.0000	10,000
Investment as on March 31, 2021 (B)	1,10,750	11.0750	10,000	1,12,000	11.2000	10,000
Annual return under each plan earned by Investor ((B-A)/A)%	10.75%			12.00%		
Expenses other than distribution expenses charged to the scheme in percentage	1.00%			1.00%		
Distribution expenses charged to the scheme in percentage	1.25%			0.00%		
Total expenses charged to the scheme in percentage	2.25%			1.00%		
Gross return of the scheme before charging expenses in percentage	13.00%			13.00%		
Gross investment of the investor if no expenses were charged to the scheme	1,13,000			1,13,000		

Notes:

1. The above computation assumes no investment/redemption made during the year. The investment is made in the Growth option of the scheme
2. The above computation is simply to illustrate the impact of expenses of the schemes. The actual expenses charged to the schemes will not be more than the amount that can be charged to the Scheme as mentioned in this SID.
3. It is assumed that expenses charged are evenly distributed throughout the year. Tax impact on customers has not been considered due to the individual nature of this impact.
4. Calculations are based on assumed NAVs and actual returns may differ from those considered above.

C. LOAD STRUCTURE

SO 16

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. This amount is used by the AMC to pay commission to the distributors and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.mahindramanulife.com) or may call at *1800-419-6244* or your distributor.

Applicable Load Structure#	
Entry Load	Not Applicable Pursuant to SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009, no entry load will be charged by the Scheme to the investor. The upfront commission on investment made by the investor, if any, shall be paid to the ARN Holder (AMFI registered Distributor) directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.
Exit Load (as a % of Applicable NAV)	10% of the units allotted shall be redeemed without any exit load, on or before completion of 3 months from the date of allotment of Units. Any redemption in excess of the above limit shall be subject to the following exit load: - An Exit Load of 0.5% is payable if Units are redeemed / switched-out on or before completion of 3 months from the date of allotment of Units; - Nil - If Units are redeemed / switched-out after completion of 3 months from the date of allotment of Units. Redemption /Switch-Out of Units would be done on First in First out Basis (FIFO).

Applicable for normal subscriptions / redemptions including transactions under special products such as SIP, SWP, switches, etc. offered by the AMC.

There shall be no exit load for switches between the options under the same Plan and within the Scheme i.e. IDCW and growth options. However, switch of investments between the Plans within the Scheme i.e. between Regular and Direct Plan or vice versa, shall be subject to applicable exit load.

There shall be no load on issue of units allotted on IDCW reinvestment for existing as well as prospective investors.

GST on exit load, if any, shall be paid out of the exit load proceeds. The entire exit load (net of GST), charged, if any, shall be credited to the Scheme.

The AMC/Trustee reserves the right to change / modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulations. However, the Redemption/Repurchase Price will not be lower than 95% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time.

SO 17(b)

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. At the time of changing the Load Structure:

SO 16

1. An Addendum detailing the changes will be attached to Scheme Information Document (s) and Key Information Memorandum. The addendum may be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
2. The addendum will be displayed on the website of the AMC and arrangements will be made to display the addendum in the form of a notice in all the Investor Service Centres and distributors / brokers office.
3. The introduction of the Exit Load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such Load.

4. A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
5. Any other measure which the Mutual Fund may consider necessary.

The investors / unitholders are requested to check the prevailing load structure of the Scheme before investing. *For the current applicable exit load structure, please refer to the website of the AMC (www.mahindramanulife.com) or may call at 1800-419-6244 (toll free no.) or your distributor.*

D. WAIVER OF LOAD FOR DIRECT TRANSACTIONS

Not Applicable

E. TRANSACTION CHARGES

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, the AMC/ Fund shall deduct a Transaction Charge per purchase /subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either "Opt-in / Opt-out" from levying transaction charge based on the type of product. Therefore, the "Opt-in / Opt-out" status shall be at distributor level, basis the product selected by the distributor.

Transaction charges shall be deducted for Applications for purchase/ subscription received through distributor/ agent as under (only if that distributor / agent has opted to receive the transaction charges):

Investor Type	Transaction Charges
New Investor (First Time Mutual Fund Investor)	Transaction charge of Rs.150/- per purchase / subscription of Rs.10,000 and above will be deducted from the subscription amount and paid to the distributor/agent of the first time investor. The balance of the subscription amount shall be invested.
Existing Investor	Transaction charge of Rs.100/- per purchase / subscription of Rs.10,000 and above will be deducted from the subscription amount and paid to the distributor/agent of the existing investor. The balance of the subscription amount shall be invested.

The transaction charges and the net investment amount and the number of units allotted will be clearly mentioned the Account Statement issued by the Mutual Fund.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

Transaction charges shall not be deducted if:

a. The amount per purchases /subscriptions is less than Rs. 10,000/-;
b. The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.
c. Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
d. Subscription made through Exchange Platform irrespective of investment amount.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

SO 20

This section shall contain the details of penalties, pending litigation, and action taken by SEBI and other regulatory and Govt. Agencies.

All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.	**Nil**
In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.	(1) In case of Mahindra Agri Solutions Limited ("the Entity") (Formerly known as "Mahindra Shubhlabh Services Limited"), in which one of the directors of the Trustee Company namely Mr. M. G. Bhide was holding a position of the director, a criminal case was filed under the Shops and Establishment Act against the Entity and its Directors, for contravention of certain provisions of Bombay Shops and Establishment Act – non-renewal of the registration certificate and not displaying the same prominently, in the premises of the Entity. A petition for quashing of this criminal complaint was filed on behalf of the Directors of the Entity before the Bombay High Court. The petition was admitted by the High Court and proceedings have been stayed. The concerned case is still pending at the High Court, Bombay. (2) In the case of Talwalkar Better Value Fitness Ltd. ("the Entity"), (in which one of the directors of the Trustee Company namely Mr. M. G. Bhide was holding a position of Independent Director), a criminal case was filed by Tata Capital Financial Services Ltd ("TCFSL") under Section 138 of Negotiable Instruments Act, against the Entity and its Directors, for dishonor of cheques issued by

	the Entity commencing from 28th September 2019. A petition to quash the criminal suit against the Independent Directors of the Entity is being filed before the High Court, Ahmedabad. In the meanwhile, Mr. Bhide brought to the notice of TCFSL that he was an independent director of the Entity and had resigned from the Entity's Board in early August 2019 whereas the cause of action (Dishonor of cheques) were commenced from 28th September 2019 i.e. much after resignation of Mr. Bhide and hence Mr. Bhide requested TCFSL to withdraw their complaint against him. In this regard, TCFSL has replied confirming that they do not wish to proceed against Mr. Bhide and will be making appropriate application to the relative Court in Ahmedabad whenever the case comes up for hearing. The case has not yet come up for hearing and there are no further developments on this matter.
Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.	**Nil**
Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.	**Nil**
Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.	**Nil**

The Scheme under this Scheme Information Document was approved by the Board of Directors of Mahindra Manulife Trustee Private Limited (Trustee to Mahindra Manulife Mutual Fund) on September 19, 2021. The Trustee has ensured that the Scheme is a new product offered by Mahindra Manulife Mutual Fund and is not a minor modification of its existing schemes. **SO 25**

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

SO 22

For and on behalf of

Mahindra Manulife Investment Management Private Limited
(Formerly known as Mahindra Asset Management Company Private Limited)

Sd/-
Ashutosh Bishnoi
Managing Director & Chief Executive Officer

Date: September 20, 2021

LIST OF BRANCH OFFICES OF MAHINDRA MANULIFE INVESTMENT MANAGEMENT PRIVATE LIMITED

For updated list of AMC branch offices, please visit www.mahindramanulife.com

LIST OF OFFICIAL POINTS OF CONTACTS / ACCEPTANCE OF TRANSACTIONS DURING NEW FUND OFFER & ONGOING OFFER PERIOD

OFFICES OF MAHINDRA MANULIFE INVESTMENT MANAGEMENT PRIVATE LIMITED

Mumbai-HO	1st Floor Sadhana House, Behind Mahindra Towers 570 PB Marg, Worli, Mumbai- 400 018.
Mumbai – Borivali	Shop No 17, Star Trade Center,Opposite Chamunda Cirle,Sodawala Lane, Borivali – West, Mumbai – 400092
Mumbai - Ghatkopar	ZBS 2 FLR 201, Mahatma Gandhi Road, Near Doshi Nursing Home, Ghatkopar East, Mumbai, Maharashtra 400077
Mumbai - Fort	103, Veena Chambers, 21, Dalal Street, Opp. BSE Building, Fort, Mumbai- 400001
New Delhi	B-104, 1st Floor, Statesman House, Barakhamba Road, Connaught Place, New Delhi – 110001.
Pune	Office No. 1, 2nd Floor, Kotwal Complex, Above Panchavati Gaurav Hotel, Bhandarkar Road, Pune – 411004.
Lucknow	Shop no.4, Ground Floor, Raja ram Kumar Plaza, Hazaratganj, Lucknow - 226001.
Ahmedabad	308, 3rd Floor ABC-II, St. Xavier's College Corner, Off C. G. Road, Navrangpura, Ahmedabad-380 009
Vadodara	GF-2B, Soham Flats, 49 Friends co-op Society,Opp HDFC Bank, Alkapuri, Vadodara- 390007
Kolkata	403 Kankaria Centre, 2/1 Russel Street, Kolkata 700 071
Chennai	Suite 1B, 1st Floor, Riaz Garden, No.29 Kodambakkam High Road, (Near Hotel Palm Grove) Nungambakkam, Chennai 600 034
Bangalore	S-822, 8th Floor, South Block, Manipal Center, 47, Dickenson Road, Bangalore-560042.
Patna	609, 6th Floor, Hari Niwas Complex, Dakbunglow Crossing, Patna- 800 001.
Ernakulam	New Door No: 66/4588, 3rd Floor, MG Square, Padma Jn, MG Road. Ernakulam – 682035
Indore	215/215-A, 2nd Floor, D M Tower, Near Janjeerwala Sqaure, 21/2, Race Course Road,New Palasia, Indore – 452 001
Surat	HG-17, International Trade Center, Majura Gate, Surat – 395002
Jaipur	304, 3rd Floor, V- Jai City Point Building , Ahinsa Circle, Ashok Marg C- Scheme, Jaipur – 302001
Guwahati	5E, Dihang Arcade, 5th Floor, Tarun Nagar, Near ABC Bus Stop, G. S. Road, Guwahati – 781005
Kanpur	Office No. 411, 4th Floor, Kan Chambers Civil Lines, Kanpur-208001

OFFICES OF COMPUTER AGE MANAGEMENT SERVICES LIMITED

Andhra Pradesh: 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada - 520010. Door No 48-3-2, Flat No 2, 1st Floor, Sidhi Plaza, Near Visakha Library, Srinagar, Visakhapatnam - 530016. D No 31-13-1158, 1st Floor, 13/1 Arundelpet, Ward No. 6, Guntur - 522002. 97/56, I Floor, Immadisetty Towers, Ranganayakulapet Road, Santhapet, Nellore - 524001. Door No: 6-2-12, 1st Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T Nagar, Rajahmundry - 533101. Shop No: 6, Door No: 19-10-8, (Opp to Passport Office), AIR

Bypass Road, Tirupati - 517501. Bandi Subbaramaiah Complex, D. No:3/1718, Shop No: 8, Raja Reddy Street, Kadapa - 516001. 15-570-33, I Floor Pallavi Towers, Subash Road, Opp Canara Bank, Anantapur - 515001. H.No. Shop Nos. 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool – 518 001. No.33-1, 44 Sri Sathya Complex, Main Road, Kakinada - 533001. Door No 4—4-96, 1st Floor, Vijaya Ganapathi Temple Back Side, Nanubala Street, Srikakulam - 532001. No.22b-3-9, Karl Marx Street, Powerpet, Eluru – 534002. Shop No 1128, First floor, 3rd Line,Sri Bapuji Market Complex,Ongole – 523001. Bhanu Murali & Co, Portion 3,1st Floor, #3-16, Behind NRI Hospital, Srinivasa Nagar, NCS Road,Vijaynagaram-535003 **Assam:** Piyali Phukan Road, K. C. Path, House No – 1, Rehabari, Guwahati - 781008. Bhowal Complex Ground Floor, Near Dena Bank, Rongagora Road, Tinsukia - 786125. G.N.B.Road, Bye Lane, Prakash Cinema, Po & Dist. Bongaigaon -783380. Amba Complex, Ground Floor, H S Road, Dibrugarh-786001. Jail Road, Dholasatra, Near jonaki shanga vidyalaya post office, Dholasatra, Jorhat-785001. Utaplendu Chakraborthy, Amulapathy, V.B.Road, House No.315, Nagaon -782003. House No. 18B, 1st Floor, C/o. Lt. Satyabrata Purkayastha, Opposite to Shiv Mandir, Ambicapatty, Silchar -788004. Kanak Tower -1st Floor Opp. IDBI Bank/ ICICI Bank C.K. Das Road, Tezpur Sonitpur - 784001 **Bihar:** G-3, Ground Floor, OM Complex Near Saket Tower, SP Verma Road, Patna - 800001. Brahman Toli, DurgasthanGola Road, Muzaffarpur - 842001. Ground Floor, Gurudwara Road,Near Old Vijaya Bank, Bhagalpur -812001. Ground Floor, Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai, Darbhanga - 846001. Old NCC Office, Ground Floor, Club Road, Arrah-802301. R-C Palace, Amber Station Road, Opp Mamta Complex, Biharsharif – 803101. North Bisar Tank,Upper Ground Floor,Near-I.M.A. Hall,Gaya-823001.**Chattisgarh:** First Floor, Plot No. 3, Block No. 1, Priyadarshini Parisar West, Behind IDBI Bank Nehru Nagar, Bhilai - 490020. HIG, C-23 Sector - 1, Devendra Nagar, Raipur - 492004. Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur - 495001 **Goa:**Office no 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji - 403 001. F4- Classic Heritage, near Axis Bank, Opp. BPS Club, Pajifond Margao - 403601. Office no. CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-op Bank, Angod, Mapusa - 403507. No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco - 403802. **Gujarat:** 111- 113, 1st Floor - Devpath Building, Off C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad - 380006. Shop No-G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat – 395002. 103 Aries Complex, BPC Road, Off R.C.Dutt Road, Alkapuri, Vadodara - 390007. 101, A.P. Tower, B/H, Sardhar Gunj, Next to Nathwani Chambers, Anand - 388001. 305-306, Sterling Point, Waghawadi Road, Opp HDFC BANK, Bhavnagar - 364002. 207, Manek Centre, P N Marg, Jamnagar - 361001. Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot - 360001. 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane, Valsad - 396001. 214-215,2nd floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari –396445. Office No. 4-5, First Floor RTO, Relocation Commercial Complex –B Opp. Fire Station, Near RTO Circle, Bhuj -370001. "Aastha Plus", 202-A, 2nd Floor, Sardarbag Road, Near. Alkapuri, Opp. Zansi Rani Statue, Junagadh - 362001. Shop No - F -56, First Floor, Omkar Complex, Opp Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar - 393002. 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana - 384002. 208, 2nd Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi - 396195. F-108, A-111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch -392001. F-142, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad - 387001. A/177, Kailash Complex, Opp. Khedut Decor Gondal - 360311. Shyam Sadan, First Floor, Plot No 120, Sector 1/A, Gandhidham – 370201. D-78, First Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar - 383001. Gopal Trade Center,Shop No. 13-14, 3rd Floor, Nr. BK Mercantile Bank,Opp. Old Gunj, Palanpur - 385001. Shop No. 12, M.D. Residency, Swastik Cross Road, Surendranagar - 363001. B 1, 1st Floor, Mira Arcade, Library Road, Opp SBS Bank,Amreli-365601. F-10, First Wings, Desai Market, Gandhi Road,Bardoli-394601. No.507, 5Th Floor, Shree Ugati Corporate Park, Opp Pratik Mall, Nr Hdfc Bank, Kudasan, Gandhinagar-382421. 1st Floor, Prem Praksh TowerB/H B.N. Chambers, Ankleshwar, Mahadev Road, Godhra – 389001.**Haryana:** B-49, 1st Floor, Nehru Ground, Behind Anupam Sweet House NIT, Faridabad - 121001. SCO - 16, Sector - 14, First floor, Gurgaon - 122001. SCO 83-84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T.Road , Panipat - 132103. SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak-124 001. 124-B/R, Model Town, Yamuna Nagar - 135001. 12, Opp. Bank of Baroda, Red Square Market, Hisar - 125001. Opposite Peer, Bal Bhawan

Road, Ground Floor, Ambala - 134 003. M G Complex, Bhawna Marg, Beside Over Bridge, Sirsa - 125055. 29, Avtar Colony, Behind Vishal Mega Mart, Karnal – 132001. SCO-12, 1st Floor, Pawan Plaza, Atlas Road, Subhas Chowk, Sonepat-131001. **Himachal Pradesh:** I Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla - 171001. 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan - 173212. Collage Road, Kangra, Dis Kangra-176001. No.328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi-175001. **Jammu & Kashmir:** JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar Jammu - 180004. Guru Nanak Institute NH-1A,Udhampur – 182101.**Jharkhand:** Mazzanine Floor, F-4, City Centre, Sector 4, Bokaro Steel City, Bokaro - 827004. Urmila Towers, Room No: 111 (1st Floor) Bank More, Dhanbad - 826001. Millennium Tower, "R" RoadRoom No:15 First Floor, Bistupur, Jamshedpur - 831001. 4, HB RoadNo: 206, 2nd Floor Shri Lok Complex, H B Road, Near Firayalal, Ranchi - 834001. S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar - 814112. Municipal Market, Annanda Chowk, Hazaribag - 825301. **Karnataka:** Trade Centre, 1st Floor45, Dikensen Road (Next to Manipal Centre), Bengaluru - 560042. No. G 4 & G 5, Inland Monarch, Opp. Karnataka Bank, Kadri Main Road, Kadri, Mangalore - 575003. Classic Complex, Block no 104, 1st Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590 006. 13, Ist Floor, Akkamahadevi Samaj Complex, Church Road, P.J.Extension, Davangere - 577002. No.204 - 205, 1st Floor' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli - 580029. No.1, 1st Floor, CH.26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore - 570009. 18/47/A, Govind Nilaya, Ward No 20, Sangankal Moka Road, Gandhinagar, Bellary - 583102. No.65, 1st Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga - 577201. Pal Complex, Ist Floor, Opp. City Bus Stop, SuperMarket, Gulbarga - 585101. Shop No A2, Basement Floor, Academy Tower, Opp. Corporation Bank, Manipal – 576104. First Floor,17/1, (272) 12th Cross Road, Wilson Garden, Bengaluru-560027. Shop No.02 1st Floor, Shreyas Complex, near Old Bus Stand Bagalkot – 587101. Padmasagar Complex, 1st floor, 2nd Gate, Ameer Talkies Road, Vijayapura (Bijapur) – 586101. 'PANKAJA' 2nd Floor, Near Hotel Palika, Race Course Road, Hassan-573201 **Kerala:** Building Name: - Modayil Doorx`No. :- 39/2638 DJ, 2nd Floor, 2A, M. G. Road, Cochin – 682 016, Door No.42/227-B, Chittoor Road, Opp. North Town Police Station, Kacheripadym, Cochin - 682018. 29/97G 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut - 673016. 1307 B, Puthenparambil Building KSACS Road, Opp. ESIC office Behind Malayala Manorama Muttambalam P O, Kottayam 686501. Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur - 680001. R S Complex, Opp of LIC Building, Pattom PO, Trivandrum - 695004. Uthram Chambers (Ground Floor) Thamarakulam, Kollam - 691 006. Room No.PP.14/435, Casa Marina Shopping Centre, Talap, Kannur - 670004. 10/688, Sreedevi Residency, Mettupalayam Street, Palakkad - 678001. 1st Floor, Room No - 61(63) International Shopping Mall, Opp. St. Thomas Evangelical Church, Above Thomson Bakery, Manjady, Thiruvalla – 689105. Doctor's Tower Building, Door No. 14/2562, 1st floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey - 688001. KMC XXv/88, I, 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod-671121. Kadakkadan Complex, Opp central school,Malappuram-676505. 2nd Floor, AFFAS Building, Kalpetta, Wayanad-673121.**Madhya Pradesh:** 101, Shalimar Corporate Centre8-B, South Tukogunj, Opp.Greenpark, Indore - 452001. Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal - 462011. G-6 Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior - 474002. 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur - 482001.2nd Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara – 480001. 1st Floor, Gurunanak Dharmakanta, Jabalpur Road, Bargawan, Katni - 483501. Dafria & Co, No.18, Ram Bagh, Near Scholar's School, Ratlam - 457001. Opp. Somani Automobile, S Bhagwanganj Sagar - 470002. 123, 1st Floor, Siddhi Vinanyaka Trade Centre, Saheed Park, Ujjain - 456010. 11 Ram Nagar - 01st Floor, A. B. Road, Near Indian- Allahabad Bank, Dewas – 455001. 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Satna-485001**Maharashtra:** Rajabahdur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai Samachar Marg, Fort, Mumbai - 400023. Hirji Heritage, 4th Floor, Office no 402, Landmark: Above Tribhuwandas Bhimji Zaveri (TBZ) L.T. Road, Borivali – West, Mumbai - 400 092. 145, Lendra, New Ramdaspeth, Nagpur - 440010. Vartak Pride, 1st floor, Survay No 46, City Survay No 1477, Hingne Budruk, D. P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune - 411 052. 81, Gulsham Tower, 2nd Floor 81, Gulsham Tower, 2nd Floor 81, Near Panchsheel Talkies, Amaravati - 444601. 2nd Floor, Block No. D-21-D-22, Motiwala Trade Center, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad – 431001.

Rustomji Infotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon - 425001. 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur - 416001.1st Floor, "Shraddha Niketan", TilakWadi, Opp. Hotel City Pride,Sharanpur Road, Nasik - 422 002. Flat No 109, 1st FloorA Wing, Kalyani Tower, 126 Siddheshwar Peth, Near Pangal High School, Solapur - 413001. 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara - 415002. Opp. RLT Science College, Civil Lines, Akola - 444001. Dev Corpora, 1st floor, Offce no. 102, Cadbury Junction, Eastern Express way, Thane (West) – 400 601.351, Icon, 501, 5th floor, Western Express Highway, Andheri East, Mumbai - 400069. Jiveshwar Krupa Bldg, Shop. NO.2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli - 416416. Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna - 431203. 3, Adelade Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal - 425201.Office no 3, 1st Floor, Shree Parvati, Plot no 1/175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar - 414 003. House No 3140, Opp Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule - 424001. Orchid Tower, Gr'Floor, Gala No 06, S.V.No.301/Paiki 1/2, Nachane Munciple Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri, Dist. Ratnagiri - 415612. Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal - 445001.BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai – 400705. Platinum Mall, Office No.307, 3rd floor, Jawahar Road, Ghatkopar East, February 22, 2018 Mumbai 400 077. Opp Mustafa décor, Behind Bangalore Bakery, Kasturba Road, Chandrapur – 442402. Shop No.8,9 Cellar "Raj Mohammed Complex" Main Road Shri Nagar,Nanded-431605. Opp. Raman Cycle Industries, Krishna Nagar, Wardha - 442001 **Meghalaya:** 3rd Floor RPG Complex, Keating Road, Shillong - 793001 **Nagalan**d: MM Apartment, House No.436(Ground Floor), Dr. Hokeshe Sema Road, Near Bharat Petroleum, Opp. T.K.Complex, Dimapur -797112.**New Delhi:** 7-E, 4th Floor, Deen Dayaal Research Institute Building, Swami Ram Tirath Nagar, Near Videocon Tower, Jhandewalan Extension, New Delhi - 110055. Flat no.512, Narian Manzil, 23 Barakhamba Road, Connaught Place, NewDelhi - 110001.Aggarwal Cyber Plaza-II, Commercial Unit No 371,3rd floor, Plot No C-7, Netaji Subhash Place, Pitampura – New Delhi 110034.306, 3rd Floor, DDA -2 Building District Centre, Janakpuri, New Delhi -110058 **Orissa:** Plot No -111, Varaha Complex Building, 3rd Floor, Station Square, Kharvel Nagar, Unit 3, Bhubaneswar - 751001. Ground Floor, Kalika Temple Street,Beside SBI Bazar Branch, Berhampur- 760 002. Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack - 753001. J B S Market Complex, 2nd Floor, Udit Nagar, Rourkela -769012. C/o Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur - 768001. B C Sen Road, Balasore - 756001. Similipada, Near Sidhi Binayak +2 Science Collage, Angul-759122.**Pondicherry:** S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001. **Punjab:** Deepak Tower, SCO 154-155, 1st Floor-Sector 17, Chandigarh - 160017. U/GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana - 141002. 3rd Floor Bearing Unit no- 313,Mukut House,Amritsar – 143001. 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk Jalandhar City – 144001.35 New Lal Bagh, Opposite Polo Ground, Patiala: 147001. 2907 GH, GT Road, Near Zila Parishad, Bhatinda - 151001. Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur - 146001. 9 NO. New town, Opp. Jaswal Hotel,Daman Building, Moga-142001 . Opp Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan,Mandi Gobindgarh -147301. 13 - A, Ist Floor, Gurjeet Market, Dhangu Road, Pathankot – 145001. Shop No.2, Model Town, Near Joshi Driving School, Phagwara-144401. **Rajasthan:** R-7, Yudhisthir Marg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur - 302001. AMC No. 423/30 Near Church, Opp T B Hospital, Jaipur Road, Ajmer - 305001. 256A, Scheme No:1, Arya Nagar, Alwar - 301001. C/o Kodwani Associtates, Shop No 211-213, 2nd floor, Indra Prasth Tower, Syam Ki Sabji Mandi, Near Mukerjee Garden Bhilwara - 311001. 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur - 342003. B-33 'Kalyan Bhawan, Triangle Part, Vallabh Nagar, Kota - 324007. 32, Ahinsapuri, Fatehpura circle, Udaipur- 313001. Behind Rajasthan Patrika, in front of Vijaya Bank, 1404, Amar Singh Pura, Bikaner - 334001. 3, Ashok Nagar, Near Heera Vatika, Chittorgarh - 312001. 1st Floor, Opposite Yash Tower Parking, Pawan Travels Street, Front of City Center Mall, Station Road, Sikar-332001. **Sikkim:** Hotel Haritage Sikkim,Ground Floor, Diesel Power House Road (D.P.H.Road), Near Janta Bhawan, P.O & P.S.Gangtok, Dist East - 737101 **Tamilnadu:** Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam-Chennai - 600034. No 1334; Thadagam Road, Thirumoorthy Layout, R.S.Puram, Behind Venkteswara Bakery, Coimbatore – 641002. Shop No 3, 2nd Floor, Suriya Towers 272/273 – Goodshed Street, Madurai - 625001. 197, Seshaiyer Complex, Agraharam Street, Erode - 638001. No.

2, I Floor Vivekananda Street, New Fairlands, Salem - 636016. 1(1), Binny Compound, II Street, Kumaran Road, Tirupur, - 641601.No. F4, Magnem Suraksaa Apartments Tiruvananthapuram Road Tirunelveli-627 002. No 8, 1st Floor, 8th Cross West Extn, Thillainagar, Trichy - 620018. AKT Complex 2nd Floor, No 1,3 New Sankaranpalayam Road Tolgate, Vellore – 632001. Jailani Complex47, Mutt Street, Kumbakonam - 612001. 126 G, V.P.Towers, Kovai Road, Basement of Axis Bank, Karur - 639002. 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri - 636701. Survey No.25/204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Opposite to Kuttys Frozen Foods, Hosur - 635 110. 156A / 1, First Floor, Lakshmi Vilas Building, Opp. District Registrar Office, Trichy Road, Namakkal - 637001. No 59 A/1, Railway Feeder Road (Near Railway Station) Rajapalayam - 626117. 4B/A16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin - 628003. No.158, Rayala Tower-1, Anna salai, Chennai - 600002.III Floor, B R Complex, No.66, Door No. 11A, Ramakrishna Iyer Street,Opp. National Cinema Theatre ,West Tambaram, Chennai – 600 045. Shop No 1&2 Saradaram complex door no 6-7Theradi kadai street, Chidambaram – 608001. IV Floor, Kalluveettil Shyras Center, 47,Court Road, Nagercoil - 629001. **Telangana:** HNo.7-1-257, Upstairs S B H Mangammathota, Karimnagar - 505001. Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam - 507001. 208, II FloorJade Arcade Paradise Circle, Hyderabad - 500003. Hno. 2-4-641, F-7, 1st Floor, A.B.K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal - 506001. No. 15-31-2M-1/41st Floor, 14-A, MIG KPHB Colony, Kukatpally, Hyderabad – 500072. No.1-3-110/A, Opp. harmony Arcade, Near Srinivas Reddy Hospital, Rajendra Nagar, New Town, Mahabubnagar-509001. No-6-4-80, 1st Floor, Above Allahabad Bank, Opp. Police Auditorium, V T Road, Nalgonda-508001. 5-6-208, Saraswathi nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad - 503001 **Tripura:** Advisor Chowmuhani (Ground Floor), Krishnanagar, Agartala -799001. **Uttarakhand:** 204/121 Nari Shilp Mandir Marg, Old Connaught Place, Dehradun - 248001. 22, Civil Lines, Ground Floor, Hotel Krish Residency, Roorkee - 247667. Dev Bazar, Bazpur Road, Kashipur-244713. **Uttar Pradesh:** 1st Floor 106 to 108, City Centre Phase II, 63/ 2, The Mall, Kanpur -208001. First Floor C-10 RDC Rajnagar,Opp Kacheri Gate No.2, Ghaziabad - 201002. Office no,107,1st floor , Vaishali Arcade Building, Plot no 11, 6 Park Road, Lucknow-226001. No. 8, 2nd Floor, Maruti Tower Sanjay Place, Agra - 282002. 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad - 211001. Shop No. 5 & 6, 3rd Floor, Cross Road The Mall, A D Tiraha, Bank Road, Gorakhpur – 273001. 108 1st Floor, Shivam Plaza, Opp Eves Cinema, Hapur Road, Meerut - 250002. H 21-22, Ist Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244001. Office no 1, Second floor, Bhawani Market, Building No. D-58/2-A1, Rathyatra Beside Kuber Complex, Varanasi - 221010. Opp SBI Credit Branch, Babu Lal Kharkana Compound, Gwalior Road, Jhansi - 284001. City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh - 202001. F-62 - 63,Second Floor, Butler Plaza, Civil Lines, Bareilly- 243001 . 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur - 247001. E – 3, Ground Floor , Sector 3, Near Fresh Food Factory, Noida - 201301, Near JCB Office, Noida - 201301. CAMS C/O Rajesh Mahadev & Co, Shop No 3, Jamia Comlex Station Road, Basti - 272002. 1/13/196, A, Civil Lines behind Triupati Hotel, Faizabad – 224001. Durga City Centre, Nainital Road, Haldwani - 263139. Gopal katra, 1st Floor, Fort Road, Jaunpur-222001. 159/160 Vikas Bazar Mathura - 281001. 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel, Jail Road, Rae Bareilly - 229001. Bijlipura, Near Old Distt Hospital, Jail Road , Shahjahanpur - 242001. Arya Nagar, Near Arya Kanya School, Sitapur - 261001. 967, Civil Lines, Near Pant Stadium, Sultanpur - 228001. 53, 1st Floor, Shastri Market, Sadar Bazar, Firozabad, Uttarpradesh-283203. F-3, Hotel Shaurya,New Model Colony,Haridwar-249 408. Ground Floor, Canara Bank Building, Dhundhi Katra, Mirzapur - 231001. F26/27-Kamadhenu Market, Opp. LIC Building, Ansari Road, Muzaffarnagar – 251001. Opp Dutta Traders Near Durga Mandir Balipur Pratapgarh – 230001. **West Bengal:** Plot No. 3601, Nazrul Sarani, City Centre, Durgapur - 713216. Kankaria Centre, 2/1, Russell Street, (2nd Floor), Kolkata - 700071. Block – G 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram, Asansol - 713303. 1st Floor, Above Exide Showroom, 399 G T Road Burdwan-713101. 78 , Haren Mukherjee Road, 1st floor, Beside SBI Hakimpara, Siliguri 734001. A – 1/50, Block A, Kalyani - 741235. “Silver Palace”, OT Road, Inda- Kharagpur, G.P-Barakola, P.S - Kharagpur Local - 721305, Dist-West Midnapore. 2A, Ganesh Chandra Avenue, Room No.3A, Commerce House 4th Floor, Kolkata - 700013. Mouza-Basudevpur, J. L. NO.126, Haldia Municipality, Ward No 10, Durgachak, Haldia - 721602. Daxhinapan Abasan, Opp Lane of Hotel, Kalinga, SM Pally,

Malda – 732101. Cinema Road, Nutanganj, Beside Mondal Bakery, PO & District – Bankura -722101, 47/5/1, Raja Rammohan Roy Sarani PO. Mallickpara, Dist. Hoogly Seerampore -712203. Mukherjee Building, Ground Floor, Basantapur Nursing Home, Basantapur More, Ward No : 05, Post : Arambagh, Dist: hooghly, Pinno : 712601. RBC Road, Ground Floor, Near Barasat Kalikrishna girls High School,Barasat-700124. No.107/1, A C Road, Ground Floor, Bohorompur, Murshidabad, -742103. Room No.FB28,1st Floor, Netaji Market, Bolpur -731204.. Nipendra Narayan Road (N.N Road) Opposite Udichi Market Near – Banik Decorators PO & Dist , Cooch Behar – 736101. Babu Para, Beside Meenaar Apartment ,Ward No VIII, Kotwali Police Station – 735101. Shop No 6, Shriram Commercial Complex Infront of Hotel Blue Diamond Ground Floor, T.P. Nagar,Korba – 495677. R.N Tagore Road, In front of Kotawali P.S.Krishnanagar Nadia-741101. Rabindra Pally Beside of Gitanjali Cenema Hall P O & P S Raiganj, Dist North Dijajpur Raiganj – 733134. Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri – 731101.

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The online transaction platform of MF Utility ("MFU") i.e. www.mfuonline.com and the POS locations of MFU as designated / updated from time to time, shall be the Official Points of Acceptance (OPA) for transactions in the Scheme(s) of Mahindra Manulife Mutual Fund. For updated list of authorised POS of MFU, please visit the website of MFUI at www.mfuindia.com

In addition to above, Eligible Trading Members/ Depository Participants / Mutual Fund Distributors/SEBI Registered Advisors will be considered as the Official Point of Acceptance for the transactions through NSE MFSS, NMF II & BSE StAR platform.